



**BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA**

Original Application No. 151/2023/EZ  
(Earlier Original Application No. 566/2023/PB)

News item titled "Despite National Green Tribunal Ban, illegal sand mining is going on in Jharkhand" appearing in Prabhat Khabar dated 08.09.2023 ..... Applicant(s)

Versus

Jharkhand Pollution Control Board & Ors  
..... Respondent(s)

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Filed by: -

Surendra Kumar  
Advocate  
Jharkhand State Pollution Control Board



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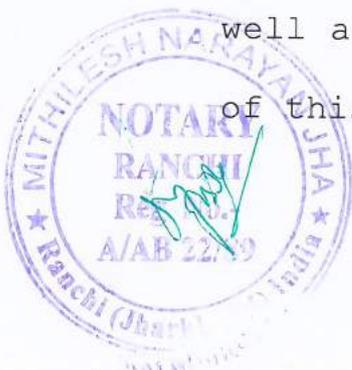
**Affidavit of the Respondent No. - 01, Jharkhand State Pollution Control Board (JSPCB).**

I, Kamlakant Pathak, S/o of Jitbahan Pathak presently posted as the Section Head, Dumka Region, JSPCB and am duly competent to swear this affidavit and do here by solemnly state and affirm as follows: -

1. That, at present, I am working and posted as the Section Head, Dumka Region, JSPCB and as such, I am well acquainted with all the facts and circumstances of this case.

Notary under Notaries Act 1956  
Notary & Rules 1956 by Govt. of Jharkhand Ranchi (India)

Ref No. 343  
Date 11/09/2024

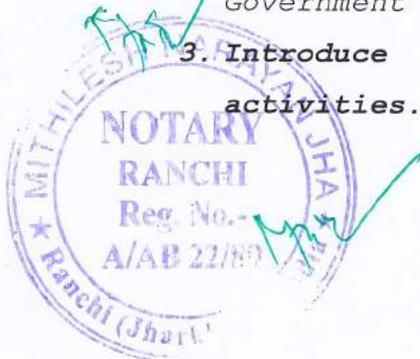




2. That, I have gone through the order dated 26/09/2023 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in Original Application No. 566/2023 and have understood the contents therein.
3. That, I am duly authorized to swear this affidavit. Further, it is stated that I have gone through the relevant files and records in the present case.
4. That, it is humbly stated and submitted that the Joint Committee has conducted a meeting with the Deputy Commissioners of the concerned districts in question and has submitted a Report of April 2024. The Recommendations of the Joint Committee is reproduced below for the sake of brevity: -

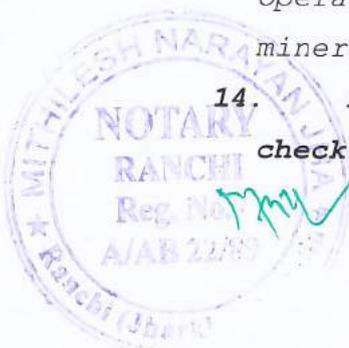
**"3.1 The steps that can be taken to curb illegal sand mining activities within the state of Jharkhand are as follows: -**

1. **Pillar Posting & other activities:** Demarcation of Minor mineral sources, Pillar posting on the perimeter of the sources, erection of signboards depicting the details of sources, quantum of deposits, area and details of the license etc.
2. **Polices of Government:** Strict implementation of Jharkhand State Sand Mining Policy - 2017, Jharkhand Minor Mineral Concession Rule, 2017 or any other policy decision of the Government taken from time to time.
3. **Introduce stricter penalties for illegal sand mining activities.**





4. **Coordinate with neighboring states to prevent cross-border smuggling of illegally mined sand.**
5. **Survey:** - DGPS survey, pillar posting and web-based monitoring of the sources and setting up of weigh bridges/check gates at square points of Blocks/ Tehsils & at the lifting point to verify the actual quantity of minor minerals.
6. **IT intervention** like installation and DGPS, CCTV Camera, Integrate Remote sensing techniques etc. shall be made to ensure transparency in operation of sources and transportation of materials.
7. Constitution of task force/flying squads for prevention of illegal mining at the State/sub-division/District/Tehsil level with adequate retired police/ex-army personnel.
8. **Real Time Monitoring:** Real-time monitoring of the transport vehicles like trucks with GPS enabling from sources to the end user.
9. **Hosting of information in Website:** Hosting of information regarding minor minerals quarry leases on website to make mining operations more transparent.
10. **Information Technology:** Purchase of IT machineries like computers & printers, consumables development, of web-based application, mobile apps for online requisition and monitoring of delivery materials.
11. **Disclosure of relevant information for each lease** on the State / District website with various terms and condition to which the lessee shall be adhered to at the time of lifting the Minor Minerals.
12. **Online Management:** - Effective Implementation of Jharkhand Integrated Mines & Minerals management System (JIMMS).
13. **SOP:** - Preparation and publication of Standard Operation Procedure & Operation Manuals for various minor minerals with safety and environmental clauses.
14. **Armed guards--:** Armed guards to be posted at various check points to stop illegal mining and transportation.





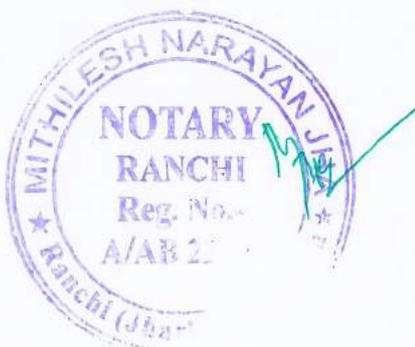
15. Partner with non-governmental organizations (NGOs) and civil society groups working on environmental conservation and natural resource management to strengthen monitoring and enforcement efforts.
16. Hold end users, such as construction companies and developers, accountable for sourcing sand from legal and sustainable sources. Implement penalties for those found using illegally mined sand in their projects.
17. The assessment of the extent of illegally mined out minerals (sand) shall be carried out with respect to the illegal mining incidents and a replenishment study may be carried out by the Mines & Geology Dept., GoJ w.r.t. the same. Accordingly, the cost of the restoration of the Environment / Computation of Environmental Compensation may be carried out with the help of an expert institute such as IIT (ISM) Dhanbad / BIT Mesra / BIT Sindri. This exercise may be carried out preferably before the monsoon.

Photocopy of Letter No. 490  
dated 09/05/2024 is annexed  
and marked as **Annexure - 'I'**.

5. That, this Affidavit is filed bonafide and in the interest of justice.
6. That the statement made in forgoing paragraphs are true to my knowledge in annexure are true copy of its original.

*Kamalakant Pathak*

DEPONENT





VERIFICATION:

Verified at Ranchi on this the day of <sup>10<sup>th</sup></sup>..... May, 2024 that the averments & facts stated herein above are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

*Kamalakant Pathak*

DEPONENT

Authorised under Notaries Act 1956  
& Notaries Rules 1956 by Govt. of  
Jharkhand Ranchi (India)

10 MAY 2024

343  
Ref No

*Mithilesh Chakraborty*  
NOTARY  
RANCHI 10/05/2024



# REPORT OF THE JOINT COMMITTEE

In compliance to the  
Order dated 28/11/2023 of the  
Hon'ble National Green Tribunal (NGT),  
Eastern Zone Bench (EZB), Kolkata

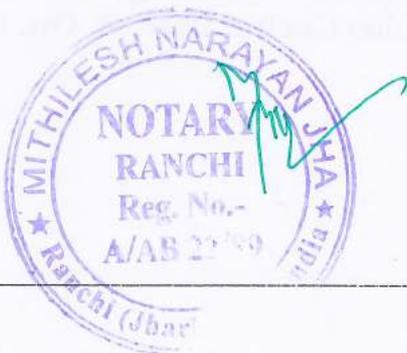
In O. A. No. 151/2023/EZ  
(Previously O. A. No. 566/2023/PB)

In the matter of

In re: News item titled "Despite National Green  
Tribunal Ban, illegal sand mining is going on in  
Jharkhand" appearing in Prabhat Khabar dated  
08.09.2023.

Versus

Jharkhand State Pollution Control Board & Ors.



April, 2024



# 1. Introduction

## 1.1 Direction of the Hon'ble NGT, PB New Delhi in order dated 26/09/2023

This Original Application was registered on the basis of a news item published in "Prabhat Khabar" dated 08.09.2023 disclosing the large-scale sand mining in Jharkhand. With reference to this the Original Application No. 566/2023 was registered before the National Green Tribunal (NGT), Principal Bench (PB), New Delhi as "In re: News item titled "Despite National Green Tribunal Ban, illegal sand mining is going on in Jharkhand" appearing in Prabhat Khabar dated 08.09.2023." The matter was heard on 26/09/2023 by the Hon'ble Tribunal's Principal Bench, New Delhi and the order was passed. The relevant portion of which is as follows: -

*"2. As per the report, there are 796 sand mining spots on riverbeds and the mining is permitted only in 27 spots, but the illegal mining is going on in large number of places. In the report, the district-wise details of the area, where the illegal sand mining is going on in violation of the Sustainable Sand Mining Guidelines, 2016 and Enforcement and Monitoring Guidelines of Sand Mining, 2020, has been disclosed.*

*3. The above report raises the substantial issue relating to violation of environmental norms. Hence, at this stage, we deem it proper to form a joint Committee comprising of Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, State Pollution Control Board (SPCB) and the Principal Secretary, Environment Department, State of Jharkhand. The Member Secretary, SPCB will act as the nodal agency for coordination and compliance. The Committee will examine the issue of illegal mining at different spots disclosed in the report in depth and submit the report along-with remedial measures before the Eastern Zone Bench (EZB) of the Tribunal within 10 weeks.*

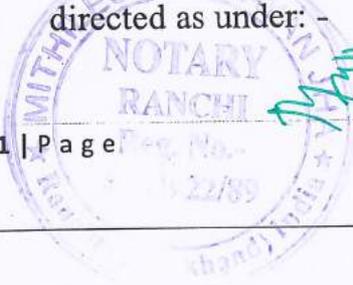
*4. Since the matter relates to the EZB, Kolkata, therefore, it is transferred to the EZB, Kolkata for appropriate further action. The Registry is directed to transfer the record of this matter to EZB, Kolkata.*

*5. OA is accordingly disposed of for re-registration at the EZB, Kolkata."*

(Copy of the order dated 26/09/2023 passed by the Hon'ble NGT, PB, New Delhi in the present matter is attached herewith as Annexure - 'A').

## 1.2 Direction of the Hon'ble NGT, EZB Kolkata in order dated 28/11/2023

The Hon'ble NGT, EZB, Kolkata vide its order dated 28/11/2023 in O. A. No. 151/2023/EZ in the matter of "In re: News item titled "Despite National Green Tribunal Ban, illegal sand mining is going on in Jharkhand" appearing in Prabhat Khabar dated 08.09.2023." versus Jharkhand State Pollution Control Board & Ors. has directed as under: -



*"1. This case has been registered by the Delhi Bench of the National Green Tribunal on the basis of a news item published in "Prabhat Khabar" dated 08.09.2023, and registered as Original Application No. 566/2023/PB.*

*2. The case records of this case have now been transferred to the Kolkata Bench from the Delhi Bench of the Tribunal vide its order dated 26.09.2023 and the said case has now been registered in the Eastern Bench as Original Application No.151/2023/EZ.*

*3. Since the Respondents having not been arrayed in the Original Application, we direct the following Respondents to be arrayed in the array of Respondents in the present case: -*

*(i) Jharkhand State Pollution Control Board, through its Member Secretary, E-1, CTI Colony, Dhurwa, Ranchi, Pin – 834004;*

*(ii) Central Pollution Control Board, through its Chairman, Parivesh Bhawan, East Arjun Nagar, Delhi – 110032;*

*(iii) State of Jharkhand, through its Principal Secretary, Environment Department; and*

*(iv) State Environment Impact Assessment Authority, Jharkhand through its Member Secretary.*

*10. The Committee constituted by the Tribunal shall submit its report on affidavit. Let the Report be filed by Jharkhand State Pollution Control Board within two months.*

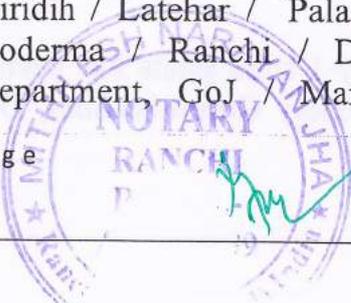
*11. The districts in respect of which the allegations of illegal sand mining have been made are mentioned in the complaint as being Dhanbad, Bokaro, Giridih, Latehar, Palamu, Chatra, Hazaribagh, Ramgarh, Gumla, Garhwa and Koderma. The Committee shall submit its report with regard to mining in all the districts."*

(Copy of the order dated 26/09/2023 passed by the Hon'ble NGT, PB, New Delhi in the present matter is attached herewith as **Annexure – 'B'**).

### **1.3 Meeting of the Joint Committee**

In compliance to the order dated 28/11/2023 of the Hon'ble NGT, EZB, Kolkata a meeting of the Joint Committee was convened by the Jharkhand State Pollution Control Board (Nodal Agency) vide its Letter No. B-418 dated 26/02/2024 (Copy of the Letter No. B-418 dated 26/02/2024 is attached as **Annexure – 'C'**).

A meeting of the Joint Committee under the Chairmanship of the Principal Secretary, Forest, Environment and Climate Change Department, Government of Jharkhand (GoJ) was held on 05/03/2024 with the Deputy Commissioners of Dhanbad / Bokaro / Giridih / Latehar / Palamu / Chatra / Hazaribagh / Ramgarh / Gumla / Garhwa / Koderma / Ranchi / Director Mines, Mines Directorate, Mines and Geology Department, GoJ / Managing Director, Jharkhand State Mineral Development



Corporation Limited (JSMDCL), Ranchi / Member Secretary, State Level Environment Impact Assessment Authority (SEIAA), Jharkhand was held to discuss the line of action for compliance of the above-mentioned directions issued by the Hon'ble Tribunal. The Minutes of Meeting (MoM) was issued vide Memo. No. B - 739 dated 15/03/2024 (Copy of the MoM is attached as **Annexure - 'D'**).

## 2. Report

### 2.1 Report w.r.t. illegal sand mining from Dhanbad

The Deputy Commissioner, Dhanbad vide letter no. 438/M dated 22/03/2024 (Copy attached as **Annexure - 'E'**) has submitted the Report w.r.t. the illegal mining and the action taken against it in light of the meeting of the Joint Committee held under the Chairmanship of the Principal Secretary, Forest, Environment and Climate Change Department, Government of Jharkhand (GoJ) on 05/03/2024.

The extracts of the report submitted by the Deputy Commissioner, Dhanbad is as below: -

- a) A district level task force committee under the Chairmanship of Deputy Commissioner is constituted vide department memo no. 563 dated 05.10.2005 to take action against illegal mining, transportation, and storage of minerals in the district. The action taken by the task force against illegal mining, transportation, and storage of mineral sand for under the MMDR Act, 1957, and rules made there under and IPC in the last 03 years has been provided.
- b) The District Survey Report of Sand Mining has been prepared in accordance with the Sustainable Sand Mining Management Guidelines, 2016 (SSMG-2016) and Enforcement & Monitoring Guidelines for Sand Mining (EMGSM-2020) by the Sub Divisional Committee, Dhanbad District and the approval of which has been given by the State Level Environment Impact Assessment Authority (SEIAA), Jharkhand vide letter no. 08 dated 02.04.2023.
- c) The Operation of Sand Ghats in the State of Jharkhand is governed by the Jharkhand State Sand Mining Policy - 2017 under which the sand ghats have been categorised as Category-1 and Category-2. The sand from Category-1 sand ghat can be used only for non-commercial purposes such as domestic purpose, Community purposes, Government Sponsored Schemes, etc., or as defined in Appendix - IX of Part-II-Section-3-Sub Section-ii) of Extraordinary Gazette of MoEF&CC, Government of India New Delhi dated 15 January 2016. The Sand deposits of Category-2 are managed by the State Government through Jharkhand State Mineral Development Corporation Limited (JSMDC) which is used for commercial purposes. A list of 16 nos. Category-1 and 10 nos. Category-2 sand ghats for Dhanbad district has been provided.

- d) The order for operationalization of 16 nos. Category-1 sand ghats has been issued vide memo no. 542/M dated 20.04.2023 of the Deputy Commissioner, Dhanbad



and for the Category-2 sand ghat financial bid for Mine Developer and Operator (MDO) selection through the e-tender is being done by the District Administration. At present the constitution of the new committee of SEIAA, Jharkhand is awaited after which the granting of Environment Clearance for these 10 sand ghats will be done and the sand ghats will become operational.

**Table 1: Action taken against illegal sand mining in Dhanbad district**

S. N.	Period	FIRs lodged against illegal mining with their present status		FIRs lodged against illegal transportation with their present status		FIRs lodged against illegal stock with their present status		vehicles seized due to illegal mining	vehicles seized due to illegal transportation	vehicles seized due to illegal stock	Fine collected against illegal mining (In INR)	Fine collected against illegal transportation (In INR)	Fine collected against illegal stock (In INR)
		Against person	Against vehicle	Against person	Against vehicle	Against person	Against vehicle						
1.	01/04/21 - 09/06/21	Nil	Nil	46	23	04	Nil	Nil	45	Nil	Nil	5,60,000	Nil
2.	10/06/21 - 15/10/21	31	Nil	40	20	Nil	Nil	Nil	64	Nil	Nil	13,32,000	Nil
3.	16/10/21 - 31/03/22	01	Nil	55	27	Nil	Nil	Nil	81	Nil	Nil	16,40,000	Nil
4.	01/04/22 - 09/06/22	52	Nil	13	06	Nil	Nil	Nil	16	Nil	1,16,90,000 (via auction)	2,83,000	Nil
5.	10/06/22 - 15/10/22	03	Nil	92	46	01	Nil	Nil	108	Nil	Nil	18,61,000	Nil
6.	16/10/22 - 31/03/23	Nil	Nil	40	20	Nil	Nil	Nil	38	Nil	Nil	4,00,000	Nil
7.	01/04/23 - 09/06/23	Nil	Nil	24	12	Nil	Nil	Nil	27	Nil	Nil	3,80,000	Nil
8.	10/06/23 - 15/10/23	09	Nil	48	24	Nil	Nil	Nil	42	Nil	Nil	7,85,000	Nil
9.	16/10/23 - 15/03/24	Nil	Nil	30	15	Nil	Nil	Nil	55	Nil	Nil	12,15,000	Nil

**The Deputy Commissioner, Dhanbad has informed that there are no hotspots in the district which have a potential for illegal sand mining.**

## **2.2 Report w.r.t. illegal sand mining from Bokaro**

The Deputy Commissioner, Bokaro vide letter no. 596/M dated 22/03/2024 (Copy attached as **Annexure – 'F'**) has submitted the Report w.r.t. the illegal mining and the action taken against it in light of the meeting of the Joint Committee held under the Chairmanship of the Principal Secretary, Forest, Environment and Climate Change Department, Government of Jharkhand (GoJ) on 05/03/2024.





The extracts of the report submitted by the Deputy Commissioner, Bokaro is as below:

- a) A district-level task force committee under the Chairmanship of the Deputy Commissioner has been constituted vide department memo no. 563 dated 05.10.2005 to take action against illegal mining, transportation, and storage of minerals in the district. The action taken by the task force against illegal mining, transportation, and storage of mineral sand under the MMDR Act, 1957, and rules made thereunder along with relevant sections of IPC in the last 03 years has been provided.
- b) The District Survey Report of mineral Sand, in consonance with the Sustainable Sand Mining Management Guidelines, 2016 (SSMG-2016) and Enforcement & Monitoring Guidelines for Sand Mining (EMGSM-2020) has been prepared by the Sub Divisional Committee of the Bokaro District, which has been approved by the State Level Environment Impact Assessment Authority (SEIAA), Jharkhand.
- c) The Operation of Sand Ghats in the State of Jharkhand is governed by the Jharkhand State Sand Mining Policy - 2017 under which the sand ghats have been categorised as Category-1 and Category-2. The Category-1 Sand Ghats can be used only for non-commercial purposes such as domestic purposes, Community purposes, Government Sponsored Schemes; etc., or as defined in Appendix - IX of Part-II-Section-3-Sub Section-ii) of Extraordinary Gazette of MoEF&CC, Government of India New Delhi dated 15 January 2016. The Category-2 Sand Ghats shall be managed by the Jharkhand State Mineral Development Corporation Limited (JSMDC), which will be used for commercial purposes. A list of 6 nos. Category-1 and 7 nos. Category-2 Sand Ghats for Bokaro district has been provided.
- d) The order for operationalization of Category-1 sand ghats has been issued vide memo no. 961, dated - 16/05/2023 of the Deputy Commissioner, Bokaro and for the Category-2 Sand Ghats, the financial bid for the selection of MDO has been completed by the District Administration and communicated to JSMDC vide letter number 2052/M dated 23/12/2023.
- e) At present, SEIAA, Jharkhand is non-operational and the Environmental Clearance has not been granted to any Category-2 Sand Ghats, managed by JSMDC. Consequently, the Category 2 Sand Ghats which are to be operated for commercial purposes are at present non-operational.

**Table 2: Action taken against illegal sand mining in Bokaro district**

S. N.	Period	FIRs lodged against illegal mining with their present status		FIRs lodged against illegal transportation with their present status		FIRs lodged against illegal stock with their present status		vehicles seized due to illegal mining	vehicles seized due to illegal transportation	vehicles seized due to illegal stock	Fine collected against illegal mining (In INR)	Fine collected against illegal transportation (In INR)	Fine collected against illegal stock (In INR)
		Against person	Against vehicle	Against person	Against vehicle	Against person	Against vehicle						
1.	01/04/21 09/06/21	02	01	--	--	--	--	01	03	--	--	30,000	--

2.	10/06/21 - 15/10/21	--	--	16	08	--	--	--	51	--	--	6,39,000	--
3.	16/10/21 - 31/03/22	02	01	14	07	--	--	--	46	--	--	6,30,000	--
4.	01/04/22 - 09/06/22	--	--	56	28	--	--	--	30	--	--	20,000	--
5.	10/06/22 - 15/10/22	--	--	54	27	02	--	--	75	--	--	50,000	60,75,000
6.	16/10/22 - 31/03/23	--	--	58	29	--	--	--	43	--	--	60,000	--
7.	01/04/23 - 09/06/23	12	06	36	18	02	--	06	33	--	--	56,000	40,50,000
8.	10/06/23 - 15/10/23	06	03	34	17	--	--	03	34	--	--	2,40,000	--
9.	16/10/23 - 31/03/24	06	03	30	15	02	--	03	29	--	--	3,20,000	--

The Deputy Commissioner, Bokaro has informed that there are no hotspots in the district which have a potential for illegal sand mining.

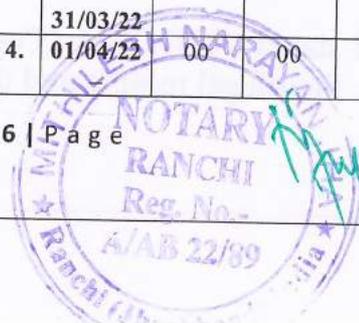
### 2.3 Report w.r.t. illegal sand mining from Giridih

The District Mining Officer, Giridih vide letter no. 311/M dated 28/03/2024 (Copy attached as Annexure – ‘G’) has submitted the Report w.r.t. the illegal mining and the action taken against it in light of the meeting of the Joint Committee held under the Chairmanship of the Principal Secretary, Forest, Environment and Climate Change Department, Government of Jharkhand (GoJ) on 05/03/2024.

The extracts of the report submitted by the District Mining Officer, Giridih is as below: -

**Table 3: Action taken against illegal sand mining in Giridih district**

S. N.	Period	FIRs lodged against illegal mining with their present status		FIRs lodged against illegal transportation with their present status		FIRs lodged against illegal stock with their present status		vehicles seized due to illegal mining	vehicles seized due to illegal transportation	vehicles seized due to illegal stock	Fine collected against illegal mining (In INR)	Fine collected against illegal transportation (In INR)	Fine collected against illegal stock (In INR)
		Against person	Against vehicle	Against person	Against vehicle	Against person	Against vehicle						
1.	01/04/21 - 09/06/21	00	00	00	00	00	00	00	00	00	00	000	00
2.	10/06/21 - 15/10/21	06	03	00	00	00	00	03	33	00	00	4,71,000	00
3.	16/10/21 - 31/03/22	00	00	00	00	01	00	00	48	00	00	6,99,360	1,49,000
4.	01/04/22 - 09/06/22	00	00	101	57	00	00	00	64	00	00	42,000	00



	09/06/22													
5.	10/06/22	03	03	42	24	02	00	03	35	00	00	88,000	1,83,000	
	15/10/22													
6.	16/10/22	00	00	46	25	01	00	00	77	00	00	7,28,848	17,80,000	
	31/03/23													
7.	01/04/23	04	02	27	19	00	00	02	27	00	00	48,000	00	
	09/06/23													
8.	10/06/23	56	34	38	20	00	00	34	52	00	00	4,42,000	00	
	15/10/23													
9.	16/10/23	08	02	04	30	05	00	02	67	00	00	6,16,400	6,00,000	
	31/03/24													

**Table 4: Hotspots which have potential for illegal sand mining in Giridih district**

S. N.	Name of Hotspot (Address of ghat / village)	Latitude and Longitude of the Hotspot	Quantity of illegally mined out sand (in Cft.)	Action taken against the same	Remedial Measures suggested	Other information, if any
1.	<b>Bankhanjo Usri River</b> (Mouza – Bankhanjo, Block – Giridih, District - Giridih)	24°12'19.6" N 86°17'48.4" E	4,500.00	08 FIR has been lodged on 20 vehicles and fine of Rs. 1,84,000.00 has been collected from 23 vehicles.	1. Settlement of ghats 2. Frequent Inspection and Monitoring	--
2.	<b>Kundalwadah Badakar River</b> (Mouza – Kundalwadah, PS – Taratand, Block – Gandey, Dist - Giridih)	24°01'55.7" N 86°26'48.7" E	1,60,681.00	05 FIR has been lodged on 03 vehicles and fine of Rs. 1,44,000.00 has been collected from 18 vehicles.		In the case of illegal sand storage, the stored sand was seized and auctioned for total 1,43,681 Cft., which collected a total revenue of Rs. 19,29,000.00
3.	<b>Bagodih Usri River</b> (Mouza – Bagodih, PS & Block – Suriya, Dist. – Giridih)	24°11'35.6" N 85°58'11.5" E	2,600.00	06 FIR has been lodged on 10 vehicles and fine of Rs. 1,12,000.00 has been collected from 14 vehicles.		--
4.	<b>Katwaldih Barakar River</b> (Mouza – Katwaldih, PS – Giridih Muff. Block & Dist. - Giridih)	24°07'02.9" N 86°12'16.7" E	7,500.00	08 FIR has been lodged on 17 vehicles and fine of Rs. 2,46,000.00 has been collected from 33 vehicles.		--
5.	<b>Garhatand Usri River</b> (Mouza – Garhatand, PS – Giridih Muff. Block & Dist. - Giridih)	24°11'15.5" N 86°19'20.5" E	2,370.00	02 FIR has been lodged on 05 vehicles and fine of Rs. 48,000.00 has been collected from 05 vehicles.		--

**2.4 Report w.r.t. illegal sand mining from Latehar**

The Deputy Commissioner, Latehar vide letter no. 291/M dated 28/03/2024 (Copy attached as Annexure – 'H') has submitted the Report w.r.t. the illegal mining and the



action taken against it in light of the meeting of the Joint Committee held under the Chairmanship of the Principal Secretary, Forest, Environment and Climate Change Department, Government of Jharkhand (GoJ) on 05/03/2024.

The extracts of the report submitted by the Deputy Commissioner, Latehar is as below:

**Table 5: Action taken against illegal sand mining in Latehar district**

S. N.	Period	FIRs lodged against illegal mining with their present status		FIRs lodged against illegal transportation with their present status		FIRs lodged against illegal stock with their present status		vehicles seized due to illegal mining	vehicles seized due to illegal transportation	vehicles seized due to illegal stock	Fine collected against illegal mining (In INR)	Fine collected against illegal transportation (In INR)	Fine collected against illegal stock (In INR)
		Against person	Against vehicle	Against person	Against vehicle	Against person	Against vehicle						
1.	01/04/21 - 09/06/21	--	--	06	04	--	--	--	06	--	--	85,000	--
2.	10/06/21 - 15/10/21	--	--	20	10	--	--	--	14	--	--	1,51,000	--
3.	16/10/21 - 31/03/22	--	--	--	--	--	--	--	19	--	--	2,90,000	--
4.	01/04/22 - 09/06/22	01	01	--	--	01	--	--	10	--	--	70,000	--
5.	10/06/22 - 15/10/22	--	--	04	02	01	--	--	48	--	--	7,20,000	--
6.	16/10/22 - 31/03/23	--	--	--	--	05	01	--	07	02	--	1,20,000	--
7.	01/04/23 - 09/06/23	--	--	06	03	--	--	--	13	--	--	2,30,000	--
8.	10/06/23 - 15/10/23	--	--	02	01	01	--	--	01	--	--	--	--
9.	16/10/23 - 31/03/24	--	--	--	--	--	--	--	03	--	--	1,45,400	--

**Table 6: Hotspots which have potential for illegal sand mining in Latehar district**

S. N.	Name of Hotspot (Address of ghat / village)	Latitude and Longitude of the Hotspot	Quantity of illegally mined out sand (in CFt.)	Action taken against the same	Remedial Measures suggested	Other information, if any
1.	Mauza Viratoli Chandwa, Near Railway Siding	23.6812° N 84.7415° E	Nil	FIR lodged in Chandwa P.S. on dated 31/05/2022.	1 FIR	--
2.	Mauza Bedi at Gharghari River	23.7571° N 84.4253° E	Nil	FIR lodged in Latehar P.S. on dated 04/06/2022.	300 cft sand, one Poklen seized and FIR lodged.	--
3.	Mauza Pokharikala, Barawadih	23.9127° N 84.1784° E	Nil	FIR lodged in Barwadih P.S. on dated 04/07/2022.	10,000 cft sand seized and FIR lodged.	--



4.	Mauza Dak Bangla, Netarhat	23.4854° N 84.2648° E	Nil	FIR lodged in Barwadih P.S. on dated 25/09/2022.	100 cft sand seized and FIR lodged.	--
5.	Mauza Malhan, Latehar	23.6480° N 84.8412° E	Nil	FIR lodged in Barwadih P.S. on dated 27/10/2022.	20,000 cft sand seized and FIR lodged against VBB infra Pvt. Ltd. Delhi, and Janvik Granite & Builders (JGB)	--
6.	Mauza Chiro, Chandwa	23.6671° N 84.7054° E	Nil	FIR lodged in Chandwa P.S. on dated 09/11/2022.	1,000 cft sand seized and FIR lodged against stockist.	--
7.	Mauza Chatnahi, Latehar	23.7422° N 84.4955° E	Nil	FIR lodged in Latehar P.S. on dated 20/11/2022.	4,800 cft sand seized and FIR lodged against stockist.	--
8.	Mauza Bhusur, Chandwa	23.7106° N 84.5903° E	Nil	FIR lodged in Chandwa P.S. on dated 20/11/2023.	5,070 cft sand, one tractor seized and FIR lodged against stockist.	--

## 2.5 Report w.r.t. illegal sand mining from Palamu

The Deputy Commissioner, Palamu vide letter no. 453/M dated 23/03/2024 (Copy attached as **Annexure – 'I'**) has submitted the Report w.r.t. the illegal mining and the action taken against it in light of the meeting of the Joint Committee held under the Chairmanship of the Principal Secretary, Forest, Environment and Climate Change Department, Government of Jharkhand (GoJ) on 05/03/2024.

The extracts of the report submitted by the Deputy Commissioner, Palamu is as below:

**Table 7: Action taken against illegal sand mining in Palamu district**

S. N.	Period	FIRs lodged against illegal mining with their present status		FIRs lodged against illegal transportation with their present status		FIRs lodged against illegal stock with their present status		vehicles seized due to illegal mining	vehicles seized due to illegal transportation	vehicles seized due to illegal stock	Fine collected against illegal mining (In INR)	Fine collected against illegal transportation (In INR) (In Lakhs)	Fine collected against illegal stock (In INR) (In Lakhs)
		Against person	Against vehicle	Against person	Against vehicle	Against person	Against vehicle						
1.	01/04/21 - 09/06/21	--	--	--	--	--	--	--	34	--	--	4.74	--
2.	10/06/21 - 15/10/21	--	--	--	--	--	--	--	52	--	--	13.06	--
3.	16/10/21 - 31/03/22	--	--	--	--	01	--	--	139	--	--	37.30	--
4.	01/04/22 - 09/06/22	--	--	--	--	01	--	--	60	--	--	13.05	--
5.	10/06/22 - -	--	--	02	03	06	--	--	157	--	--	38.22	--



	15/10/22												
6.	16/10/22 - 31/03/23	--	--	01	07	01	--	--	76	--	--	15.51	13.20
7.	01/04/23 - 09/06/23	--	--	--	--	--	--	--	43	--	--	10.90	--
8.	10/06/23 - 15/10/23	--	--	05	07	02	--	--	36	--	--	13.88	2.85
9.	16/10/23 - 21/03/24	--	--	03	07	--	--	--	67	--	--	26.31	5.30

The Deputy Commissioner, Palamu has informed that there are no hotspots in the district which have a potential for illegal sand mining.

### 2.6 Report w.r.t. illegal sand mining from Chatra

The Deputy Commissioner, Chatra vide letter no. 307/Khanan dated 22/03/2024 (Copy attached as **Annexure – 'J'**) has submitted the Report w.r.t. the illegal mining and the action taken against it in light of the meeting of the Joint Committee held under the Chairmanship of the Principal Secretary, Forest, Environment and Climate Change Department, Government of Jharkhand (GoJ) on 05/03/2024.

The extracts of the report submitted by the Deputy Commissioner, Chatra is as below:

**Table 8: Action taken against illegal sand mining in Chatra district**

S. N.	Period	FIRs lodged against illegal mining with their present status		FIRs lodged against illegal transportation with their present status		FIRs lodged against illegal stock with their present status		vehicles seized due to illegal mining	vehicles seized due to illegal transportation	vehicles seized due to illegal stock	Fine collected against illegal mining (In INR)	Fine collected against illegal transportation (In INR)	Fine collected against illegal stock (In INR)
		Against person	Against vehicle	Against person	Against vehicle	Against person	Against vehicle						
1.	01/04/21 - 09/06/21	00	00	00	00	00	00	00	05	00	00	1,36,000	00
2.	10/06/21 - 15/10/21	18	09	06	03	02	00	09	65	00	00	7,39,600	00
3.	16/10/21 - 31/03/22	14	07	02	01	00	00	07	24	00	00	3,44,000	5,15,746
4.	01/04/22 - 09/06/22	20	10	02	01	02	00	10	03	00	00	10,000	2,61,400
5.	10/06/22 - 15/10/22	86	43	06	03	00	00	43	08	00	00	1,70,000	30,939
6.	16/10/22 - 31/03/23	28	14	16	08	00	00	14	30	00	00	2,90,500	45,92,000
7.	01/04/23 - 09/06/23	10	05	32	16	00	00	05	25	00	00	1,28,500	1,45,378





8.	10/06/23 - 15/10/23	04	02	44	22	00	00	02	47	00	00	2,93,000	4,91,874
9.	16/10/23 - 21/03/24	38	19	24	12	00	00	19	40	00	00	3,70,000	9,144

The Deputy Commissioner, Chatra has informed that there are no hotspots in the district which have a potential for illegal sand mining.

## 2.7 Report w.r.t. illegal sand mining from Hazaribagh

The Deputy Commissioner, Hazaribagh vide letter no. 465/Khanan dated 27/03/2024 (Copy attached as Annexure – 'K') has submitted the Report w.r.t. the illegal mining and the action taken against it in light of the meeting of the Joint Committee held under the Chairmanship of the Principal Secretary, Forest, Environment and Climate Change Department, Government of Jharkhand (GoJ) on 05/03/2024.

The extracts of the report submitted by the Deputy Commissioner, Hazaribagh is as below: -

**Table 9: Action taken against illegal sand mining in Hazaribagh district**

S. N.	Period	FIRs lodged against illegal mining with their present status		FIRs lodged against illegal transportation with their present status		FIRs lodged against illegal stock with their present status		vehicles seized due to illegal mining	vehicles seized due to illegal transportation	vehicles seized due to illegal stock	Fine collected against illegal mining (In INR)	Fine collected against illegal transportation (In INR)	Fine collected against illegal stock (In INR)
		Against person	Against vehicle	Against person	Against vehicle	Against person	Against vehicle						
1.	01/04/21 - 09/06/21	00	00	55	11	00	00	00	24	00	00	7,25,000	00
2.	10/06/21 - 15/10/21	02	00	32	16	01	00	00	03	00	00	1,10,000	2,07,924
3.	16/10/21 - 31/03/22	02	01	02	01	00	00	01	16	00	00	2,80,000	4,00,000
4.	01/04/22 - 09/06/22	00	00	64	32	01	00	00	10	00	00	1,10,000	00
5.	10/06/22 - 15/10/22	00	00	106	53	00	00	00	32	00	00	5,25,000	5,59,516
6.	16/10/22 - 31/03/23	00	00	14	07	00	00	00	169	00	00	26,02,000	9,56,993
7.	01/04/23 - 09/06/23	00	00	16	08	00	00	00	64	00	00	9,43,000	00
8.	10/06/23 - 15/10/23	00	00	227	109	03	01	00	30	01	00	4,49,000	7,93,557
9.	16/10/23 - 21/03/24	00	00	41	24	01	00	00	128	00	00	26,02,000	1,37,600



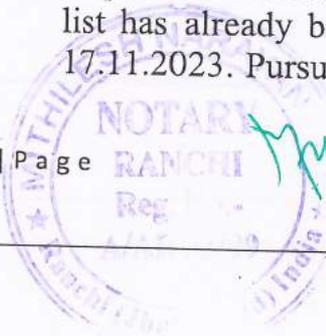
The Deputy Commissioner, Hazaribagh has informed that there are no hotspots in the district which have a potential for illegal sand mining.

### 2.8 Report w.r.t. illegal sand mining from Ramgarh

The Deputy Commissioner, Ramgarh vide letter no. 292/Khanan dated 23/03/2024 (Copy attached as **Annexure – 'L'**) has submitted the Report w.r.t. the illegal mining and the action taken against it in light of the meeting of the Joint Committee held under the Chairmanship of the Principal Secretary, Forest, Environment and Climate Change Department, Government of Jharkhand (GoJ) on 05/03/2024.

The extracts of the report submitted by the Deputy Commissioner, Ramgarh is as below: -

- a) It is submitted that a district level task force committee under the Chairmanship of Deputy Commissioner is constituted vide department memo no. 563 dated 05.10.2005 to take action against illegal mining, transportation, and storage of minerals in the district. The action taken by the task force against illegal mining, transportation, and storage of mineral sand under the MMDR Act, 1957, and rules made there under as well as IPC in the last three years has been provided.
- b) It is also submitted that confiscation proceeding of the vehicles seized along with mineral sand has also been initiated in the Court of Deputy Commissioner under Rule 11 (v) of the Jharkhand Minerals (Prevention of Illegal Mining, Storage & Transportation) Rules, 2017, the details of which has been provided.
- c) That in order to operationalise the sand ghats in the district, the District Survey Report of Sand in accordance with the Sustainable Sand Mining Management Guidelines, 2016 (SSMG-2016) and Enforcement & Monitoring Guidelines for Sand Mining (EMGSM-2020) has been prepared by the Sub Divisional Committee of the Ramgarh District, and the approval of which has been given by the State Level Environment Impact Assessment Authority (SEIAA) vide its letter no. 03 dated 02.04.2023, The details of which has been provided.
- d) That the operation of the sand ghats in the state is governed by the Jharkhand State Sand Mining Policy - 2017 under which the sand ghats have been categorised as Category 1 and Category 2. According to the said policy, the sand deposits of Category-2 shall be managed by the State Government through Jharkhand State Mineral Development Corporation Limited (JSMDC) which will be used for commercial purposes. A total of six potential Category 2 sand ghats has been demarcated in the DSR, the list of which has been provided.
- e) That the Mine Developer and operator (MDO) has also been selected as per order of Department of Mines and Geology Department, Government of Jharkhand and the list has already been communicated to JSMDC vide letter no. 1192/mines dated 17.11.2023. Pursuant to which JSMDC has awarded Letter of Intent to the selected





MDOs and further process of the operationalisation of sand ghats in the district is underway.

**Table 10: Action taken against illegal sand mining in Ramgarh district**

S. N.	Period	FIRs lodged against illegal mining with their present status		FIRs lodged against illegal transportation with their present status		FIRs lodged against illegal stock with their present status		vehicles seized due to illegal mining	vehicles seized due to illegal transportation	vehicles seized due to illegal stock	Fine collected against illegal mining (In INR)	Fine collected against illegal transportation (In INR)	Fine collected against illegal stock (In INR)
		Against person	Against vehicle	Against person	Against vehicle	Against person	Against vehicle						
1.	01/04/21 - 09/06/21	--	--	--	--	--	--	--	--	--	--	--	--
2.	10/06/21 - 15/10/21	12	06	28	14	--	--	06	14	--	--	2,85,000	1,15,000
3.	16/10/21 - 31/03/22	--	--	02	01	--	--	--	01	--	--	4,85,000	--
4.	01/04/22 - 09/06/22	14	07	32	16	--	--	07	16	--	--	50,000	--
5.	10/06/22 - 15/10/22	32	16	24	12	--	--	16	12	--	--	6,05,000	62,000
6.	16/10/22 - 31/03/23	--	--	46	23	--	--	--	23	--	--	6,65,000	1,51,000
7.	01/04/23 - 09/06/23	--	--	22	11	--	--	--	11	--	--	50,000	--
8.	10/06/23 - 15/10/23	04	02	12	06	01	--	02	06	--	--	2,10,000	41,000
9.	16/10/23 - 21/03/24	--	--	36	18	01	01	--	18	01	--	6,20,000	1,38,000

**Table 11: Hotspots which have potential for illegal sand mining in Ramgarh district**

S. N.	Name of Hotspot (Address of ghat / village)	Latitude and Longitude of the Hotspot	Quantity of illegally mined out sand (in Cft.)	Action taken against the same	Remedial Measures suggested	Other information, if any
1.	Laiyo	23.77134917 – 23.77162034 85.607216 – 85.608126	NA	These six potential sand ghats for illegal mining has been demarcated as Category 2 sand ghats in the DSR for sand, the approval of which has been granted by SEIAA. The operationalisation of these sand ghats shall be done by JSMDC as per Sand Mining Policy, the process of which is underway.		
2.	Tokisud I	23.704823 – 23.707600 85.24072226 – 85.24117963	NA			
3.	Tokisud II	23.708303 – 23.711278 85.24580261 – 85.25021746	NA			
4.	Sirka	23.635355 – 23.636229 85.43477045 – 85.43883762	NA			
5.	Painki	23.645848 – 23.646186 85.54264637 – 85.54562287	NA			
6.	Hesapora	23.668814 – 23.672136 85.75839767 – 85.75923288	NA			

## 2.9 Report w.r.t. illegal sand mining from Gumla

The District Mining Officer, Gumla vide letter no. 234/M dated 30/03/2024 (Copy attached as **Annexure – 'M'**) has submitted the Report w.r.t. the illegal mining and the action taken against it in light of the meeting of the Joint Committee held under the Chairmanship of the Principal Secretary, Forest, Environment and Climate Change Department, Government of Jharkhand (GoJ) on 05/03/2024.

The extracts of the report submitted by the District Mining Officer, Gumla is as below:

**Table 12: Action taken against illegal sand mining in Gumla district**

S. N.	Period	FIRs lodged against illegal mining with their present status		FIRs lodged against illegal transportation with their present status		FIRs lodged against illegal stock with their present status		vehicles seized due to illegal mining	vehicles seized due to illegal transportation	vehicles seized due to illegal stock	Fine collected against illegal mining (In INR)	Fine collected against illegal transportation (In INR)	Fine collected against illegal stock (In INR)
		Against person	Against vehicle	Against person	Against vehicle	Against person	Against vehicle						
1.	01/04/21 - 09/06/21	--	--	08	04	--	--	--	08	--	--	4,52,500	--
2.	10/06/21 - 15/10/21	--	--	06	03	--	--	--	05	--	--	66,000	--
3.	16/10/21 - 31/03/22	--	--	21	11	--	--	--	09	--	--	2,03,000	--
4.	01/04/22 - 09/06/22	--	--	68	34	12	01	--	02	--	--	30,000	--
5.	10/06/22 - 15/10/22	02	01	46	23	08	--	--	02	--	--	43,650	--
6.	16/10/22 - 31/03/23	10	05	54	27	04	02	--	22	--	--	3,20,000	--
7.	01/04/23 - 09/06/23	--	--	44	22	13	--	--	11	--	--	2,25,000	--
8.	10/06/23 - 15/10/23	14	07	48	24	06	--	--	08	--	--	1,20,000	--
9.	16/10/23 - 21/03/24	06	03	28	14	05	--	--	10	--	--	34,650	--

**Table 13: Hotspots which have potential for illegal sand mining in Gumla district**

S. N.	Name of Hotspot (Address of ghat / village)	Latitude and Longitude of the Hotspot	Quantity of illegally mined out sand (in CFt.)	Action taken against the same	Remedial Measures suggested	Other information, if any
1.	Asro Tetartoli	23.034731 N 84.743536 E	2,000	Sand seized & FIR lodged.	Sand Ghats are being identified and action is being taken for settlement	--
2.	Murgu Chaulitoli	23.148793 N 84.655812 E	10,000	Sand seized & FIR lodged.		--





3.	Barkoilli Morhatoli	22.847408 N 84.884902 E	27,000	Sand seized & FIR lodged.	of the sand ghats.	--
4.	Bongoloya	23.004882 N 84.741162 E	57,570	Sand seized & FIR lodged.		--
5.	Nagpheni	23.115079 N 84.670932 E	3,200	Sand seized & FIR lodged.		--
6.	Bhandaria	23.120558N 84.6510 E	1,00,000	Sand seized & FIR lodged.		--

## 2.10 Report w.r.t. illegal sand mining from Garhwa

The Deputy Commissioner, Garhwa vide letter no. 231/M dated 03/04/2024 (Copy attached as Annexure – 'N') has submitted the Report w.r.t. the illegal mining and the action taken against it in light of the meeting of the Joint Committee held under the Chairmanship of the Principal Secretary, Forest, Environment and Climate Change Department, Government of Jharkhand (GoJ) on 05/03/2024.

The extracts of the report submitted by the Deputy Commissioner, Garhwa is as below: -

**Table 14: Action taken against illegal sand mining in Garhwa district**

S. N.	Period	FIRs lodged against illegal mining with their present status		FIRs lodged against illegal transportation with their present status		FIRs lodged against illegal stock with their present status		vehicles seized due to illegal mining	vehicles seized due to illegal transportation		vehicles seized due to illegal stock	Fine collected against illegal mining (In INR)	Fine collected against illegal transportation (In INR)	Fine collected against illegal stock (In INR)
		Against person	Against vehicle	Against person	Against vehicle	Against person	Against vehicle		FIR	Penalty				
1.	01/04/21 - 09/06/21	--	--	--	01	--	--	--	03	09	00	00	31,824	00
2.	10/06/21 - 15/10/21	--	--	--	32	06	--	--	81	49	00	00	2,70,878	00
3.	16/10/21 - 31/03/22	01	--	--	28	05	--	03	51	148	00	00	16,45,419	00
4.	01/04/22 - 09/06/22	--	--	--	32	04	--	--	64	60	00	00	5,41,000	40,000
5.	10/06/22 - 15/10/22	--	--	--	36	05	--	--	72	80	00	00	8,53,000	00
6.	16/10/22 - 31/03/23	01	--	--	61	06	--	--	121	70	00	00	9,60,000	00
7.	01/04/23 - 09/06/23	--	--	--	30	01	--	--	43	24	00	00	4,26,065	00
8.	10/06/23 - 15/10/23	01	--	--	36	03	--	--	54	33	00	00	2,15,000	1,50,000
9.	16/10/23 - 21/03/24	01	--	--	14	05	--	--	23	37	00	00	12,70,000	00

The Deputy Commissioner, Garhwa has informed that there are no hotspots in the district which have a potential for illegal sand mining.

### 2.11 Report w.r.t. illegal sand mining from Koderma

The Deputy Commissioner, Koderma vide letter no. 569/M dated 23/03/2024 (Copy attached as Annexure – ‘O’) has submitted the Report w.r.t. the illegal mining and the action taken against it in light of the meeting of the Joint Committee held under the Chairmanship of the Principal Secretary, Forest, Environment and Climate Change Department, Government of Jharkhand (GoJ) on 05/03/2024.

The extracts of the report submitted by the Deputy Commissioner, Koderma is as below: -

**Table 15: Action taken against illegal sand mining in Koderma district**

S. N.	Period	FIRs lodged against illegal mining with their present status		FIRs lodged against illegal transportation with their present status		FIRs lodged against illegal stock with their present status		vehicles seized due to illegal mining	vehicles seized due to illegal transportation	vehicles seized due to illegal stock	Fine collected against illegal mining (In INR)	Fine collected against illegal transportation (In INR)	Fine collected against illegal stock (In INR)
		Against person	Against vehicle	Against person	Against vehicle	Against person	Against vehicle						
1.	01/04/21 - 09/06/21	--	--	--	02	--	--	--	05	--	--	00	--
2.	10/06/21 - 15/10/21	--	--	--	00	--	--	--	72	--	--	14,59,200	--
3.	16/10/21 - 31/03/22	--	--	--	01	--	--	--	19	--	--	1,75,600	--
4.	01/04/22 - 09/06/22	--	--	--	00	--	--	--	41	--	--	8,48,000	--
5.	10/06/22 - 15/10/22	--	--	11	25	--	--	--	48	--	--	1,92,000	--
6.	16/10/22 - 31/03/23	--	--	06	06	--	--	--	56	--	--	7,10,000	--
7.	01/04/23 - 09/06/23	--	--	04	09	--	--	--	35	--	--	1,38,505	97,500
8.	10/06/23 - 15/10/23	--	--	24	34	--	--	--	65	--	--	20,000	31,524
9.	16/10/23 - 21/03/24	--	--	11	14	--	--	--	70	--	--	12,40,000	14,18,000

The Deputy Commissioner, Koderma has informed that there are no hotspots in the district which have a potential for illegal sand mining.

### 2.12 Report w.r.t. illegal sand mining from Ranchi

The District Mining Officer, Ranchi vide letter no. 460/M dated 02/04/2024 (Copy attached as Annexure – ‘P’) has submitted the Report w.r.t. the illegal mining and the action taken against it in light of the meeting of the Joint Committee held under the Chairmanship of the Principal Secretary, Forest, Environment and Climate Change Department, Government of Jharkhand (GoJ) on 05/03/2024.





The extracts of the report submitted by the District Mining Officer, Ranchi is as below:

**Table 16: Action taken against illegal sand mining in Ranchi district**

S. N.	Period	FIRs lodged against illegal mining with their present status		FIRs lodged against illegal transportation with their present status		FIRs lodged against illegal stock with their present status		vehicles seized due to illegal mining	vehicles seized due to illegal transportation	vehicles seized due to illegal stock	Fine collected against illegal mining (In INR)	Fine collected against illegal transportation (In INR)	Fine collected against illegal stock (In INR)
		Against person	Against vehicle	Against person	Against vehicle	Against person	Against vehicle						
1.	01/04/21 - 09/06/21	00	00	00	00	00	00	00	19	00	00	5,62,000	00
2.	10/06/21 - 15/10/21	00	00	00	00	00	00	00	49	00	00	10,65,000	00
3.	16/10/21 - 31/03/22	00	00	00	00	04	02	00	34	02	00	11,35,000	00
4.	01/04/22 - 09/06/22	00	00	24	12	00	00	00	36	00	00	44,20,000	00
5.	10/06/22 - 15/10/22	04	00	62	31	02	00	00	90	00	00	12,10,000	00
6.	16/10/22 - 31/03/23	00	00	42	21	04	00	00	128	00	00	26,60,000	00
7.	01/04/23 - 09/06/23	00	00	00	00	00	00	00	17	00	00	6,80,000	00
8.	10/06/23 - 15/10/23	00	00	58	29	13	00	00	88	00	00	22,98,000	00
9.	16/10/23 - 21/03/24	00	00	117	46	13	00	00	247	00	00	61,73,000	00

**Table 17: Hotspots which have potential for illegal sand mining in Ranchi district**

S. N.	Name of Hotspot (Address of ghat / village)	Latitude and Longitude of the Hotspot	Quantity of illegally mined out sand (in CFt.)	Action taken against the same	Remedial Measures suggested	Other information, if any
1.	Mauza - Chapar, Khata no. - 54, Plot No. - 1000, Area - 69.50 Acres in Anchal + P.S. - Budmu, Ranchi.		1,50,000	The sand seized (1,50,000 CFt.) under rule 54(A) of the Jharkhand Minor Mineral Concession Rules, 2004 as amended and auctioned on 10/10/2022 for INR 72,50,000/-.	--	--
2.	Mauza - Budhadih, Khata no. - 130, Plot No. - 919, in Anchal + P.S. - Bundu, Ranchi.	23°08'53" N 85°40'53" E	3,00,000	The sand seized (3,00,000 CFt.) under rule 54(A) of the Jharkhand Minor Mineral Concession Rules, 2004 as amended		--

				and auctioned on 14/12/2022 for INR 25,35,000/-.		
3.	Mouza – Birdidih P.S. – Sonahatu, Ranchi.		62,900	The sand seized (62,900 CFt.) under rule 54(A) of the Jharkhand Minor Mineral Concession Rules, 2004 as amended and auctioned on 11/11/2023 for INR 3,60,000/-.		--

**2.13 Report w.r.t. the sand mines having valid Environmental Clearance and how the Sustainable Sand Mining Guidelines, 2016 and Enforcement and Monitoring Guidelines of Sand Mining, 2020 is being implemented in Jharkhand**

The Member Secretary, State Level Environment Impact Assessment Authority (SEIAA), Jharkhand, Ranchi vide his memo no. 30 dated 03/04/2024 (Copy attached as Annexure – ‘Q’) has submitted the implementation status of Sustainable Sand Mining Guidelines, 2016 and Enforcement and Monitoring Guidelines of Sand Mining, 2020. The details of which is as below: -

**Sustainable Sand Mining Guidelines, 2016**

The District Survey Reports (DSRs) of Sand were prepared by the then DEAC's and approved by then DEIAA's in the light of S.O. 3611(E) dated 25.07.2018 issued by Ministry of Environment, Forest & Climate Change (MoEF&CC), Govt. of India.

On the basis of Sustainable Sand Mining Management Guidelines, 2016, Environmental Clearance (ECs) / Terms of Reference (ToRs) have been granted to the following Sand mining projects: -

<b>Environmental Clearance (EC)</b>				
Sl. no.	Online Proposal no.	Project details	Date of SEAC meeting in which the proposal was recommended for EC/ToR	Date of SEIAA meeting in which decision was granted for EC/ToR
1.	SIA/JH/MIN/73 764/2018	Kharsota Sand Mining Project of M/s JSMDL Ltd. at Village: Kharsota, Anchal: Manjhiawn, P.S.: Majhiawan, Distt.: Garhwa, Jharkhand (8.10 Ha).	58 <sup>th</sup> meeting of SEAC, dated- 25 <sup>th</sup> & 26 <sup>th</sup> June, 2018	59 <sup>th</sup> Meeting of SEIAA, dated – 09.08.2018
2.	SIA/JH/MIN/73 715/2018	Pachadumar Sand Mining Project of M/s JSMDL Ltd. at Village: Pachadumar, Anchal: Ketar, Distt.: Garhwa, Jharkhand (20.24 Ha).	58 <sup>th</sup> meeting of SEAC, dated- 25 <sup>th</sup> & 26 <sup>th</sup> June, 2018	59 <sup>th</sup> Meeting of SEIAA, dated – 09.08.2018

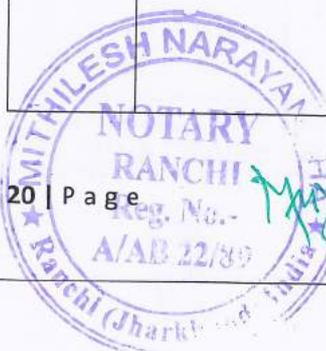
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3.	SIA/JH/MIN/74 906/2018	Kudri, Okra Simla & Dorma Sand Deposit of M/s JSMDC Ltd. at Village: Kudri, Orka Simla & Dorma, Tehsil: Torpa, Distt.: Khunti, Jharkhand (5.04 Ha).	58 <sup>th</sup> meeting of SEAC, dated- 25 <sup>th</sup> & 26 <sup>th</sup> June, 2018	59 <sup>th</sup> Meeting of SEIAA, dated - 09.08.2018
4.	SIA/JH/MIN/35 951/2019	Phulsahaeri Sand Mine of M/s JSMDC Ltd. at Village: Phulsahari, P.O.: Kendghata, Distt.: Dumka, Jharkhand (4.00 Ha).	72 <sup>nd</sup> meeting of SEAC, date- 27th - 30th May, 2019	73 <sup>rd</sup> Meeting of SEIAA, dated - 03 <sup>rd</sup> June, 2019
5.	SIA/JH/MIN/35 964/2019	Kusumghata Sand Mine of M/s JSMDC Ltd. at Village: Kusumghata, P.O.: Kusumghata, P.S.: Tongra, Distt.: Dumka, Jharkhand (4.25 Ha).	72 <sup>nd</sup> meeting of SEAC, date- 27th - 30th May, 2019	73 <sup>rd</sup> Meeting of SEIAA, dated - 03 <sup>rd</sup> June, 2019
6.	SIA/JH/MIN/34 802/2019	Jugtopa Sand Mining of M/s JSMDC Ltd. at Village: Jugtopa, P.S.: Karaon, Distt.: Deoghar, Jharkhand (3.64 Ha).	72 <sup>nd</sup> meeting of SEAC, date- 27th - 30th May, 2019	73 <sup>rd</sup> Meeting of SEIAA, dated - 03 <sup>rd</sup> June, 2019
7.	SIA/JH/MIN/34 873/2019	Tetariyatnr Sand Mining Project of M/s JSMDC Ltd. at Village: Teraiyatnr, P.S.: Karaon, Distt.: Deoghar, Jharkhand (4.82 Ha).	72 <sup>nd</sup> meeting of SEAC, date- 27th - 30th May, 2019	73 <sup>rd</sup> Meeting of SEIAA, dated - 03 <sup>rd</sup> June, 2019
8.	SIA/JH/MIN/34 695/2019	Biree Sand Mining Project of M/s JSMDC Ltd. at Village: Biree, P.S.: Chainpur, Distt.: Gumla, Jharkhand (4.00 Ha).	72 <sup>nd</sup> meeting of SEAC, date- 27th - 30th May, 2019	73 <sup>rd</sup> Meeting of SEIAA, dated - 03 <sup>rd</sup> June, 2019
9.	SIA/JH/MIN/34 693/2019	Keradih Sand Mining Project of M/s JSMDC Ltd. at Village: Keradih, P.S.: Raidih, Distt.: Gumla, Jharkhand (4.00 Ha).	72 <sup>nd</sup> meeting of SEAC, date- 27th - 30th May, 2019	73 <sup>rd</sup> Meeting of SEIAA, dated - 03 <sup>rd</sup> June, 2019
10.	SIA/JH/MIN/34 798/2019	Raniganj Sand Mining of M/s JSMDC Ltd. at Village: Raniganj, P.S.: Sarath, Distt.: Deoghar, Jharkhand (3.63 Ha).	72 <sup>nd</sup> meeting of SEAC, date- 27th - 30th May, 2019	73 <sup>rd</sup> Meeting of SEIAA, dated - 03 <sup>rd</sup> June, 2019
11.	SIA/JH/MIN/35 414/2019	Lathbedhwa Sand Ghar of M/s JSMDC Ltd. at Village: Lathbedhwa, P.O.: Sharmatand, Anchal & P.S.: Jainagar, Distt.: Koderma, Jharkhand (4.00 Ha).	72 <sup>nd</sup> meeting of SEAC, date- 27th - 30th May, 2019	73 <sup>rd</sup> Meeting of SEIAA, dated - 03 <sup>rd</sup> June, 2019
12.	SIA/JH/MIN/34 685/2019	Larango Sand Mining Project of M/s JSMDC Ltd. at Village: Larango, P.S.: Sisai, Distt.: Gumla,	72 <sup>nd</sup> meeting of SEAC, date- 27th - 30th May, 2019	73 <sup>rd</sup> Meeting of SEIAA, dated - 03 <sup>rd</sup> June, 2019

		Jharkhand (4.80 Ha).		
13.	SIA/JH/MIN/34 774/2019	Pandaniya Sand Ghat of M/s JSMDC Ltd. at Village: Pandaniya, P.S.: Margomunda, Distt.: Deoghar, Jharkhand (3.89 Ha).	72 <sup>nd</sup> meeting of SEAC, date-27th – 30th May, 2019	73 <sup>rd</sup> Meeting of SEIAA, dated – 03 <sup>rd</sup> June, 2019
14.	SIA/JH/MIN/36 779/2019	Soro (Jorongdih) Sand Mine Project of M/s JSMDC Ltd. at Village: Soro (Jorgodih), Panchayat: Soro, Tehsil: Ichagarh, Distt.: Saraikela-Kharsawan, Jharkhand (4.90 Ha).	72 <sup>nd</sup> meeting of SEAC, date-27th – 30th May, 2019	73 <sup>rd</sup> Meeting of SEIAA, dated – 03 <sup>rd</sup> June, 2019
15.	SIA/JH/MIN/34 822/2019	Basatpur & Maljhar Sand Mining of M/s JSMDC Ltd. at Village: Basatpur & Maljhar, P.S.: Deoghar, Distt.: Deoghar, Jharkhand (4.57 Ha).	72 <sup>nd</sup> meeting of SEAC, date-27th – 30th May, 2019	73 <sup>rd</sup> Meeting of SEIAA, dated – 03 <sup>rd</sup> June, 2019
16.	SIA/JH/MIN/35 240/2019	Ghorighat Sand Ghat of M/s JSMDC Ltd. at Village: Ghorighat, P.S.: Pratappur, Distt.: Chatra, Jharkhand (3.24 Ha).	72 <sup>nd</sup> meeting of SEAC, date-27th – 30th May, 2019	73 <sup>rd</sup> Meeting of SEIAA, dated – 03 <sup>rd</sup> June, 2019
17.	SIA/JH/MIN/36 158/2019	Navatand Sand Deposit of M/s JSMDC Ltd. at Village: Navatand, P.S.: Barkagaon, Distt.: Hazaribagh, Jharkhand (4.14 Ha).	72 <sup>nd</sup> meeting of SEAC, date-27th – 30th May, 2019	73 <sup>rd</sup> Meeting of SEIAA, dated – 03 <sup>rd</sup> June, 2019
18.	SIA/JH/MIN/35 231/2019	Garhkedali (Nawadih) Sand Ghat of M/s JSMDC Ltd. at Village: Garhkedali & Nawadih, P.S.: Hunterganj, Distt.: Chatra, Jharkhand (4.24 Ha).	72 <sup>nd</sup> meeting of SEAC, date-27th – 30th May, 2019	73 <sup>rd</sup> Meeting of SEIAA, dated – 03 <sup>rd</sup> June, 2019
19.	SIA/JH/MIN/35 135/2019	Banki Sand Ghat of M/s JSMDC Ltd. at Village: Banki, P.S.: Hunterganj, Distt.: Chatra, Jharkhand (3.74 Ha).	72 <sup>nd</sup> meeting of SEAC, date-27th – 30th May, 2019	73 <sup>rd</sup> Meeting of SEIAA, dated – 03 <sup>rd</sup> June, 2019
20.	SIA/JH/MIN/35 241/2019	Lohsighna Khurd Sand Ghat of M/s JSMDC Ltd. at Village: Lohsighna, P.S.: Hunterganj, Distt.: Chatra, Jharkhand (4.14 Ha).	72 <sup>nd</sup> meeting of SEAC, date-27th – 30th May, 2019	73 <sup>rd</sup> Meeting of SEIAA, dated – 03 <sup>rd</sup> June, 2019
21.	SIA/JH/MIN/36 024/2019	Murtiya Sand Ghat in the river bed of Gauri River of M/s JSMDC Ltd. at Village: Murtiya, Tehsil: Chandwara, Distt.: Koderma, Jharkhand (4.31 ha).	77 <sup>th</sup> Meeting of SEAC, dated – 29 <sup>th</sup> – 30 <sup>th</sup> August, 2019	79 <sup>th</sup> Meeting of SEIAA dated – 19 <sup>th</sup> September, 2019



22.	SIA/JH/MIN/44 138/2019	Olmunda Sand Ghat of Md. Shamim Khan at Vill: Olmunda, P.O.: Olmuda, P.S.: Sisai, Dist: Gumla (5.873 Ha)	82 <sup>nd</sup> Meeting of SEAC, dated – 04 <sup>th</sup> – 07 <sup>th</sup> November, 2019.	84 <sup>th</sup> Meeting of SEIAA dated – 08 <sup>th</sup> November, 2019
23.	SIA/JH/MIN/44 229/2019	Olmunda Sand Ghat of Md. Shamim Khan at Vill: Olmunda, P.O.: Olmuda, P.S.: Sisai, Dist.: Gumla (6.075 Ha)	82 <sup>nd</sup> Meeting of SEAC, dated – 04 <sup>th</sup> – 07 <sup>th</sup> November, 2019.	84 <sup>th</sup> Meeting of SEIAA dated – 08 <sup>th</sup> November, 2019

### Terms of Reference (ToRs)

24.	SIA/JH/MIN/758 75/2018	Ayodhya – Kolhua Sand Ghat in the river bed of North Koel River of M/s JSMDC Ltd. at Village: Ayodhya - Kolhua, Chainpur, Distt.: Palamau, Jharkhand (8.09 Ha).	65 <sup>th</sup> meeting of SEAC, date-07 <sup>th</sup> – 09 <sup>th</sup> January, 2019	66 <sup>th</sup> Meeting of SEIAA, dated – 22 <sup>nd</sup> January, 2019
25.	SIA/JH/MIN/783 37/2018	Dewariya Sand Ghat in the river bed of Lilajan River of M/s JSMDC Ltd. at Village: Dewariya, Hunterganj, Distt.: Chatra, Jharkhand (10.92 Ha).	65 <sup>th</sup> meeting of SEAC, date-07 <sup>th</sup> – 09 <sup>th</sup> January, 2019	66 <sup>th</sup> Meeting of SEIAA, dated – 22 <sup>nd</sup> January, 2019
26.	SIA/JH/MIN/759 89/2018	Jonr Sand Mining Project of M/s JSMDC Ltd. at Mouza- Jonr, Daltonganj (Medininagar), Distt.: Palamau, Jharkhand (5.66 Ha).	65 <sup>th</sup> meeting of SEAC, date-07 <sup>th</sup> – 09 <sup>th</sup> January, 2019	66 <sup>th</sup> Meeting of SEIAA, dated – 22 <sup>nd</sup> January, 2019
27.	SIA/JH/MIN/789 42/2018	Pasai To Danre Confluence Sand Mine in Sakari River of M/s JSMDC Ltd. at Village: Pasai, Danre, Poreyahat, Distt.: Godda, Jharkhand (5.58 Ha).	66 <sup>th</sup> meeting of SEAC dated 29 <sup>th</sup> , 30 <sup>th</sup> and 31 <sup>st</sup> January, 2019	67 <sup>th</sup> meeting of SEIAA dated - 08 <sup>th</sup> February, 2019
28.	SIA/JH/MIN/758 80/2018	Kabra Kalan Sand Mining Project of M/s JSMDC Ltd. at Mouza- Kabra Kalan, Haidernagar, Distt.: Palamu, Jharkhand (5.66 Ha).	66 <sup>th</sup> meeting of SEAC dated 29 <sup>th</sup> , 30 <sup>th</sup> and 31 <sup>st</sup> January, 2019	67 <sup>th</sup> meeting of SEIAA dated - 08 <sup>th</sup> February, 2019
29.	SIA/JH/MIN/750 21/2018	Bhowra River Bed Sand Mining Project in Damodar River of M/s JSMDC Ltd. at Village: Bhowra, Distt.: Dhanbad, Jharkhand (12.00 Ha).	72 <sup>nd</sup> meeting of SEAC, date- 27 <sup>th</sup> – 30 <sup>th</sup> May, 2019	73 <sup>rd</sup> Meeting of SEIAA, dated – 03 <sup>rd</sup> June, 2019
30.	SIA/JH/MIN/750 22/2018	Lohapatti River Bed Sand Mining Project in	72 <sup>nd</sup> meeting of SEAC, date- 27 <sup>th</sup>	73 <sup>rd</sup> Meeting of SEIAA, dated –



		Damodar River of M/s JSMDC Ltd. at Village: Lohapatti, Tehsil: Baghmara, Distt.: Dhanbad, Jharkhand (16.00 Ha).	- 30th May, 2019	03 <sup>rd</sup> June, 2019
31.	SIA/JH/MIN/378 83/2019	Sherua Sand Ghat in the river bed of Sakari River of M/s JSMDC Ltd., Village: Sherua, Tehsil: Gawan, Distt.: Giridih, Jharkhand (19.47 ha).	75 <sup>th</sup> Meeting of SEAC, dated - 24 <sup>th</sup> - 26 <sup>th</sup> July, 2019.	76 <sup>th</sup> Meeting of SEIAA dated - 31 <sup>st</sup> July and 01 August, 2019.
32.	SIA/JH/MIN/291 37/2018	Kobna Dumrikala Sand Ghat of M/s JSMDC Ltd., Village: Kobna Dumrikala, Tehsil: Hunterganj, Distt.: Chatra, Jharkhand (22.64 ha).	75 <sup>th</sup> Meeting of SEAC, dated - 24 <sup>th</sup> - 26 <sup>th</sup> July, 2019.	76 <sup>th</sup> Meeting of SEIAA dated - 31 <sup>st</sup> July and 01 August, 2019.

During appraisal and granting Environmental Clearance (EC) / Terms of Reference (ToR) to any Sand Mining project it was verified that area has been identified for mining in District Survey Report and following mandatory documents were obtained: -

- a) Form - 1 containing comprehensive data related to the project, approved mine plan and direction of Sustainable Sand Mining Management Guidelines, 2016.
- b) Pre-Feasibility Report.
- c) Approved Mining Plan.
- d) Divisional Forest Officer (DFO) certificate with regard to protected area and status of Eco Sensitive Zone (ESZ).
- e) Circle Officer (CO) certificate with regard to nature of land whether Jungle-Jhari or not.
- f) District Mining Officer (DMO) certificate with regard to cluster formation.
- g) No Objection Certificate (NOC) of Gram Sabha.

Apart from above the specific recommendation for Jharkhand as per Sustainable Sand Mining Management Guidelines, 2016 were also taken in to consideration which is as follows: -

- a) Machine should not be used in sand mining. Only manual mining should be done.
- b) The depth of mining shall be restricted to 3 meter / water level whichever is less.
- c) No mining should be carried out in proximity of any bridge /embankment.
- d) In-stream mining should not be allowed.

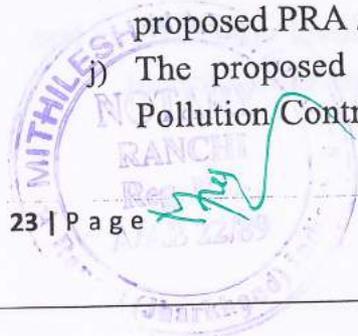


- e) Mining should be done in accordance with an approved mining plan.
- f) EC should be valid for settlement period subject to ceiling of five years.

**Enforcement and Monitoring Guidelines of Sand Mining, 2020**

The District Survey Reports (DSRs) of Sand of all 24 Districts have been appraised and recommended by then SEAC, Jharkhand and approved by then SEIAA, Jharkhand as per Enforcement and Monitoring Guidelines for Sand Mining (EMGSM), 2020 and in the light of Hon'ble Apex Court in Civil Appeal no. 3661-3662/2020, Pawan Kumar vs State of Bihar & ors, Hon'ble NGT in O.A. no. 54/2022/EZ, Bhumi Adhigrahan Visthapan Avam Punarvas Kisan Samiti vs State of Jharkhand & Ors. These DSRs were made available by the Deputy Commissioners of concerned Districts. During appraisal and approval of DSR following points were taken in to consideration: -

- a) The final DSRs submitted were duly signed by all members of the Sub Divisional Committee and the Consultants.
- b) The final DSRs consists of the complete potential area and are demarcated as Potential Resource Area (PRA) / Sand Leases / Ghats as per EMGSM guideline 2020.
- c) The replenishment study of pre & post monsoon period was included in final DSR.
- d) The final DSRs were placed in the public domain for 01 (One) month.
- e) Demand and supply of the river bed materials were provided. The future demand for next 05 years was also included in the final DSRs.
- f) The PRA / Sand Leases / Ghats were proposed on the confluences / meanders / concavities /active channels of the river.
- g) Khata & Khasra numbers of the lease area were certified by the concerned Circle Officer (COs) are incorporated in the final DSRs.
- h) The distance of PRA / Sand Leases / Ghats from the Forest / Wildlife Protected area / Birds Sanctuary/ Wildlife Sanctuary / National Park / Eco Sensitive Zone were verified and certified by the concerned DFOs of the respective Territorial and Wildlife divisions.
- i) A report detailing the presence of aquatic animals in the river in proximity of the proposed PRA / Sand Leases / Ghats were included in the final DSR.
- j) The proposed PRA / Sand Leases / Ghats meet the siting criteria of State Pollution Control Board / SEIAA.





- k) High resolution color satellite images of the proposed potential sand mining areas were included in final DSR.
- l) Bulk density and specific gravity of sand sample data were provided by NABL accredited laboratory.
- m) Cluster and contiguous cluster formation as per EMGSM guidelines, 2020 was included in the Annexures.
- n) Mining is restricted to 3/4th of the river width and 60% of the mineable reserve and mining method should be exclusively manual.
- o) Transportation routes for movement of sand were provided in the final DSR.
- p) All the annexures as per EMGSM guidelines, 2020 were included in the final DSRs.
- q) An undertaking with reference to Point no. 9.3 of the EMGSM guidelines, 2020 regarding monitoring of mining near inter-district or inter-state boundary were provided.
- r) The representative of the Sub Divisional Committee along with the Consultants have affirmed that all the guidelines of EMGSM guidelines, 2020 / Hon'ble Apex Court in Civil Appeal no. 3661-3662/2020, Pawan Kumar vs State of Bihar & ors, Hon'ble NGT in O.A. no. 54/2022/EZ, Bhumi Adhigrahan Visthapan Avam Punarvas Kisan Samiti vs State of Jharkhand & ors have been followed in preparation of the final DSRs.

On the basis of Enforcement and Monitoring Guidelines of Sand Mining, 2020 Environmental Clearance (ECs) / Terms of Reference (ToRs) have been granted to the following Sand Mining Projects: -

Environmental Clearance (EC)				
Sl. no.	Online Proposal no.	Project details	Date of SEAC meeting in which the proposal was recommended for EC/ToR	Date of SEIAA meeting in which decision was granted for EC/ToR
1.	SIA/JH/MIN/4368/2019	Khokha Sand Mining Project of M/s Ganga Kaveri Construction Pvt. Ltd. (Director: Shri Praveen Kumar) at Village – Khokha, Panchayat – Sundi, P.S. – Bhawnathpur, Dist – Garhwa,	93 <sup>rd</sup> Meeting of SEAC, dated - 18 <sup>th</sup> – 27 <sup>th</sup> February, 2022	94 <sup>th</sup> Meeting of SEIAA dated – 13 <sup>th</sup> , 14 <sup>th</sup> & 15 <sup>th</sup> April, 2022.



		Jharkhand. (23.00 Ha)		
2.	SIA/JH/MIN/448809/2023	Marmar Sand Ghat in the River Bed of Damodar of M/s Jharkhand State Mineral Development Corporation Ltd. (JSMDC), Village: Marmar, Tehsil: Latehar, Distt.: Latehar, Jharkhand (2.10 Ha)	110 <sup>th</sup> Meeting of SEAC, dated - 17 <sup>th</sup> - 21 <sup>st</sup> October, 2023	110 <sup>th</sup> Meeting of SEIAA dated - 27 <sup>th</sup> , 28 <sup>th</sup> & 29 <sup>th</sup> October, 2023
3.	SIA/JH/MIN/448950/2023	Tubed Sand Deposit of M/s Jharkhand State Mineral Development Corporation Ltd., Village: Tubed, River Sukri, Distt.: Latehar, Jharkhand (0.80 Ha).	110 <sup>th</sup> Meeting of SEAC, dated - 17 <sup>th</sup> - 21 <sup>st</sup> October, 2023	110 <sup>th</sup> Meeting of SEIAA dated - 27 <sup>th</sup> , 28 <sup>th</sup> & 29 <sup>th</sup> October, 2023
<b>Terms of Reference (ToR)</b>				
4.	SIA/JH/MIN/444579/2023	Patsi & Darmi Sand Deposit in North Koel River of M/s Jharkhand State Mineral Development Corporation Ltd. (JSMDC Ltd.), Village: Patsi & Damri, Distt.: Garhwa, Jharkhand (16.80 Ha)	108 <sup>th</sup> Meeting of SEAC, dated - 19 <sup>th</sup> - 25 <sup>th</sup> September, 2023	109 <sup>th</sup> Meeting of SEIAA dated - 27 <sup>th</sup> & 28 <sup>th</sup> September, 2023
5.	SIA/JH/MIN/444479/2023	Amar Chhechharia Khajuri Nawadih, Bajudih & Ataula Sand Deposit in North Koel River of M/s Jharkhand State Mineral Development Corporation Ltd. (JSMDC Ltd.), Village: Amar Chhechharia, Khajuri Nawadih, Bajudih & Ataula, Distt.: Garhwa, Jharkhand (22.50 Ha)	108 <sup>th</sup> Meeting of SEAC, dated - 19 <sup>th</sup> - 25 <sup>th</sup> September, 2023	109 <sup>th</sup> Meeting of SEIAA dated - 27 <sup>th</sup> & 28 <sup>th</sup> September, 2023
6.	SIA/JH/MIN/59908/2021	Dungri-Puttia Sand Mining Lease of M/s Tata Steel Limited (GM: Shri Sanjay Rajoria), Village: Dungri-Puttia, Tehsil: Jhariya & Putki, Distt.: Dhanbad, Jharkhand (24.127 Ha)	108 <sup>th</sup> Meeting of SEAC, dated - 19 <sup>th</sup> - 25 <sup>th</sup> September, 2023	109 <sup>th</sup> Meeting of SEIAA dated - 27 <sup>th</sup> & 28 <sup>th</sup> September, 2023
7.	SIA/JH/MIN/60065/2021	Expansion of existing Tetangabad Sand Mining Lease from 0.2 to 0.30 MTPA of M/s Tata Steel Limited, Village: Tetangabad, P.S.: Dhanbad, Distt.: Dhanbad, Jharkhand (21.44 Ha).	110 <sup>th</sup> Meeting of SEAC, dated - 17 <sup>th</sup> - 21 <sup>st</sup> October, 2023	110 <sup>th</sup> Meeting of SEIAA dated - 27 <sup>th</sup> , 28 <sup>th</sup> & 29 <sup>th</sup> October, 2023

During appraisal and granting Environmental Clearance (EC) / Terms of Reference (ToR) following mandatory documents were also obtained: -

- a) Form – 1 containing comprehensive data related to the project, approved mine plan and direction of Enforcement and Monitoring Guidelines of Sand Mining, 2020.
- b) Pre-Feasibility Report.
- c) Approved Mining Plan.
- d) Divisional Forest Officer (DFO) certificate with regard to protected area and status of Eco Sensitive Zone (ESZ).
- e) Circle Officer (CO) certificate with regard to nature of land whether Jungle-Jhari or otherwise.
- f) District Mining Officer (DMO) certificate with regard to cluster formation.
- g) No Objection Certificate (NOC) of Gram Sabha.

Apart from the above-mentioned statutory documents and other important points mentioned in Enforcement and Monitoring Guidelines of Sand Mining, 2020 and District Survey Report (DSR) have been taken in to consideration for granting ECs / ToRs.

#### **2.14 Report w.r.t. the operational status of sand Mines in the state of Jharkhand**

The Managing Director, Jharkhand State Mineral Development Corporation Limited (JSMDCL) vide letter no. 629 dated 28/03/2024 (Copy attached as **Annexure – ‘R’**) has submitted the brief on Sand Ghats in Jharkhand its categorization and tendering process, operational Sand Mines in the State of Jharkhand and the status of the status of the action being taken for making the sand mines operational.

The extracts of the report submitted by the Managing Director, Jharkhand State Mineral Development Corporation Limited is as below: -

- a) The category 1 and 2 Sand Ghats are categorized as per the Jharkhand Gazette notification dated 18th August,2017:
  - 1) **Category 1** - This shall be operated and supervised by local Government and to be used for non-commercial purposes only. A total of **366** Sand Ghats has been categorized as Category 1 Sand Ghat.
  - 2) **Category 2** - This shall be managed by state government through JSMDCL, and the sale proceeds shall be transferred to the Govt of Jharkhand. A total of **444** Sand Ghats has been identified as Category 2 Sand Ghat.
- b) District Survey Report (DSR) has been prepared for each district for the identification of Sand Deposits in the river streams with their location with other necessary information for Category 2 Sand Ghats.



c) Again, **Category 2** Sand Ghats have been classified into 3 sub-categories namely Category A, B and C respectively based on the Sand Ghat area as follows for the ease of tendering process such as bidder identification, financial and technical strength. As per DSR, following numbers of Sand Ghats are identified in each category: -

S.N.	Category	Area of Sand Ghat	No. of Sand Ghats
1.	Category A	Less than 10 Hectares	282
2.	Category B	More than 10 Hectares but less than 50 Hectares	134
3.	Category C	More than 50 Hectares	28

Selection of MDO for Category C Sand Ghats are under the direct authority of JSMDCL; however, for selection of MDO for Category A and B Sand Ghats, JSMDCL prepared the Model Tender Document and the tendering process such as tender publishing, evaluation of the bids and declaration of the L1 bidders are done through the respective Deputy Commissioner / District Mining Officers. However, the LOI and Sand Agreement Signing Process is being carried out by the JSMDCL. The Status of the same is provided below: -

S.N.	Category	Tenders Published	Agreements Executed	MDO Partners
1	Category A	230	105	87
2	Category B	93	22	37
3	Category C	0	2	6
<b>Total</b>		<b>323</b>	<b>129</b>	<b>130</b>

#### Details of Operational Sand Ghats.

A total of 23 Sand ghats have obtained Environmental Clearance required for operation out of which 17 are operational and remaining 6 are Non-operational due to either non-application/non-approval of CTO/CTE. The details of which is as follows: -

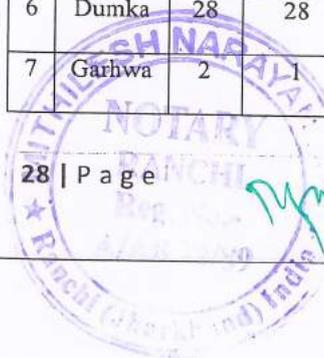
S.N.	Name of District	Name of Sand Ghat	River	Area (In Ha.)	Status
1	Chatra	Garhkedli	Lilajan Nadi	4.25	Operational
2	Chatra	Lohsigna Khurd	Lilajan Nadi	4.14	Operational
3	Chatra	Banki	Lilajan Nadi	3.74	Operational
4	Deoghar	Ranigunj	Ajay	3.63	Operational
5	Deoghar	Pandaniya	Jayanti	3.88	Operational
6	Deoghar	Basatpur - Maljhar	Ajay	4.57	Operational
7	Deoghar	Tentariyatand	Jayanti	4.82	Operational
8	Deoghar	Jugtopa	Jayanti	3.64	Operational
9	Dumka	Fulsahari	Nunbil	4.00	Operational
10	Dumka	Kusumghata	Nunbil	4.20	Operational



11	Gumla	Larango	Koel	4.80	Operational
12	Gumla	Keradih	Shankh	4.00	Operational
13	Hazaribagh	Navatanr	Badmahi	4.15	Operational
14	Khunti	Kudri, Okra, Dorma Shimla	Chhata	5.04	Operational
15	Koderma	Kanti-Murtiya	Gauri	4.31	Operational
16	Koderma	Lathbedhwa	Barakar	4.00	Operational
17	Saraikela	Jorgodih	Suvarnrekha	4.90	Operational
18	Chatra	Ghori Ghat	Morhar Nadi	3.24	Non-Operational
19	Garhwa	Kharsota	Koel	8.09	Non-Operational
20	Garhwa	Pachadumar	Sone	20.23	Non-Operational
21	Gumla	Birree	Shankh	4.00	Non-Operational
22	Latehar	Marmar	Damodar	2.10	Non-Operational
23	Latehar	Tubed	Sukri	0.80	Non-Operational

**Table: Status of Category 2 Sand Ghats in the state of Jharkhand**

S N	District	Cat- A		Cat- B		Cat- C		Total Sand Ghat as per DS R	Gha ts in whic h tender not float ed	Total Tender Publis hed	Total Tender is in Progr ess	LOI Issu ed	Agree ment Execut ed	Agree ment not Execut ed
		No. of Sand Gh ats	Tende r Publis hed	No. of Sand Gh ats	Tende r Publis hed	No. of Sand Gh ats	Tende r Publis hed							
1	Bokaro	2	2	4	4	1	0	7	1	6	0	6	2	4
2	Chaibasa	4	4	8	5	0	0	12	3	9	0	9	7	2
3	Chatra	19	15	3	3	0	0	22	0	18	15	18	10	8
4	Deoghar	8	8	23	15	0	0	31	8	23	23	0		0
5	Dhanbad	7	6	3	3	0	0	10	1	9	9	0		0
6	Dumka	28	28	5	5	0	0	33	0	33	0	33	23	10
7	Garhwa	2	1	8	4	10	0	20	10	5	1	9	7	2





8	Giridih	15	4	6	2	2	0	23	16	6	6	7		7
9	Gumla	14	9	17	8	0	0	31	12	17	5	14	8	6
10	Godda	15	15	1	1	0	0	16	0	16	0	16	7	9
11	Hazaribagh	11	11	0	0	0	0	11	0	11	0	11	11	0
12	Jamshepur	6	0	4	0	2	0	12	9	0	0	3	3	0
13	Jamtara	15	11	6	4	0	0	21	6	15	0	15	7	8
14	Khunti	17	12	10	8	0	0	27	6	20	5	16	10	6
15	Koderna	33	31	0	0	0	0	33	0	31	21	14	6	8
16	Latehar	8	0	0	0	0	0	8	0	0	0	8	7	1
17	Lohardaga	13	13	4	4	0	0	17	0	17	4	16	1	15
18	Pakur	7	6	4	1	0	0	11	4	7	0	7	6	1
19	Palamu	2	2	8	8	11	0	21	11	10	2	8	2	6
20	Ramgarh	6	6	0	0	0	0	6	0	6	0	6	3	3
21	Ranchi	8	8	11	11	0	0	19	0	19	2	17	6	11
22	Sahebganj	24	24	0	0	0	0	24	0	24	24	0		0
23	Saraikela K.	9	7	3	1	1	0	13	4	8	8	2	1	1
24	Simdega	9	7	6	6	1	0	16	2	13	10	7	2	5
<b>Total</b>		<b>282</b>	<b>230</b>	<b>134</b>	<b>93</b>	<b>28</b>	<b>0</b>	<b>444</b>	<b>93</b>	<b>323</b>	<b>82</b>	<b>242</b>	<b>129</b>	<b>113</b>





### 3. Recommendations

#### 3.1 The steps that can be taken to curb illegal sand mining activities within the state of Jharkhand are as follows: -

1. **Pillar Posting & other activities:** Demarcation of Minor mineral sources, Pillar posting on the perimeter of the sources, erection of signboards depicting the details of sources, quantum of deposits, area and details of the license etc.
2. **Polices of Government:** - Strict implementation of Jharkhand State Sand Mining Policy – 2017, Jharkhand Minor Mineral Concession Rule, 2017 or any other policy decision of the Government taken from time to time.
3. **Introduce stricter penalties for illegal sand mining activities.**
4. **Coordinate with neighboring states to prevent cross-border smuggling of illegally mined sand.**
5. **Survey:** - DGPS survey, pillar posting and web-based monitoring of the sources and setting up of weigh bridges/check gates at square points of Blocks/ Tehsils & at the lifting point to verify the actual quantity of minor minerals.
6. **IT intervention** like installation and DGPS, CCTV Camera, Integrate Remote sensing techniques etc. shall be made to ensure transparency in operation of sources and transportation of materials.
7. **Constitution of task force/flying squads** for prevention of illegal mining at the State/sub-division/District/Tehsil level with adequate retired police/ex-army personnel.
8. **Real Time Monitoring:** Real-time monitoring of the transport vehicles like trucks with GPS enabling from sources to the end user.
9. **Hosting of information in Website:** Hosting of information regarding minor minerals quarry leases on website to make mining operations more transparent.
10. **Information Technology:** Purchase of IT machineries like computers & printers, consumables development, of web-based application, mobile apps for online requisition and monitoring of delivery materials.
11. **Disclosure of relevant information for each lease** on the State /District website with various terms and condition to which the lessee shall be adhered to at the time of lifting the Minor Minerals.
12. **Online Management:** - Effective Implementation of Jharkhand Integrated Mines & Minerals management System (JIMMS).
13. **SOP:** - Preparation and publication of Standard Operation Procedure & Operation Manuals for various minor minerals with safety and environmental clauses.
14. **Armed guards-:** Armed guards to be posted at various check points to stop illegal mining and transportation.



15. Partner with non-governmental organizations (NGOs) and civil society groups working on environmental conservation and natural resource management to strengthen monitoring and enforcement efforts.
16. Hold end users, such as construction companies and developers, accountable for sourcing sand from legal and sustainable sources. Implement penalties for those found using illegally mined sand in their projects.
17. The assessment of the extent of illegally mined out minerals (sand) shall be carried out with respect to the illegal mining incidents and a replenishment study may be carried out by the Mines & Geology Dept., GoJ w.r.t. the same. Accordingly, the cost of the restoration of the Environment / Computation of Environmental Compensation may be carried out with the help of an expert institute such as IIT (ISM) Dhanbad / BIT Mesra / BIT Sindri. This exercise may be carried out preferably before the monsoon.

  
(Yatindra Kumar Das)  
Member Secretary, JSPCB

  
(Bharat Kumar Sharma)  
Member Secretary, CPCB

  
(Vandana Dadel)  
Principal Secretary,  
Forest, Environment and Climate  
Change Department, Govt. of Jharkhand



Item No. 05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 566/2023

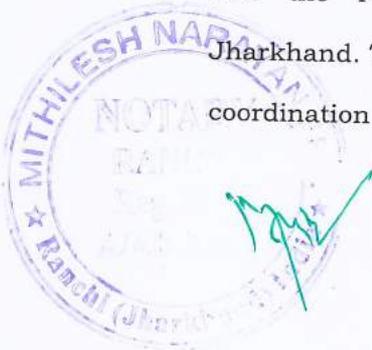
In re: News item titled **"Despite National Green Tribunal Ban, illegal sand mining is going on in Jharkhand"** appearing in **Prabhat Khabar** dated **08.09.2023**.

Date of hearing: 26.09.2023

**CORAM:** HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

**ORDER**

1. This Original Application is registered on the basis of a news item published in "*Prabhat Khabar*" dated 08.09.2023 disclosing the large-scale sand mining in Jharkhand.
2. As per the report, there are 796 sand mining spots on riverbeds and the mining is permitted only in 27 spots, but the illegal mining is going on in large number of places. In the report, the district-wise details of the area, where the illegal sand mining is going on in violation of the Sustainable Sand Mining Guidelines, 2016 and Enforcement and Monitoring Guidelines of Sand Mining, 2020, has been disclosed.
3. The above report raises the substantial issue relating to violation of environmental norms. Hence, at this stage, we deem it proper to form a joint Committee comprising of Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, State Pollution Control Board (SPCB) and the Principal Secretary, Environment Department, State of Jharkhand. The Member Secretary, SPCB will act as the nodal agency for coordination and compliance. The Committee will examine the issue of





illegal mining at different spots disclosed in the report in depth and submit the report along-with remedial measures before the Eastern Zone Bench (EZB) of the Tribunal within 10 weeks.

4. Since the matter relates to the EZB, Kolkata, therefore, it is transferred to the EZB, Kolkata for appropriate further action. The Registry is directed to transfer the record of this matter to EZB, Kolkata.

5. OA is accordingly disposed of for re-registration at the EZB, Kolkata.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

September 26, 2023  
Original Application No. 566/2023  
DV



Item No.07

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.151/2023/EZ

News Item titled "Despite National Green Tribunal  
Ban, illegal sand mining is going on in Jharkhand"  
appearing in Prabhat Khabar dated 08.09.2023

Applicant(s)

Date of hearing: 28.11.2023

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER  
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : *Suo Motu*

For Respondent(s): Mr. Surendra Kumar, Advocate for R-1,  
Mr. Dipanjan Ghosh, Advocate for R-2,  
Ms. Aishwarya Rajyashree, Adv. for R-3 (in Virtual Mode),  
Mr. Ashok Prasad, Advocate for R-4

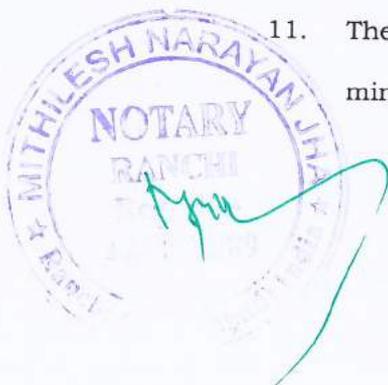
**ORDER**

1. This case has been registered by the Delhi Bench of the National Green Tribunal on the basis of a news item published in "Prabhat Khabar" dated 08.09.2023, and registered as Original Application No.566/2023/PB.
2. The case records of this case have now been transferred to the Kolkata Bench from the Delhi Bench of the Tribunal vide its order dated 26.09.2023 and the said case has now been registered in the Eastern Bench as Original Application No.151/2023/EZ.
3. Since the Respondents having not been arrayed in the Original Application, we direct the following Respondents to be arrayed in the array of Respondents in the present case:-
  - (i) Jharkhand State Pollution Control Board, through its Member Secretary, E-1, CTI Colony, Dhurwa, Ranchi, Pin - 834004;





- (ii) Central Pollution Control Board, through its Chairman, Parivesh Bhawan, East Arjun Nagar, Delhi – 110032;
  - (iii) State of Jharkhand, through its Principal Secretary, Environment Department; and
  - (iv) State Environment Impact Assessment Authority, Jharkhand through its Member Secretary.
4. Mr. Surendra Kumar, learned Counsel appearing in Court, accepts notice on behalf of the Respondent No.1, Jharkhand State Pollution Control Board.
  5. Mr. Dipnajan Ghosh, learned Counsel appearing in Court, accepts notice on behalf of the Respondent No.2, Central Pollution Control Board.
  6. Ms. Aishwarya Rajyashree, learned Counsel appearing (in Virtual Mode), accepts notice on behalf of the Respondent No.3, State of Jharkhand.
  7. Mr. Ashok Prasad, learned Counsel appearing in Court, accepts notice on behalf of the Respondent No.4, State Environment Impact Assessment Authority, Jharkhand.
  8. All the Respondents shall file their counter-affidavit within two months weeks.
  9. The Office of the Tribunal shall provide copy of the Original Application along with complaint and its Annexures to the learned Counsel for the Respondents within 48 hours.
  10. The Committee constituted by the Tribunal shall submit its report on affidavit. Let the Report be filed by Jharkhand State Pollution Control Board within two months.
  11. The districts in respect of which the allegations of illegal sand mining have been made are mentioned in the complaint as being





Dhanbad, Bokaro, Giridih, Latehar, Palamu, Chatra, Hazaribagh, Ramgarh, Gumla, Garhwa and Koderma. The Committee shall submit its report with regard to mining in all the districts.

12. **List on 22.02.2024.**

.....  
**B. Amit Sthalekar, JM**

November 28, 2023,  
Original Application No.151/2023/EZ  
MN

.....  
**Dr. Arun Kumar Verma, EM**





# JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

By hand/ Email

Hon'ble NGT Matter  
Time Bound (Urgent)

Ref. No. B-418...

Ranchi, Dated... 26/02/2024...

From,

Yatindra Kumar Das,  
Member Secretary.

To,

The Member Secretary,  
Central Pollution Control Board,  
Paribesh Bhawan, East Arjun Nagar,  
New Delhi.  
Email: [mscb.cpcb@nic.in](mailto:mscb.cpcb@nic.in)

**Sub: - Status of illegal sand mining in the state of Jharkhand in compliance to the order dated 28/11/2023 in O. A. No.151/2023/EZ in the matter of News Item titled "Despite National Green Tribunal Ban, illegal sand mining is going on in Jharkhand" appearing in Prabhat Khabar dated 08.09.2023 (Previously O. A. No. 566/2023/PB)– Regarding.**

Sir,

Apropos above – I am directed to inform that the Hon'ble NGT, Eastern Zone Bench, Kolkata in its order dated 28/11/2023 in O. A. No. 151/2023/EZ in the matter of News Item titled "Despite National Green Tribunal Ban, illegal sand mining is going on in Jharkhand" appearing in Prabhat Khabar dated 08.09.2023 (Previously O. A. No. 566/2023/PB) has issued certain directions (Copy enclosed). The relevant portion of which is as follows: -

*"3. Since the Respondents having not been arrayed in the Original Application, we direct the following Respondents to be arrayed in the array of Respondents in the present case: -*

(i) Jharkhand State Pollution Control Board, through its Member Secretary, E-1, CTI Colony, Dhurwa, Ranchi, Pin – 834004;

(ii) Central Pollution Control Board, through its Chairman, Parivesh Bhawan, East Arjun Nagar, Delhi – 110032;

(iii) State of Jharkhand, through its Principal Secretary, Environment Department; and

(iv) State Environment Impact Assessment Authority, Jharkhand through its Member Secretary.

10. The Committee constituted by the Tribunal shall submit its report on affidavit. Let the Report be filed by Jharkhand State Pollution Control Board within two months.

11. The districts in respect of which the allegations of illegal sand mining have been made are mentioned in the complaint as being Dhanbad, Bokaro, Giridih, Latehar, Palamu, Chatra, Hazaribagh, Ramgarh, Gumla, Garhwa and Koderma. The Committee shall submit its report with regard to mining in all the districts.

12. List on 22.02.2024."

In view of the above, to discuss the line of action for compliance of the above-mentioned directions issued by the Hon'ble Tribunal a meeting has been convened on 05/03/2024 from 11:30 AM through





video conferencing under the chairmanship of the Principal Secretary, Forest, Environment and Climate Change Department, Government of Jharkhand. The link of the said meeting will be shared separately. It is requested to attend the said meeting. This is for information and necessary action please.

**Encl: As above.**

Yours sincerely,  
Sd/-  
(Yatindra Kumar Das)  
Member Secretary

Memo No. B-418

Ranchi, dated. 26/02/2024

**Copy to:** The Deputy Commissioner, Dhanbad / Bokaro / Giridih / Latehar / Palamu / Chatra / Hazaribagh / Ramgarh / Gumla / Garhwa / Koderma / Ranchi for information and it is requested to submit the Action Taken Report against the illegal sand mining in your jurisdiction latest by 01/03/2024.

Sd/-  
(Yatindra Kumar Das)  
Member Secretary

Memo No. B-418

Ranchi, dated. 26/02/2024

**Copy to:** The Director Mines, Mines Directorate, Mines and Geology Department, GoJ / The Managing Director, Jharkhand State Mineral Development Corporation Limited, Ranchi / The Member Secretary, SEIAA, Jharkhand for information and it is requested to be present in the meeting with the relevant information.

Sd/-  
(Yatindra Kumar Das)  
Member Secretary

Memo No. B-418

Ranchi, dated. 26/02/2024

**Copy to:** The Regional Director, CPCB Regional Directorate, Kolkata for information and necessary action.

Sd/-  
(Yatindra Kumar Das)  
Member Secretary

Memo No. B-418

Ranchi, dated. 26/02/2024

**Copy to:** The PPS to the Principal Secretary, Forest, Environment and Climate Change Department, Government of Jharkhand for information and necessary action.

(Yatindra Kumar Das)  
Member Secretary

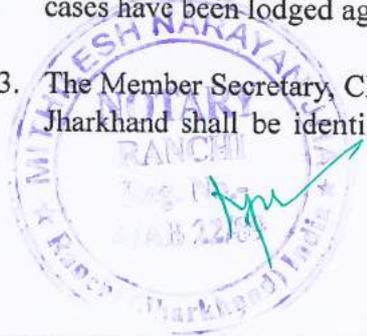


**Minutes of Meeting (MoM) of meeting dated 05/03/2024 in O. A. No. 151/2023/EZ held under the Chairmanship of the Principal Secretary, Dept. of Forest, Environment and Climate Change, Government of Jharkhand.**

A meeting was convened under the chairmanship of the Principal Secretary, Dept. of Forest, Environment and Climate Change, Government of Jharkhand (GoJ) on 05/03/2024 in hybrid mode for finalizing the action to be taken by the Joint Committee as constituted by the Hon'ble National Green Tribunal in O. A. No. 151/2023/EZ (Earlier O. A. No. 566/2023/PB). The list of attendees is as below: -

- 1) Smt. Vandana Dadel, Principal Secretary, Dept. of Forest, Environment and Climate Change, GoJ.
- 2) Sri Bharat Kumar Sharma, Member Secretary, CPCB (through VC).
- 3) Sri Ashok Kumar, Member Secretary, SEIAA, Jharkhand.
- 4) Sri Yatindra Kumar Das, Member Secretary, JSPCB.
- 5) Sri Shashi Ranjan, Director, Mines Directorate, Dept. of Mines and Geology, GoJ – Cum – Managing Director, Jharkhand State Mineral Development Corporation limited (JSMDCL).
- 6) Sri Raju Ranjan Roy, Special Secretary, Dept. of Forest, Environment and Climate Change, GoJ.
- 7) Sri Nazimuddin, Scientist F & Divisional Head, IPC-II, CPCB (through VC).
- 8) Sri Mrinal Kanti Bishwas, Regional Director, CPCB Regional Directorate, Kolkata (through VC).
- 9) Deputy Commissioner, Dhanbad (through VC).
- 10) Deputy Commissioner, Giridih (through VC).
- 11) Deputy Commissioner, Hazaribagh (through VC).
- 12) Deputy Commissioner, Koderma (through VC).
- 13) Deputy Commissioner, Ramgarh (through VC).
- 14) Deputy Commissioner, Palamu (through VC).
- 15) Deputy Commissioner, Garhwa (through VC).
- 16) Deputy Commissioner, Chatra (through VC).
- 17) Deputy Commissioner, Latehar (through VC).
- 18) Deputy Commissioner, Gumla (through VC).
- 19) Deputy Commissioner, Bokaro (through VC).
- 20) Deputy Commissioner, Ranchi (through VC).

1. A power-point presentation was delivered by the officials of JSPCB, elaborating the various orders passed by the Hon'ble NGT and the reports received from the District Mining Officers of the 123 districts in question were also discussed. The points of action /directions and the status of compliance of the directions of Hon'ble NGT in the present Original Application were also discussed. The presentation laid emphasis on the current status, gaps and issues pertaining to illegal sand mining and implementation of Sustainable Sand Mining Guidelines, 2016 and Enforcement and Monitoring Guidelines of Sand Mining, 2020 in the state of Jharkhand.
2. The Representatives of the above said districts presented their reports pertaining to the actions taken by the District Level Task Force to mitigate illegal sand mining within their jurisdiction and informed that various actions like seizure of the vehicles, imposition & collection of fines, details of FIRs / cases have been lodged against the violators.
3. The Member Secretary, CPCB stated that possible illegal mining sites / hotspots along the river bed in Jharkhand shall be identified at district level and assessment of extent of illegally mining shall be





carried out for the illegal mining incidents and based on the same, penalty and EC shall be imposed and action plans shall be prepared for mitigation & remediation of the identified sand ghats.

**After detailed discussion, the following directions were issued: -**

- 1) All Deputy Commissioners – cum – Chairman, District Mining Task Force of Dhanbad / Bokaro / Giridih / Latehar / Palamu / Chatra / Hazaribagh / Ramgarh / Gumla / Garhwa / Koderma / Ranchi to submit the desired Detailed Action Taken Report w.r.t. the illegal sand mining in their jurisdiction latest by 15/03/2024 to the Member Secretary, JSPCB.
- 2) All the Deputy Commissioners – cum – Chairman, District Mining Task Force of Dhanbad / Bokaro / Giridih / Latehar / Palamu / Chatra / Hazaribagh / Ramgarh / Gumla / Garhwa / Koderma / Ranchi to suggest the remedial measures carried out / to be carried out to restore the environment to the Member Secretary, JSPCB.
- 3) The Managing Director, JSMD to submit the Action Plan against the 796 nos. of sand mining spots on riverbeds in Jharkhand. Moreover, the details of the operational Sand Mines in the state should also be submitted by him to the Member Secretary, JSPCB.
- 4) The Member Secretary, SEIAA to submit the details of the Sand Mines in the state which are having the valid Environmental Clearance and the report that how the Sustainable Sand Mining Guidelines, 2016 and Enforcement and Monitoring Guidelines of Sand Mining, 2020 is being implemented.
- 5) The Member Secretary, JSPCB to compile all the Action Taken Reports which are to be received from the stakeholders and submit the final report to the Department by 25/03/2024.

The meeting concluded with the vote of thanks to the Chair.

*sd/*

(Vandana Dadel)  
Principal Secretary  
Dept. of Forest, Environment  
& Climate Change, GoJ.

Memo. No. – PC/NGT/39/2023/..D:-739

Ranchi / Dated. 15/03/2024.

Copy to: All the concerned for information and it is, requested to provide the desired data in the attached format in time.

(Yatindra Kumar Das)  
Member Secretary  
SPCB, Jharkhand



**Table: - 1 Format for providing data w.r.t. Illegal Sand Mining in light of the order passed by the Hon'ble NGT in O. A. No. 151/2023/EZ (Earlier O. A. No. 566/2023/PB).**

S. N.	Period	FIR's lodged against illegal mining with their present status		FIR's lodged against illegal transportation with their present status		FIR's lodged against illegal stock with their present status		vehicles seized due to illegal mining	vehicles seized due to illegal transportation	vehicles seized due to illegal stock	Fine collected against illegal mining (In INR)	Fine collected against illegal transportation (In INR)	Fine collected against illegal stock (In INR)
		Against person	Against vehicle	Against person	Against vehicle	Against person	Against vehicle						
1.	01/04/2021												
	09/06/2021												
2.	10/06/2021												
	15/10/2021												
3.	16/10/2021												
	31/03/2022												
4.	01/04/2022												
	09/06/2022												
5.	10/06/2022												
	15/10/2022												
6.	16/10/2022												
	31/03/2023												
7.	01/04/2023												
	09/06/2023												
8.	10/06/2023												
	15/10/2023												
9.	16/10/2023												
	31/03/2024												

**Table: - 2 Format for providing data w.r.t. Hotspots which have a potential for Illegal Sand Mining in light of the order passed by the Hon'ble NGT in O. A. No. 151/2023/EZ (Earlier O. A. No. 566/2023/PB).**

**Name of District: -**

S. N.	Name of Hotspot (Address of ghat / village)	Latitude and Longitude of the Hotspot	Quantity of illegally mined out sand	Action taken against the same	Remedial Measures suggested	Other information, if any



झारखण्ड सरकार

उपायुक्त का कार्यालय (खनन शाखा), धनबाद।

पत्रांक:— 438 / एम0, धनबाद, दिनांक:— 22/03/2024

प्रेषक:—

माधवी मिश्रा, भा0प्र0से0  
उपायुक्त, धनबाद।

सेवा में,

सदस्य सचिव,  
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,  
झारखण्ड, राँची।

विषय:—

माननीय NGT कोलकता में दायर O.A No. 151/2023/EZ (Old O.A No. 566/2023/PB) से संबंधित प्रतिवेदन उपलब्ध कराने के संबंध में।

प्रसंग:—

भवदीय ज्ञापांक B-739, Ranchi, दिनांक 15.03.2024।

महाशय,

उपर्युक्त विषयक प्रासंगिक पत्र के आलोक में धनबाद जिला से संबंधित प्रतिवेदन इस पत्र के साथ संलग्न कर भेजी जा रही है।

अनुलग्नक—यथोक्त।

विश्वासभाजन

माधवी मिश्रा

22.3.2024

उपायुक्त, धनबाद।





**Compliance report with respect to the directions issued in the meeting dated 05.03.204 in O.A. No. 151/2023/EZ held under the Chairmanship of the Principal Secretary, Dept. of Forest, Environment and Climate Change, Government of Jharkhand.**

1. A district level task force committee under the Chairmanship of Deputy Commissioner is constituted vide department memo no. 563 dated 05.10.2005 to take action against illegal mining, transportation, and storage of minerals in the district. The action taken by the task force against illegal mining, transportation, and storage of mineral sand for under the MMDR Act, 1957, and rules made there under and IPC in the last 03 years is annexed here as **Annexure – A** in the prescribed format. And action taken under the Air (Prevention and Control of Pollution) Act, 1981, and The Water (Prevention and Control of Pollution) Act, 1974 by the Competent Officer in the last 03 years is annexed here as **Annexure – B**.
2. The District Survey Report of Sand Mining in accordance with the Sustainable Sand Mining Management Guidelines, 2016 (SSMG-2016) and Enforcement & Monitoring Guidelines for Sand Mining (EMGSM-2020) has been prepared by the Sub Divisional Committee of the Dhanbad District, and the approval of which has been granted by the State Level Environment Impact Assessment Authority (SEIAA), Jharkhand vide letter no. 08 dated 02.04.2023 of Member Secretary, SEIAA, Jharkhand. A copy of the approval letter is attached here as **Annexure - C**.
3. The Operation of Sand Ghats in the State of Jharkhand is governed by the Jharkhand State Sand Mining Policy – 2017 under which the sand ghats have been categorised as Category 1 and Category 2.

The sand from Category-1 sand ghat can be used only for non-commercial purposes such as domestic purpose, Community purposes,





Government Sponsored Schemes, etc., or as defined in Appendix – IX of Part-II-Section-3-Sub Section-(ii) of Extraordinary Gazette of MoEF&CC, Government of India New Delhi dated 15 January 2016.

The Sand deposits of Category-2 are managed by the State Government through Jharkhand State Mineral Development Corporation Limited (JSMDCL) which is used for commercial purposes. A list of 16 Category 1 and 10 Category 2 sand ghats for Dhanbad district is annexed here as **Annexure - D1** and **Annexure - D2**.

4. The order for operationalization of 16 Category 1 sand ghats has been issued vide memo no. 542/M dated 20.04.2023 of the Deputy Commissioner, Dhanbad and for the Category 2 sand ghat financial bid for MDO selection through the e-tender is being done by the District Administration. At present the constitution of the new committee of SEIAA, Jharkhand is awaited after which the granting of Environment Clearance for these 10 sand ghats will be done and the sand ghats will become operational.

  
 Deputy Commissioner  
 Dhanbad  
 जिला खनन परामर्शदाता  
 धनबाद



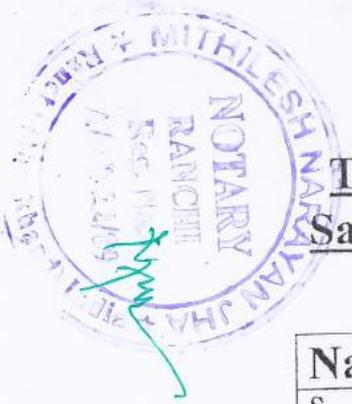
**District Mining Office, Dhanbad**

**Table - 1 Format for providing data w.r.t Illegal Sand Mining in Light of the order passed by the Hon'ble NGT in O.A. No. 151/2023/EZ (Earlier O.A. No. 566/2023/PB).**

S.N.	Period	FIR's lodged against illegal mining with their present status		FIR's lodged against illegal transportation with their present status		FIR's lodged against illegal stock with their present status		Vehicles seized due to illegal mining	Vehicles seized due to illegal Transportation	Vehicles seized due to illegal Stock	Fine collected against illegal mining (In INR)	Fine collected against illegal transportation (In INR)	Fine collected against illegal stock (In INR)
		Against person	Against vehicle	Against person	Against vehicle	Against person	Against vehicle						
1	01/04/2021 - 09/06/2021	NIL	NIL	46	23	4	NIL	NIL	45	NIL	NIL	560000	NIL
2	10/06/2021 - 15/10/2021	31	NIL	40	20	NIL	NIL	NIL	64	NIL	NIL	1332000	NIL
3	16/10/2021 - 31/03/2022	1	NIL	55	27	NIL	NIL	NIL	81	NIL	NIL	1640000	NIL
4	01/04/2022 - 09/06/2022	52	NIL	13	6	NIL	NIL	NIL	16	NIL	11690000 (Through Auction)	283000	NIL
5	10/06/2022 - 15/10/2022	3	NIL	92	46	1	NIL	NIL	108	NIL	NIL	1861000	NIL
6	16/10/2022 - 31/03/2023	NIL	NIL	40	20	NIL	NIL	NIL	38	NIL	NIL	400000	NIL
7	01/04/2023 - 09/06/2023	NIL	NIL	24	12	NIL	NIL	NIL	27	NIL	NIL	380000	NIL
8	10/06/2023 - 15/10/2023	9	NIL	48	24	NIL	NIL	NIL	42	NIL	NIL	785000	NIL
9	16/10/2023 - 15/03/2024	NIL	NIL	30	15	NIL	NIL	NIL	55	NIL	NIL	1215000	NIL

22-03-24  
District Mining Officer,  
Dhanbad

SM



**Table: - 2 Format for providing data w.r.t. Hotspots which have a potential for Illegal Sand Mining in light of the order passed by the Hon'ble NGT in O. A. No. 151/2023/EZ (Earlier O. A. No. 566/2023/PB).**

**Name of District: -**

S. N.	Name of Hotspot (Address of ghat / village)	Latitude and Longitude of the Hotspot	Quantity of illegally mined out sand	Action taken against the same	Remedial Measures suggested	Other information, if any
<b>NIL</b>						

22-03-24  
 जिला खनन प्रदाधिकारी  
 धनबाद



राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, झारखण्ड

State Level Environment Impact Assessment Authority, Jharkhand

पौधशास्त्र परिसर, धुर्वा, बस स्टैण्ड के समीप, पो-थाना-धुर्वा, राँची झारखण्ड 834004

ई-मेल: chr-seiaajhr@gov.in एवं nisseiaa.jhk@gmail.com; वेबसाइट www.jseiaa.org

47781  
4479  
8/04/23

पत्रांक:- 08

दिनांक:- 02.04.2023

प्रेषक:

सदस्य सचिव,  
राज्य स्तरीय पर्यावरण समाघात निर्धारण  
प्राधिकरण (SEIAA), झारखण्ड।

सेवा में,

उपायुक्त,  
जिला : धनबाद।

20/04/23

12-04-23

विषय : धनबाद जिला का बालू खनिज से संबंधित DSR के अनुमोदन के संबंध में।

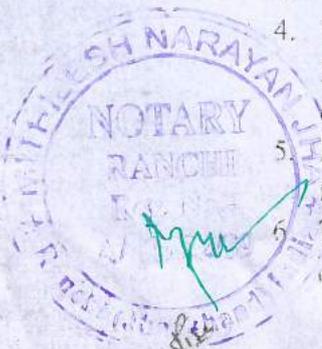
प्रसंग : आपका कार्यालय का पत्रांक-328/खनन, दि-03.03.2023।

महाशय

उपर्युक्त विषयक आपके कार्यालय के प्रासंगिक पत्र दिनांक 03.03.2023 द्वारा धनबाद जिला का बालू खनिज से संबंधित DSR की एक प्रति अनुमोदन हेतु दिनांक 10.03.2023 को SEIAA कार्यालय में समर्पित किया गया।

अनुसार SEAC, झारखण्ड की 102वीं बैठक दिनांक 21.03.2023 से दिनांक 25.03.2023 में Shri Mihir Salkar, DMO, Dhanbad and Mrs. Reena Kumari Orey, Assistant Director, Geology, Bokaro & Dhanbad की उपस्थिति में M/s Atmos Sustainable Solution Pvt. Ltd., Noida, U.P. consultant द्वारा दिनांक 21.03.2023 में SEAC के समक्ष Presentation दिया गया जिसमें DSR के Salient Features निम्नवत् बताये गये :-

1. The final DSR submitted is duly signed by all members of the Sub Divisional Committee and the Consultant. All the pages of the DSR are signed by the authorized officer of the Sub Divisional Committee.
2. The final DSR consists of the complete potential area and is demarcated as Potential Resource Area (PRA) / Sand Leases / Ghats as per Enforcement and Monitoring Guidelines for Sand Mining (EMGSM), 2020.
3. The replenishment study of pre & post monsoon period is included in final DSR.
4. The final DSR has been placed in the public domain for 01 (One) month from the 30.12.2022. As per the Sub Divisional Committee no comments / observations were obtained.
5. Demand and supply of the river bed material has been provided. The future demand for next 05 years is included in the final DSR.
6. The PRA / Sand Leases / Ghats have not been proposed on the confluence / meanders / concavities / active channels of the river.



7. Khata & Khasra numbers of the lease area certified by the concerned Circle Officer (CO) are incorporated in the final DSR.
8. The distance of PRA / Sand Leases / Ghats from the Forest / Wildlife Protected area / Birds Sanctuary/ Wildlife Sanctuary / National Park / Eco Sensitive Zone has been verified and certified by the concerned DFOs of the respective Territorial and Wildlife division.
9. A report detailing the presence of aquatic animal in the river in proximity of the proposed PRA / Sand Leases / Ghats is included in the final DSR.
10. The proposed PRA / Sand Leases / Ghats meet the siting criteria of State Pollution Control Board / SEIAA.
11. High resolution color satellite images of the proposed potential sand mining areas are included in final DSR.
12. Bulk density and specific gravity of sand sample data has been provided by NABL accredited laboratory.
13. Cluster and contiguous cluster formation as per EMGSM guidelines, 2020 has been included in the Annexures.
14. Mining is restricted to 3/4th of the river width and 60% of the mineable reserve.
15. Transportation routes for movement of sand are provided in the final DSR.
16. All the annexures as per EMGSM guidelines, 2020 are included in the final DSR.
17. An undertaking with reference to Point no.9.3 of the EMGSM guidelines, 2020 regarding monitoring of mining near inter-district or inter-state boundary has been provided.
18. The representative of the Sub Divisional Committee along with the Consultants have affirmed that all the guidelines of EMGSM guidelines, 2020 / Hon'ble Apex Court in Civil Appeal no. 3661-3662/2020, Pawan Kumar vs State of Bihar & ors. Hon'ble NGT in O.A. no. 54/2022/EZ, Bhumi Adhigrahan Visthapan Avam Punarvas Kisan Samiti vs State of Jharkhand & ors have been followed in preparation of the final DSR.

SEAC द्वारा उपरोक्त तथ्यों के आलोक में सर्वसम्मति से आपके द्वारा समर्पित DSR को अनुमोदन हेतु SEIAA को अपनी अनुशंसा भेजी गयी।

SEAC की DSR Dhanbad को अनुमोदन हेतु भेजी गयी अनुशंसा के आलोक में SEIAA, झारखण्ड की 103वीं बैठक दिनांक 01.04.2023 एवं दिनांक 02.04.2023 में विचार किया गया।

विचारोपरांत SEAC द्वारा की गयी अनुशंसा के आलोक में SEIAA द्वारा सर्वसम्मति से धनबाद जिला का बालू खनिज से संबंधित DSR का अनुमोदन किया गया।

धनबाद जिला का बालू खनिज से संबंधित अनुमोदित DSR की एक मूल प्रति अत्र-सह-संलग्न कर आपको अग्रेतर कार्रवाई हेतु भेजी जा रही है।

अनु० यथोक्त।

विश्वासभाजन,

*[Handwritten Signature]*  
सदस्य सचिव, 02/04/2023

राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण (SEIAA), झारखण्ड।



**Category-I  
Proposed Sand Mining Ghats**

S.No	Name of River	Details	Geo-Coordinate	Area in Ha.	Remarks
1	Barakar River Category-I	<b>Mauza-</b> Dumarkunda <b>Block-</b> Nirsa <b>Thana No-</b> <b>Plot No.-</b> <b>Dist.-</b> Dhanbad	1) 23°43'50.87"N 86°48'15.89"E 2) 23°43'49.78"N 86°48'19.30"E 3) 23°43'26.29"N 86°48'9.27"E 4) 23°43'27.96"N 86°48'5.37"E	9.15	Sand deposit are not good and Near Bridge 0.41km
2	Khudia River Category-I	<b>Mauza-</b> GOLPHALBARI <b>Block-</b> Nirsa <b>Thana No-</b> 0231 <b>Plot No.-</b> 1577(P) <b>Dist.-</b> Dhanbad	1) 23°44'6.41"N 86°45'51.83"E 2) 23°44'8.17"N 86°45'53.16"E 3) 23°43'58.32"N 86°46'4.20"E 4) 23°43'57.21"N 86°46'2.73"E	2.66	Sand deposit are not good
3	Khudia River Category-I	<b>Mauza-</b> GOPINATHPUR <b>Block-</b> Nirsa <b>Thana No-</b> 0065 <b>Plot No.-</b> 1 (P) <b>Dist.-</b> Dhanbad	1) 23°44'20.25"N 86°45'16.74"E 2) 23°44'17.51"N 86°45'26.16"E 3) 23°44'16.57"N 86°45'25.97"E 4)	0.93	Sand deposit are not good
4	Barakar River Category-I	<b>Mauza-</b> Maradi-I <b>Block-</b> Nirsa <b>Thana No-</b> 0004 <b>Plot No.-</b> 16(P) <b>Dist.-</b> Dhanbad	1) 23°55'9.30"N 86°40'23.03"E 2) 23°55'10.84"N 86°40'24.46"E 3) 23°55'1.71"N 86°40'45.66"E 4) 23°55'0.07"N 86°40'43.98"E	4.24	Sand deposit are not good
5	Barakar River Category-I	<b>Mauza-</b> Maradi-II <b>Block-</b> Nirsa <b>Thana No-</b> 0004 <b>Plot No.-</b> 2(P),16(P) <b>Dist.-</b> Dhanbad	1) 23°54'49.95"N 86°40'58.28"E 2) 23°54'51.80"N 86°41'0.79"E 3) 23°54'38.20"N 86°41'14.85"E 4) 23°54'36.61"N 86°41'12.56"E	4.96	Sand deposit are not good
6	Barakar River	<b>Mauza-</b> Panrrabejra	1) 23°55'18.65"N 86°39'43.65"E	3.64	Sand deposit

	Category-I	<b>Block-</b> Nirsa <b>Thana No-</b> 0001 <b>Plot No.-</b> 3216(P), 3045(P) <b>Dist.-</b> Dhanbad	2) 23°55'21.34"N 86°39'44.52"E 3) 23°55'16.80"N 86°39'59.96"E 4) 23°55'14.78"N 86°39'59.20"E		are not good and near river confluence
	Barakar River Category-I	<b>Mauza-</b> Mahlidi <b>Block-</b> Tundi <b>Thana No-</b> 0274 <b>Plot No.-</b> 3563(P), <b>Dist.-</b> Dhanbad	1) 23°56'39.95"N 86°37'45.08"E 2) 23°56'43.02"N 86°37'48.14"E 3) 23°56'34.74"N 86°37'57.92"E 4) 23°56'33.82"N 86°37'56.45"E	4.43	Pocket Deposit in Boulders
8	Barakar River Category-I	<b>Mauza-</b> Guliadi <b>Block-</b> Tundi <b>Thana No-</b> 0011 <b>Plot No.-</b> 357(P), <b>Dist.-</b> Dhanbad	1) 23°57'12.93"N 86°36'53.69"E 2) 23°57'15.58"N 86°36'54.99"E 3) 23°57'6.66"N 86°37'12.80"E 4) 23°57'4.42"N 86°37'11.39"E	4.85	Pocket Deposit in Boulders
9	Barakar River Category-I	<b>Mauza-</b> Bejdi <b>Block-</b> Tundi <b>Thana No-</b> 0214 <b>Plot No.-</b> 2(P).I(P) <b>Dist.-</b> Dhanbad	1) 23°58'42.04"N 86°35'11.85"E 2) 23°58'43.69"N 86°35'14.12"E 3) 23°58'28.03"N 86°35'26.14"E 4) 23°58'26.63"N 86°35'23.09"E	4.80	Pocket Deposit in Boulders
10	Barakar River Category-I	<b>Mauza-</b> Ghurnibera <b>Block-</b> Tundi <b>Thana No-</b> 0210 <b>Plot No.-</b> 725(P), 726(P) <b>Dist.-</b> Dhanbad	1) 23°59'19.63"N 86°32'41.74"E 2) 23°59'23.47"N 86°32'41.59"E 3) 23°59'21.76"N 86°32'55.24"E 4) 23°59'19.27"N 86°32'55.27"E	3.92	Sand deposit are not good and Near Bridge 0.38km
11	Barakar River Category-I	<b>Mauza-</b> Lukuya <b>Block-</b> Tundi <b>Thana No-</b> 0110 <b>Plot No.-</b> 200(P) <b>Dist.-</b> Dhanbad	1) 23°59'26.54"N 86°30'41.90"E 2) 23°59'29.56"N 86°30'42.82"E 3) 23°59'25.69"N 86°30'56.35"E 4) 23°59'22.74"N 86°30'54.74"E	4.25	Pocket Deposit in Boulders
12	Barakar River Category-I	<b>Mauza-</b> Madhursa Alias <b>Block-</b> Tundi <b>Thana No-</b> 0104 <b>Plot No.-</b> 01(P)	1) 24° 1'6.21"N 86°27'58.39"E 2) 24° 1'8.06"N 86°28'0.55"E 3) 24° 0'57.79"N 86°28'10.46"E 4) 24° 0'55.78"N 86°28'9.43"E	3.28	Sand deposit are not good and Near Bridge

13	Barakar River Category-I	Dist.- Dhanbad Mauza-Panredi Block-Tundi Thana No-0037 Plot No.-506(P), 369(P),1(P) Dist.- Dhanbad	1) 24° 1'46.21"N 86°26'35.83"E 2) 24° 1'49.61"N 86°26'37.49"E 3) 24° 1'39.08"N 86°26'50.03"E 4) 24° 1'37.48"N 86°26'47.46"E	4.55	0.42km Sand deposit are not good and near habitation
14	Barakar River Category-I	Mauza-Sarra Block-Tundi Thana No-0001 Plot No.-1230(P) Dist.- Dhanbad	1) 24° 3'5.18"N 86°21'8.32"E 2) 24° 3'6.52"N 86°21'9.13"E 3) 24° 2'58.74"N 86°21'26.12"E 4) 24° 2'57.63"N 86°21'25.22"E	2.51	Sand deposit are not good and Near Bridge 0.38km
15	Damodar River Category-I	Mauza-Mahuda Block-Baghmara Thana No-0342 Plot No.-1446(P) Dist.- Dhanbad	1) 23°42'43.57"N 86°16'15.20"E 2) 23°42'45.19"N 86°16'14.51"E 3) 23°42'52.08"N 86°16'30.43"E 4) 23°42'50.13"N 86°16'30.74"E	2.90	Near forest area and approach road not good
16	Barakar River Category-I	Mauza-Baramuri Block-Nirsa Thana No.-249 Plot No.-1042(P) District-Dhanbad	1) 23°45'9.35"N 86°49'20.63"E 2) 23°45'6.45"N 86°49'21.64"E 3) 23°44'59.20"N 86°49'10.79"E 4) 23°45'1.44"N 86°49'8.19"E	3.1	Approach road not available for this sand ghat

**LIST OF POTENTIAL MINING LEASES (EXISTING & PROPOSED)**

Sl. No.	Category	River Details	Lease Details	Area in (Ha)	Geo-Coordinate	Whether Distance of Project Location from Reserved Forest/Protected Forest is 250m ?	Mining leases within 500 Meters (if yes cluster area)	Total excavation in Tonnes /Annum considering digging depth max As 3 meters	Mineral to be mined (Sand/Bajri/RBM etc.)	Existing /Proposed
DR1	Damodar River Category-II	<u>SAIL</u> <u>CO&amp;DFO</u> <u>Applied &amp; Gazette enlist</u>	Mauza-Tasra Anchal-Jharia Distt-Dhanbad Plot no.-786 Toposheet No-73/6	51.60	1)23°38'47.77"N86°27'41.60"E 2)23°38'41.52"N86°27'49.72"E 3)23°38'33.80"N86°27'58.09"E 4)23°38'29.35"N86°28'5.91"E 5)23°38'12.56"N86°27'59.97"E 6)23°38'25.69"N86°27'40.26"E 7)23°38'34.33"N86°27'31.74"E <u>Near West Bengal Border</u>	Yes	Yes Cluster No.-1	105450	Sand	<u>For sand stowing</u>
DR2	Damodar River Category-II	<u>SAIL</u> <u>CO&amp;DFO</u> <u>Applied &amp; Gazette enlist</u>	Mauza-Het Kandra Anchal-jharia Distt-Dhanbad Plot no.-785 Toposheet No-73/6	16.34	1)23°38'56.11"N86°27'22.07"E 2)23°38'52.86"N86°27'34.24"E 3)23°38'47.77"N86°27'41.60"E 4)23°38'38.08"N86°27'34.49"E 5)23°38'44.98"N86°27'27.50"E 6)23°38'51.41"N86°27'20.40"E	Yes	Yes Cluster No.-1	33138	Sand	<u>For sand stowing</u>

DR3	Damodar River Category-II  <u>SAIL CO&amp;DFO Applied &amp; Gazette enlist</u>	Mauza-Chasnala Anchal-Jharia Dist.-Dhanbad Plot no.-960 <u>As per C.O letter, Plot NO.-650 Toposheet No-73/6</u>	30.63	1) 23°39'7.87"N 86°26'37.75"E 2) 23°38'59.92"N 86°27'0.47"E 3) 23°38'56.11"N 86°27'22.07"E 4) 23°38'46.41"N 86°27'18.36"E 5) 23°38'52.87"N 86°26'56.35"E 6) 23°39'0.54"N 86°26'35.12"E	Yes	Yes Cluster No.-1	62357	Sand	<u>For sand stowing</u>
DR4	Damodar River Category-II	Mauza- Jahajand(Bhowra) Anchal-Jharia Dist.-Dhanbad Khata No.-186 Plot No.-2752(P) Toposheet No-73/6	2.84	1) 23°40'44.08"N 86°23'2.41"E 2) 23°40'43.94"N 86°23'5.37"E 3) 23°40'34.02"N 86°23'6.06"E 4) 23°40'33.67"N 86°23'2.83"E	Yes	No	12008	Sand	Proposed
DR5	Damodar River Category-II	Mauza-Bhowra Anchal-Jharia Dist.-Dhanbad Khata No.-186 Plot No-2235(P) 74(P) Toposheet No.- 73/6	9.95	1) 23°41'7.34"N 86°23'0.47"E 2) 23°41'24.83"N 86°22'54.36"E 3) 23°41'27.35"N 86°22'51.45"E 4) 23°41'30.82"N 86°22'54.09"E 5) 23°41'25.71"N 86°22'59.16"E 6) 23°41'7.64"N 86°23'5.73"E <u>Near Bokaro District Border</u>	Yes	No	42071	Sand	Proposed
DR6	Damodar River Category-II  <u>SAIL CO&amp;DFO Applied &amp; Gazette enlist</u>	Mauza-Dungrighat Anchal-Jharia Khata No.-126 Plot no.-01 Toposheet No.- 73/6	36.0	1) 23°42'7.94"N 86°22'25.47"E 2) 23°41'53.14"N 86°22'22.54"E 3) 23°41'42.15"N 86°22'29.94"E 4) 23°41'35.08"N 86°22'26.76"E 5) 23°41'37.14"N 86°22'22.25"E 6) 23°41'35.34"N 86°22'20.03"E 7) 23°41'40.52"N 86°22'13.15"E 8) 23°41'53.39"N 86°22'11.53"E 9) 23°42'11.90"N 86°22'16.99"E	Yes	Yes Cluster No.-2	85212	Sand	<u>For sand stowing</u>

DR7	Damodar River Category-II	Mauza-Dungri-Patia Anchal-Jharia Distt-Dhanbad Khata No.-126 Plot no.-01 Toposheet No.- 73/6	24.127	1)23°42'38.69"N86°22'18.78"E 2)23°42'11.94"N86°22'16.96"E 3) 23°42'8.04"N86°22'25.49"E 4)23°42'34.24"N86°22'32.51"E	Yes	Yes Cluster No.-2	56674	Sand	<u>For sand stowing</u>
DR8	Damodar River Category-II	Mauza-Dungri-Petia Anchal-Putki Distt-Dhanbad Khata No.-201 Plot no.-1755New/ 736P(Old) Toposheet No.- 73/6	15.18	1)23°42'47.47"N86°22'6.16"E 2)23°42'42.04"N86°22'27.45"E 3)23°42'34.31"N86°22'32.51"E 4)23°42'40.66"N86°22'6.45"E	Yes	Yes Cluster No.-2	35658	Sand	<u>For sand stowing</u>
DR9	Damodar River Category-II	Mauza- Tetangabad Anchal-Putki Khata No-15 Plot No.-253(P) Dist.-Dhanbad Toposheet No.- 73/6	34.66	1)23°42'28.51"N86°20'38.01"E 2)23°42'20.67"N86°20'33.18"E 3)23°42'18.41"N86°19'58.54"E 4)23°42'34.65"N86°19'26.16"E 5)23°42'37.69"N86°19'31.09"E 6)23°42'21.47"N86°19'59.43"E 7)23°42'25.62"N86°20'30.35"E 8)23°42'31.75"N86°20'33.33"E	Yes	No	82040	Sand	<u>For sand stowing</u>
DR10	Damodar River Category-II	Mauza-Singra Anchal-Baghmara Dist.-Dhanbad Plot No.-2283(P) or 6158(P) Toposheet No.- 73/6	4.52	1)23°43'1.65"N 86°16'59.13"E 2)23°43'4.08"N 86°16'57.52"E 3)23°43'10.69"N86°17'13.91"E 4)23°43'7.45"N 86°17'15.25"E	Yes	No	9910	Sand	Proposed

DR11	Damodar River Category-II	Mauza-Nagda Anchal-Baghmara Dist.-Dhanbad Plot No.-1574(P) Toposheet No.-73/12	9.87	1)23°42'40.68"N86°14'36.11"E 2)23°42'43.75"N86°14'38.18"E 3)23°42'40.89"N86°14'46.23"E 4)23°42'40.26"N86°14'52.94"E 5)23°42'41.85"N 86°15'8.29"E 6)23°42'39.16"N 86°15'8.64"E	Yes	No	10861	Sand	Proposed
DR12	Damodar River Category-II	Mauza-Telmocho Anchal-Baghmara Dist.-Dhanbad Plot No.-3596 (P) Toposheet No.-73/12	20.0	1)23°42'48.58"N86°12'39.32"E 2)23°42'53.31"N86°12'42.16"E 3)23°42'40.09"N86°13'30.57"E 4)23°42'36.94"N86°13'30.52"E	No	No	147768	Sand	Proposed
DR13	Damodar River Category-II	Mauza-Lohpiti Anchal-Baghmara Dist.-Dhanbad Plot No.-3399(P) Toposheet No.-73/12	45.0	1) 23°43'9.92"N 86°11'31.41"E 2)23°43'21.23"N86°11'36.26"E 3)23°43'37.53"N86°10'53.50"E 4)23°43'35.14"N86°10'44.23"E 5)23°43'11.12"N86°11'20.02"E <i>Near Bokaro District Border</i>	No	No	447363	Sand	Proposed
KH14	Khudia River Category-II	Mauza-Jajalpur Anchal- Keliadol Plot No.-370(P), 413(P), (As per C.O Letter Khata. No.77, Plot No.-108/413) Dist.-Dhanbad Toposheet No.73/14	9.81	1) 23°42'42.24"N 86°46'35.40"E 2)23°42'41.59"N 86°46'37.04"E 3)23°42'29.69"N 86°46'47.28"E 4)23°42'11.31"N 86°46'50.16"E 5)23°42'8.49"N 86°46'48.27"E 6)23°42'27.81"N 86°46'44.16"E 7)23°42'36.65"N 86°46'39.03"E 8) 23°42'39.78"N 86°46'34.92"E	Yes	NO	77107	Sand	Proposed
BR15	Barakar River Category-II	Mauza-Dumarkunda Anchal-Egarkunda Dist.-Dhanbad Plot No.- (As per C.O. Khata no.309, Plot No.-3958 Khata No.-523, Plot-3806/4142, 3806/4143,	25.7	1)23°42'59.79"N86°47'55.16"E 2)23°42'51.35"N 86°48'3.45"E 3)23°42'17.39"N86°47'49.37"E 4)23°42'19.36"N86°47'42.61"E <i>Near West Bengal Border</i>	Yes	NO	347443	Sand	Proposed

		3796/4144, 3805/4145, 3805/4148) <b>Toposheet No.73/14</b>							
JM16	Jamuniya River Category -II	<b>Mauza-Hariharpur Anchal-Topchanchi Dist.-Dhanbad Plot No.-5304(P) Toposheet No.-73/1</b>	4.13	1)23°53'17.24"N 86° 7'3.56"E 2)23°53'18.99"N 86° 7'2.77"E 3)23°53'20.06"N 86° 7'8.99"E 4)23°53'12.04"N 86° 7'11.68"E 5)23°53'6.74"N 86° 7'5.91"E 6)23°53'8.24"N 86° 7'4.94"E 7)23°53'12.34"N 86° 7'9.46"E 8)23°53'17.76"N 86° 7'6.83"E <i>Near Bokaro District Border</i>	Yes	NO	7114	Sand	Proposed
BR17	Barakar River Category-II	<b>Mauza-Panrua Anchal- Purvi Tundi Plot No.- 2455(P) Dist.- Dhanbad</b>	2.74	1) 23°55'54.14"N 86°38'50.27"E 2) 23°55'55.70"N 86°38'52.86"E 3) 23°55'44.91"N 86°39'0.83"E 4) 23°55'43.96"N 86°38'59.46"E	No	NO	6461	Sand	Proposed
<b>Total Area</b>			<b>3.43.09</b>				<b>1568635</b>		

- Regarding DSR Sand not any comments received from Public.



**उपायुक्त-सह-जिला दण्डाधिकारी का कार्यालय, बोकारो।**  
(खनन शाखा)

पत्रांक 596 /एम0,

बोकारो

दिनांक 22/03/24

प्रेषक,

उपायुक्त,  
बोकारो।

सेवा में,

सदस्य सचिव,  
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,  
धुर्वा, राँची।

**विषय :-** माननीय NGT, EZ कोलकाता में दायर O.A. No. 151/2023/EZ में पारित आदेश के आलोक में वांछित प्रतिवेदन उपलब्ध कराने के संबंध में।

**प्रसंग :-** आपका कार्यालय पत्रांक PC/NGT/39/2023/B-739, दिनांक 15/03/2024

महाशय,

उपर्युक्त विषय के संबंध में सूचित करना है कि विषयांकित वाद से संबंधित प्रतिवेदन जिला खनन पदाधिकारी, बोकारो द्वारा अपने कार्यालय पत्रांक 163/खनन, दिनांक 24/01/2024 द्वारा उपलब्ध कराया गया है। उक्त वाद में पारित आदेश के आलोक में दिनांक 05/03/2024 को आहूत बैठक में दिये गये निर्देश के आलोक में वांछित प्रतिवेदन इस पत्र के साथ संलग्न कर आवश्यक कार्रवाई हेतु भेजी जा रही है।

अनुलग्नक :- यथोक्त।

विश्वासभाजन

*(Signature)*  
उपायुक्त, बोकारो।



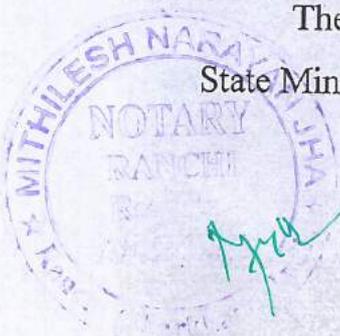


**Compliance report with respect to the directions issued in the meeting dated 05.03.204 in O.A. No. 151/2023/EZ held under the Chairmanship of the Principal Secretary, Dept. of Forest, Environment and Climate Change, Government of Jharkhand.**

1. A district-level task force committee under the Chairmanship of the Deputy Commissioner has been constituted vide department memo no. 563 dated 05.10.2005 to take action against illegal mining, transportation, and storage of minerals in the district. The action taken by the task force against illegal mining, transportation, and storage of mineral sand under the MMDR Act, 1957, and rules made thereunder along with relevant sections of IPC in the last 03 years is annexed here as **Annexure – A** in the prescribed format.
2. The District Survey Report of mineral Sand, in consonance with the Sustainable Sand Mining Management Guidelines, 2016 (SSMG-2016) and Enforcement & Monitoring Guidelines for Sand Mining (EMGSM-2020) has been prepared by the Sub Divisional Committee of the Bokaro District, which has been approved by the State Level Environment Impact Assessment Authority (SEIAA), Jharkhand.
3. The Operation of Sand Ghats in the State of Jharkhand is governed by the Jharkhand State Sand Mining Policy – 2017 under which the sand ghats have been categorised as Category 1 and Category 2.

The Category-1 Sand Ghats can be used only for non-commercial purposes such as domestic purposes, Community purposes, Government Sponsored Schemes, etc., or as defined in Appendix – IX of Part-II–Section-3-Sub Section-(ii) of Extraordinary Gazette of MoEF&CC, Government of India New Delhi dated 15 January 2016.

The Category-2 Sand Ghats shall be managed by the Jharkhand State Mineral Development Corporation Limited (JSMDC), which will be





used for commercial purposes. A list of 6 Category-1 and 7 Category-2 Sand Ghats for Bokaro district is annexed here as **Annexure - B**.

4. The order for operationalization of Category-1 sand ghats has been issued vide memo no. 961, dated – 16/05/2023 of the Deputy Commissioner, Bokaro and for the Category 2 Sand Ghats, the financial bid for the selection of MDO has been completed by the District Administration and communicated to JSMDc vide letter number 2052/M dated 23/12/2023 (**Annexure – C**).
5. At present, SEIAA, Jharkhand is non-operational and the Environmental Clearance Certificate of the Category 2 Sand Ghats has not been obtained by JSMDc. Consequently, the Category 2 Sand Ghats which are to be operated for commercial purposes are at present non-operational.

*ami*  
22/3/24

जिला खनन पदाधिकारी  
बोकारो



**Table:- 1 Format for providing data w.r.t. Illegal Sand Mining in light of the order passed by the Hon'ble NGT in O.A. No. 151/2023/EZ (Earlier O.A. No. 566/2023/PB).**

S. No.	Period	FIR's lodged against illegal mining with their present status		FIR's lodged against illegal transportation with their present status		FIR's lodged against illegal stock with their present status		Vehicles seized due to illegal mining	Vehicles seized due to illegal transportation	Vehicles seized due to illegal stock	Fine collected against illegal mining (In INR)	Fine collected against illegal transportation (In INR)	Fine collected against illegal stock (In INR)
		Against person	Against vehicle	Against person	Against vehicle	Against person	Against vehicle						
1	01/04/2021 - 09/06/2021	2	1	---	---	---	---	1	3	---	---	30,000	---
2	10/06/2021 - 15/10/2021	---	---	16	8	---	---	---	51	---	---	6,39,000	---
3	16/10/2021 - 31/03/2022	2	1	14	7	---	---	---	46	---	---	6,30,000	---
4	01/04/2022 - 09/06/2022	---	---	56	28	---	---	---	30	---	---	20,000	---
5	10/06/2022 - 15/10/2022	---	---	54	27	2	---	---	75	---	---	50,000	60,75,000
6	16/10/2022 - 31/03/2023	---	---	58	29	---	---	---	43	---	---	60,000	---
7	01/04/2023 - 09/06/2023	12	6	36	18	2	---	6	33	---	---	56,000	40,50,000
8	10/06/2023 - 15/10/2023	6	3	34	17	---	---	3	34	---	---	2,40,000	---
9	16/10/2023 - 31/03/2024	6	3	30	15	2	---	3	29	---	---	3,20,000	---

*R. Chauhan*  
24/3/24  
जिला खनन पदाधिकारी  
बोकारो

**Table: - 2 Format for providing data w.r.t. Hotspots which have a potential for Illegal Sand Mining in light of the order passed by the Hon'ble NGT in O.A. No. 151/2023/EZ (Earlier O.A. No. 566/2023/PB).**

**Name of District : - Bokaro.**

S. N.	Name of Hotspot (Address of ghat / village)	Latitude and Longitude of the Hotspot	Quantity of illegally mined out sand	Action taken against the same	Remedial Measures suggested	Other information, if any
			NIL			

*Rau*  
22/3/24  
जिला खानन पदाधिकारी  
बोकारो

**DISTRICT MINING OFFICE, BOKARO****Details of Sand Ghats – Category A Sand Ghats**

Sl. No.	Name of Sand Ghat	River	Block	Mouza	Khata No.	Plot No.	Area (Ha.)
1	पिछरी 2	दामोदर नदी	पेटरवार	पिछरी 2	237	1	4.72
2	चलकरी	दामोदर नदी	पेटरवार	चलकरी	225	938	8.22

**Details of Sand Ghats – Category B Sand Ghats**

Sl. No.	Name of Sand Ghat	River	Block	Mouza	Khata No.	Plot No.	Area (Ha.)
1	चलकरी	दामोदर नदी	पेटरवार	चलकरी	225	1474	42.00
2	खेतको चलकरी	दामोदर नदी	पेटरवार	खेतको चलकरी	120, 225	2470, 4149	32.03
3	होसिर ढेन्डे	बोकारो नदी	पेटरवार	होसिर ढेन्डे	111, 458, 11	609, 1451, 1550, 1452	42.00
4	होसिर	बोकारो नदी	गोमिया	होसिर	458	5381, 5567	42.00

**Details of Sand Ghats – Category C Sand Ghats**

Sl. No.	Name of Sand Ghat	River	Block	Mouza	Khata No.	Plot No.	Area (Ha.)
1	चाँपी, खेतको	दामोदर नदी	पेटरवार	चाँपी, खेतको	86, 120	1, 689	52.40



DISTRICT MINING OFFICE, BOKARO

## Details of Sand Ghats – Category I

Sl. No.	Name of Sand Ghat	River	Block	Mouza	Khata No.	Plot No.	Area (Ha.)
1	Pindra_Tulbul_Snad Ghat	Bokaro	Gomia	Pindra		35, 16, 34, 753, 769, 1, 819	16.92
				Tulbul		819, 1	
2	Bokaro Steel City Sand Ghat	Damodar	Chas	Bokaro Steel City		308, 1, 45	10.31
3	Barkipunu Sand Ghat	Damodar	Gomia	Barkipunu		3678, 4033, 3677	14.96
4	Chakulya Sand Ghat	Ishri	Chas	Chakuliya	217	2446, 884	6.47
5	Khatka Sand Ghat	Garga	Chas	Katka	114	169	7.61
6	Sarjori_Harayak_Udwa_Sand Ghat	Ishri	Chandankiyari	Saharjori, Harayak, Udwa			8.6





**उपायुक्त-सह-जिला दण्डाधिकारी का कार्यालय, बोकारो।**  
(खनन शाखा)

पत्रांक 2052/एम0,

बोकारो

दिनांक 23/12/2023

प्रेषक,

उपायुक्त,  
बोकारो।

सेवा में,

प्रबन्धक निदेशक,  
झारखण्ड राज्य खनिज विकास निगम लिमिटेड,  
राँची।

विषय :- बोकारो जिलान्तर्गत Category II बालू घाटों के Financial Bidding के संबंध में।

प्रसंग :- भवदीय पत्रांक 1173, दिनांक 19/10/2023

महाशय,

उपर्युक्त विषयक प्रासंगिक पत्र के द्वारा जिलान्तर्गत Category II बालू घाटों के Financial Bidding को सम्पन्न कराने हेतु राज्य स्तरीय समिति के प्रतिवेदन के आलोक में संशोधित Model Tender Document उपलब्ध कराया गया था। उक्त के आलोक में जिला स्तरीय निविदा समिति द्वारा उपलब्ध कराये गये Model Tender Document के आधार पर बोकारो जिलान्तर्गत Category II बालू घाटों के वित्तीय निविदा निष्पादित कर ली गई है, जो कार्यालय ज्ञापांक 1974/खनन, दिनांक 07/12/2023 द्वारा प्रतिवेदित है।

बोकारो जिलान्तर्गत सभी छः बालू घाटों के Financial Proposal के समीक्षा के उपरान्त Preferred Bidders की सूची निम्न रूप से है, जिसे अग्रेत्तर कार्रवाई हेतु प्रेषित की जा रही है :-

Sl. No.	Sand Ghat	Category	Bidder	Amount	Remarks
1	Chalkari	Category 2/A/	INDIAN ASSOCIATES	42.00	L1
2	Pichri-2	Category 2/A/	ANAND TRADERS	35.00	L1
3	Chalkari	Category 2/B/	MUNDANE ORE MANAGEMENT SERVICE PVT. LTD.	42.00	L1

NOTARY

RANCHI

Regd. No.

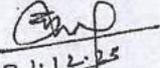
10/11/2011

10/11/2011

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4	Hosir Dhendhe	Category 2/B/	MUNDANE ORE MANAGEMENT SERVICE PVT. LTD.	42.00	L1
5	Hosir	Category 2/B/	M/s BRAHMDEO PRASAD	42.00	L1
6	Khetko Chalkari	Category 2/B/	NORTHERNEXPRESS INFRADEVELOPERS PVT. LTD.	32.03	L1

विश्वासभाजन

  
21.12.23

उपायुक्त, बोकारो।





## जिला खनन कार्यालय, गिरिडीह।

ई-मेल :- [dmo-giridih@jharkhandmail.gov.in](mailto:dmo-giridih@jharkhandmail.gov.in)

पत्रांक:- .....311...../एम. दिनांक .....28.03.2024

प्रेषक,

जिला खनन पदाधिकारी,  
गिरिडीह।

सेवा में,

सदस्य सचिव,  
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,  
राँची।

विषय :- O.A.No.151/2023/EZ (Old O.A. No- 566/2023/PB) मामले में दिनांक 05.03.2024 की बैठक का अनुपालन प्रतिवेदन उपलब्ध कराने के संबंध में।

प्रसंग :- भवदीय कार्यालय ज्ञापांक PC/NGT/39/2023/B-739 दिनांक 15.03.2024 के संदर्भ में।

महाशय,

उपर्युक्त विषयक एवं प्रसांगिक पत्र के संदर्भ में O.A.No.151/2023/EZ (Old O.A. No- 566/2023/PB) के मामले में दिनांक 05.03.2024 की बैठक के आलोक में प्राप्त विहित प्रपत्र में जिला खनन कार्यालय, गिरिडीह से संबंधित प्रतिवेदन इस पत्र के साथ संलग्न कर भेजी जा रही है।

अनुलग्नक :- यथोक्त।

विश्वासभाजन

जिला खनन पदाधिकारी,  
गिरिडीह।



**Table:- 1 Format for providing data w.r.t. Illegal Sand Mining of the order passed by the Hon'ble NGT in O.A. No. 151/2023/EZ (Earlier O.A. No. 566/2023/PB).**

S.N.	Period	FIR's lodged against illegal mining with their present status		FIR's lodged against illegal transportation with their present status		FIR's lodged against illegal stock with their present status		vehicle seized due to illegal mining	vehicle seized due to illegal transportation	vehicle seized due to illegal stock	Fine collected against illegal mining (In INR)	Fine collected against illegal transportation (In INR)	Fine collected against illegal stock (In INR)
		Against person	Against vehicle	Against person	Against vehicle	Against person	Against vehicle						
1	01/04/2021 -	0	0	0	0	0	0	0	0	0	0	0.00	0.00
2	09/06/2021 -	6	3	0	0	0	0	3	33	0	0	471000.00	0.00
3	10/06/2021 -	0	0	0	0	1	0	0	48	0	0	699360.00	149000.00
4	16/10/2021 -	0	0	101	57	0	0	0	64	0	0	42000.00	0.00
5	09/06/2022 -	3	3	42	24	2	0	3	35	0	0	88000.00	183000.00
6	15/10/2022 -	0	0	46	25	1	0	0	77	0	0	728848.00	1780000.00
7	16/10/2022 -	4	2	27	19	0	0	2	27	0	0	48000.00	0.00
8	01/04/2023 -	56	34	38	20	0	0	34	52	0	0	442000.00	0.00
9	10/06/2023 -	8	2	4	30	5	0	2	67	0	0	616400.00	600000.00
	15/10/2023 -	8	2	4	30	5	0	2	67	0	0	616400.00	600000.00
	16/10/2023 -	8	2	4	30	5	0	2	67	0	0	616400.00	600000.00
	28/03/2024	8	2	4	30	5	0	2	67	0	0	616400.00	600000.00
	<b>Total</b>	<b>77</b>	<b>44</b>	<b>258</b>	<b>175</b>	<b>9</b>	<b>0</b>	<b>44</b>	<b>403</b>	<b>0</b>	<b>0</b>	<b>3135608.00</b>	<b>2712000.00</b>

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कार्यालय, उपायुक्त-सह-जिला दण्डाधिकारी, लातेहार।  
e-mail- dmo-latehar@jharkhandmail.gov.in

पत्रांक...291.../एम०, लातेहार, दिनांक...28/03/2024...

प्रेषक,

उपायुक्त,  
लातेहार।

सेवा में,

सदस्य सचिव,  
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,  
राँची।

विषय :- O.A. No. 151/2023 EZ में लातेहार जिला से संबंधित बालू खनिज के अवैध खनन, परिवहन एवं भण्डारण के विरुद्ध कृत कार्रवाई का प्रतिवेदन उपलब्ध कराने के संबंध में।

प्रसंग :- आपका कार्यालय ज्ञापांक-B-739, राँची, दिनांक-15.03.2024

महाशय,

उपर्युक्त विषयक प्रसंगाधीन पत्र के आलोक में O.A. No. 151/2023 EZ का लातेहार जिला से संबंधित बालू खनिज के अवैध खनन, परिवहन एवं भण्डारण के विरुद्ध कृत कार्रवाई का प्रतिवेदन इस पत्र के साथ दिये गये विहित प्रपत्र में संलग्न कर प्रेषित की जा रही है।

सूचनार्थ।

अनुलग्नक:- यथोक्त।

विश्वासभाजन

28/3  
उपायुक्त,  
लातेहार।



**Table: - 1 Format for providing data w.r.t. Illegal Sand Mining in light of the order passed by the Hon'bte NGT in O.A. No. 151/2023/EZ (Earlier O.A. No. 566/2023/PB).**

Name of the District :- Latchar.

S. N.	Period	FIR's lodged against illegal mining with their present status		FIR's lodged against illegal transportation with their present status		FIR's lodged against illegal stock with their present status		vehicles seized due to illegal mining	vehicles seized due to illegal transportation	vehicles seized due to illegal stock	Fine collected against illegal mining (In INR)	Fine collected against illegal transportation (In INR)	Fine collected against illegal stock (In INR)
		Against person	Against vehicle	Against person	Against vehicle	Against person	Against vehicle						
1.	01/04/2021 09/06/2021	-	-	6	4	-	-	-	6	-	-	85000.00	
2.	10/06/2021 15/10/2021	-	-	20	10	-	-	-	14	-	-	151000.00	
3.	16/10/2021 31/03/2022	-	-	-	-	-	-	-	19	-	-	290000.00	
4.	01/04/2022 09/06/2022	1	1	-	-	1	-	-	10	-	-	70000.00	
5.	10/06/2022 15/10/2022	-	-	4	2	1	-	-	48	-	-	720000.00	
6.	16/10/2022 31/03/2023	-	-	-	-	5	1	-	7	2	-	120000.00	
7.	01/04/2023 09/06/2023	-	-	6	3	-	-	-	13	-	-	230000.00	
8.	10/06/2023 15/10/2023	-	-	2	1	1	-	-	1	-	-	-	
9.	16/10/2023 31/03/2024	-	-	-	-	-	-	-	3	-	-	145000.00	

Deputy Commissioner,  
Latchar.

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Table:- 2 Format for providing data w.r.t. Hotspots which have a potential for Illegal Sand Mining in light of the order passed by the Hon'ble NGT in O.A. No. 151/2023/EZ (Earlier O. A. No. 566/2023 PB).

Name of District: - Latehar						
S. N.	Name of Hotspot (Address of ghat / village)	Latitude and Longitude of the Hotspot	Quantity of illegally mined out sand	Action taken against the same	Remedial Measures suggested	Other information, if any
1	Mauza Viratoli Chandwa, Near Railway Siding	23.6812°N 84.7415°E	Nil	FIR lodged in Chandwa P.S. on dated 31.05.2022	1 Fir	-
2	Mauza Bedi at Gharghari River	23.7571°N 84.4253°E	Nil	FIR lodged in Latehar P.S. on dated 04.06.2022	300 cft Sand, one Poklen seized and FIR lodged.	
3	Mauza Pokharikala, Barwadih	23.9127°N 84.1784°E	Nil	FIR lodged in Barwadih P.S. on dated 04.07.2022	10000 cft Sand Seized and FIR Lodged	-
4	Mauza Dak Bangla, Netarhat	23.4854°N 84.2648°E	Nil	FIR lodged in Barwadih P.S. on dated 25.09.2022	100 cft Sand Seized and FIR Lodged	
5	Mauza Malhan, Latehar	23.6480°N 84.8412°E	Nil	FIR lodged in Barwadih P.S. on dated 27.10.2022	20000 cft Sand Seized and FIR Lodged against VBB infra Pvt. Ltd Delhi, and Janvik Granite & Builders (JGB)	-
6	Mauza Chiro, Chandwa	23.6671°N 84.7054°E	Nil	FIR lodged in Chandwa P.S. on dated 09.11.2022	1000 cft Sand Seized and FIR Lodged against stockist	
7	Mauza Chatnahi, Latehar	23.7422°N 84.4955°E	Nil	FIR lodged in Latehar P.S. on dated 20.11.2022	4800 cft Sand Seized and FIR Lodged against stockist	-
8	Mauza Bhusur, Chandwa	23.7106°N 84.5903°E	Nil	FIR lodged in Chandwa P.S. on dated 20.11.2023	5070 cft Sand, one Tractor Seized and FIR Lodged against stockist	-

42  
25/11  
Deputy Commissioner,  
Latehar.

(2)

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उपायुक्त -सह- जिला दण्डाधिकारी का कार्यालय, पलामू।

(खनन शाखा)

पत्रांक..... 453 ...../एम0, दिनांक 23/03/2024।

प्रेषक,

उपायुक्त,  
पलामू।

सेवा में,

सदस्य सचिव,  
झारखण्ड राज्य प्रदूषण नियंत्रण पर्यट, राँची।

विषय :- वाद संख्या- O.A No. 151/2023/EZ से संबंधित बैठक दिनांक 05.03.2024 में प्राप्त निर्देश के आलोक में प्रतिवेदन उपलब्ध कराने के संबंध में।

प्रसंग :- भवदीय ज्ञापांक B-739 दिनांक 15.03.2024

महापय,

उपर्युक्त विषयक प्रसंगाधीन पत्र के आलोक में कहना है कि दिनांक 05.03.2024 को प्रधान सचिव, वन, पर्यावरण एवं जलवायु परिवर्तन विभाग, झारखण्ड राँची की अध्यक्षता में सम्पन्न Video Conferencing में दिये गये निदेश के अनुपालन में पलामू जिला से संबंधित वांछित प्रतिवेदन विहित प्रपत्र में तैयार कर इस पत्र के साथ संलग्न कर उपलब्ध करायी जा रही है।

अनुलग्नक :- यथोक्त।

विश्वासभाजन,

3  
23/03/24

उपायुक्त,  
पलामू



## जिला खनन कार्यालय, पलामू, मेदिनीनगर।

Table- 1 Format for providing data w.r.t ILLEGAL SAND MINING in light of the order passed by the Hon'ble NGT in O.A.No- 151/2023/EZ (Earlier O.A.No- 566/2023/PB).

Sl. No	Period	FIR's lodged against illegal mining with their present status		FIR's lodged against illegal transportation with their present status		FIR's lodged against illegal Stock with their present status		Vehicles seized due to illegal mining	Vehicles seized due to illegal transportation	Vehicles seized due to illegal Stock	Fine collected against illegal mining (in INR)	Fine collected against illegal transportation (in INR)	Fine collected against illegal stock (in INR)
		Against Person	Against Vehicle	Against Person	Against Vehicle	Against Person	Against Vehicle						
1	01.04.21 to 09.06.21	-	-	-	-	-	-	-	34	-	-	4.74	-
2	10.06.21 to 15.10.21	-	-	-	-	-	-	-	52	-	-	13.06	-
3	16.10.21 to 31.03.22	-	-	-	-	01	-	-	139	-	-	37.30	-
	<b>TOTAL-</b>	-	-	-	-	<b>01</b>	-	-	<b>225</b>	-	-	<b>55.10</b>	-
4	01.04.22 to 09.06.22	-	-	-	-	01	-	-	60	-	-	13.05	-
5	10.06.22 to 15.10.22	-	-	02	03	06	-	-	157	-	-	38.22	-
6	16.10.22 to 31.03.23	-	-	01	07	01	-	-	76	-	-	15.51	13.20
	<b>TOTAL-</b>	-	-	<b>03</b>	<b>10</b>	<b>08</b>	-	-	<b>293</b>	-	-	<b>66.78</b>	-
7	01.04.23 to 09.06.23	-	-	-	-	-	-	-	43	-	-	10.90	-
8	10.06.23 to 15.10.23	-	-	05	07	02	-	-	36	-	-	13.88	2.85
9	16.10.23 to 21.03.24	-	-	03	07	-	-	-	67	-	-	26.31	5.30
	<b>TOTAL-</b>	-	-	<b>08</b>	<b>14</b>	<b>02</b>	-	-	<b>146</b>	-	-	<b>51.09</b>	<b>21.35</b>

*A. J. Singh*  
District Mining Officer,  
Palamau, Medininagar

*3*  
23/10/24  
Deputy Commissioner,  
Palamau

2.

**Table- 2 Format for providing data w.r.t HOTSPOTS which have a potential for ILLEGAL SAND MINING in light of the order passed by the Hon'ble NGT in O.A.No- 151/2023/EZ (Earlier O.A.No- 566/2023/PB).**

Sl.No	Name of Hotspot (Address of ghat/village)	Latitude and Longitude of the Hotspots	Quantity of illegally mined out sand	Action taken against the same	Remedial Measures suggested	Other information, If any
	NIL					

*A. S. Singh*  
District Mining Officer,  
Palamau, Medininagar

*(3)*  
*23/03/24*  
Deputy Commissioner,  
Palamau



(J) ~~2~~



**उपायुक्त -सह- जिला दण्डाधिकारी का कार्यालय, चतरा।**

(खनन शाखा)

पत्रांक 307/खनन, चतरा

दिनांक 22/03/2024

प्रेषक,

उपायुक्त,  
चतरा।

सेवा में,

सदस्य सचिव,  
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद, राँची।

विषय :-

वाद संख्या- O.A No. 151/2023/EZ से संबंधित बैठक दिनांक 05.03.2024 में प्राप्त निर्देश के आलोक में प्रतिवेदन उपलब्ध कराने के संबंध में।

प्रसंग :-

भवदीय ज्ञापांक B-739 दिनांक 15.03.2024

महाशय,

उपर्युक्त विषयक प्रसंगाधीन पत्र के आलोक में कहना है कि दिनांक 05.03.2024 को प्रधान सचिव, वन, पर्यावरण एवं जलवायु परिवर्तन विभाग, झारखण्ड राँची की अध्यक्षता में सम्पन्न Video Conferencing में दिये गये निदेश के अनुपालन में चतरा जिला से संबंधित वांछित प्रतिवेदन विहित प्रपत्र में तैयार कर इस पत्र के साथ संलग्न कर उपलब्ध करायी जा रही है।

अनुलग्नक :- यथोक्त।

विश्वसिभाजन,

22/3/24  
उपायुक्त,  
चतरा



Table :-1 Format for providing data w.r.t Illegal Sand Mining in light of the order passed by the Hon'ble NGT in O.A. No. 151/2023/EZ (Earlier O.A. No. 566/2023/PB)

S.N.	Period	FIR's lodged against illegal mining with their present status		FIR's lodged against illegal transportation with their present status		FIR's lodged against illegal stock with their present status		vehicles seized due to illegal mining	vehicles seized due to illegal transportation	vehicles seized due to illegal stock	Fine collected against illegal mining (In INR)	Fine collected against illegal transportation (In INR)	Fine Collected against illegal Stock (in INR)
		Against person	Against vehicle	Against person	Against vehicle	Against person	Against vehicle						
1	01/04/2021 - 09/06/2021	0	0	0	0	0	0	0	5	0	0	136000	0
2	10/06/2021 - 15/10/2021	18	9	6	3	2	0	9	65	0	0	739600	0
3	16/10/2021 - 31/03/2022	14	7	2	1	0	0	7	24	0	0	344000	515746
4	01/04/2022 - 09/06/2022	20	10	2	1	2	0	10	3	0	0	10000	261400
5	10/06/2022 - 15/10/2022	86	43	6	3	0	0	43	8	0	0	170000	30939
6	16/10/2022 - 31/03/2023	28	14	16	8	0	0	14	30	0	0	290500	4592000
7	01/04/2023 - 09/06/2023	10	5	32	16	0	0	5	25	0	0	128500	145378
8	10/06/2023 - 15/10/2023	4	2	44	22	0	0	2	47	0	0	293000	491874
9	16/10/2023 - 31/03/2024	38	19	24	12	0	0	19	40	0	0	370000	9144

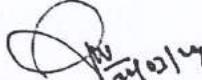
  
District Mining officer,  
Chatra

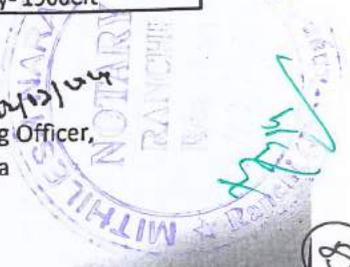


Table :-2 Format for providing data w.r.t. Hotspots Which have a potential for Illegal Sand Mining in light of the order passed by the Hon'ble NGT in O.A. No. 151/2023/EZ (Earlier O.A. No. 566/2023/PB)

Name of District :- Chatra

S.No.	Name of Hotspot (Address of Ghat/Village)	Latitude and Longitude of the Hotspot	Quantity of illegally mined out sand	Action taken against the same	Remedial Measures suggested	Other information, if any	
						Period	Action taken
						01/04/2021 - 09/06/2021	-
						10/06/2021 - 15/10/2021	FIR- 3 Vehicle seized- 09 Qty- 900 Cft
						16/10/2021 - 31/03/2022	FIR- 3 Vehicle seized- 07 Qty- 700 Cft
						01/04/2022 - 09/06/2022	FIR- 3 Vehicle seized- 10 Qty- 1000 Cft
						10/06/2022 - 15/10/2022	FIR- 20 Vehicle seized- 43 Qty- 4300Cft
						16/10/2022 - 31/03/2023	FIR- 8 Vehicle seized- 14 Qty- 1400Cft
						01/04/2023 - 09/06/2023	FIR- 3 Vehicle seized- 05 Qty- 500Cft
						10/06/2023 - 15/10/2023	FIR- 1 Vehicle seized- 2 Qty- 200Cft
						16/10/2023 - 31/03/2024	FIR- 13 Vehicle seized- 19 Qty- 1900Cft

  
District Mining Officer,  
Chatra





झारखण्ड सरकार

उपायुक्त का कार्यालय, हजारीबाग।

(खनन शाखा)

पत्रांक : 465 / खनन हजारीबाग, दिनांक : 27.03.2024

'K'



प्रेषक,

उपायुक्त,  
हजारीबाग।

सेवा में,

सदस्य सचिव,  
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,  
झारखण्ड, राँची।

विषय : माननीय NGT कोलकाता में दायर O.A.No., 151/2023/EZ (Old O.A.No. 566/2023/PB) में पारित आदेश के आलोक में वांछित प्रतिवेदन उपलब्ध कराने के संबंध में।

प्रसंग : आपका कार्यालय पत्रांक PC/NGT/39/2023/B-739, दिनांक 15.03.2024

महाशय,

उपर्युक्त विषयक, सूचित करना है कि माननीय NGT कोलकाता में दायर O.A.No., 151/2023/EZ (Old O.A.No. 566/2023/PB) में पारित आदेश के आलोक में हजारीबाग जिला में अवैध खनन, परिवहन एवं भण्डारण की रोकथाम हेतु गठित जिला स्तरीय खनन टास्क फोर्स के सदस्यों द्वारा बालू के अवैध उत्खनन, भण्डारण एवं परिवहन के विरुद्ध विगत तीन वित्तीय वर्षों का (2021-22 से माह फरवरी, 2024 तक) कृत कार्रवाई का प्रतिवेदन अधोहस्ताक्षरी के पत्रांक 283/गो0/खनन, दिनांक 16.03.2024 द्वारा भेजी गई थी। पुनः प्रासंगिक पत्र के आलोक में बालू के अवैध खनन, परिवहन एवं भण्डारण से संबंधित कृत कार्रवाई की विवरणी विहित प्रपत्र में दिनांक 01.04.2021 से दिनांक 29.02.2024 तक का इस पत्र के साथ संलग्न कर भेजी जा रही है।

अनुलग्नक :- यथोक्त।

विश्वासभाजन



उपायुक्त,  
हजारीबाग।



DISTRICT MINING OFFICE, HAZARIBAG

Table - 1 Format for providing data w.r.t. Illegal Sand Mining in light of the order passed by the Hon'ble NGT in O.A. No. 151/2023/EZ (Earlier O.A. No. 566/2023/PB)

S. N.	Period	FIR's lodged against illegal mining with their present status		FIR's lodged against illegal transportation with their present status		FIR's lodged against illegal stock with their present status		Vehicles seized due to illegal mining	Vehicles seized due to illegal transportation	Vehicles seized due to illegal stock	Fine collected against illegal mining (in INR)	Fine collected against illegal transportation (in INR)	Fine collected against illegal stock (in INR)
		Against person	Against vehicle	Against person	Against vehicle	Against person	Against vehicle						
1	01.04.21 to 09.06.21	0	0	55	11	0	0	0	24	0	0	725000.00	0.00
2	10.06.21 to 15.10.21	2	0	32	16	1	0	0	3	0	0	110000.00	207924.00
3	16.10.21 to 31.03.22	2	1	2	1	0	0	1	16	0	0	280000.00	400000.00
4	01.04.22 to 09.06.22	0	0	64	32	1	0	0	10	0	0	110000.00	0.00
5	10.06.22 to 15.10.22	0	0	106	53	0	0	0	32	0	0	525000.00	559516.00
6	16.10.22 to 31.03.23	0	0	14	7	0	0	0	169	0	0	2602000.00	956993.00
7	01.04.23 to 09.06.23	0	0	16	8	0	0	0	64	0	0	943000.00	0.00
8	10.06.23 to 15.10.23	0	0	227	109	3	1	0	30	1	0	449000.00	793557.00
9	16.10.23 to 29.02.24	0	0	41	24	1	0	0	128	0	0	2602000.00	137600.00
	<b>Total</b>	<b>4</b>	<b>1</b>	<b>557</b>	<b>261</b>	<b>6</b>	<b>1</b>	<b>1</b>	<b>476</b>	<b>1</b>	<b>0</b>	<b>8346000.00</b>	<b>3055590.00</b>

*ra*  
22.3.24  
District Mining Officer,  
Hazaribag

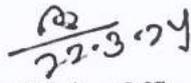
28



**DISTRICT MINING OFFICE, HAZARIBAG**

**Table - 2 Format for providing data w.r.t. Hotspots which have a potential for Illegal Sand Mining in light of the order passed by the Hon'ble NGT in O.A. No. 151/2023/EZ (Earlier O.A. No. 566/2023/PB)**

S. N.	Name of Hotspot (Address of ghat/village)	Latitude and Longitude of the Hotspot	Quantity of illegally mined out sand	Action taken against the same	Remedial Measures suggested	Other information, if any
1	/					

  
 District Mining Officer,  
 Hazaribag



2' 

उपायुक्त -सह- जिला दण्डाधिकारी का कार्यालय, रामगढ़।  
(खनन शाखा)

पत्रांक ११२/खनन, रामगढ़; दिनांक २३/०३/२०२४

प्रेषक,

उपायुक्त  
रामगढ़।

सेवा में,

सदस्य सचिव,  
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,  
राँची।

विषय :- Detailed Action Taken Report w.r.t. illegal sand mining -Reg.

प्रसंग :- Minutes of Meeting of meeting dated 05.03.2024 in O.A. No. 151/2023/EZ.

महाशय,

उपर्युक्त विषयक प्रासंगिक पत्र के आलोक में वांछित प्रतिवेदन विहित प्रपत्र में इस पत्र के साथ संलग्न कर आवश्यक कार्रवाई हेतु भेजी जा रही है।  
अनुलग्नक- यथोक्त।

विश्वासभाजन

*Chanday*  
23/03/24  
उपायुक्त,  
रामगढ़।

ज्ञापांक ११२/खनन, रामगढ़ ; दिनांक २३/०३/२०२४  
प्रतिलिपि :- निदेशक, खान, खान एवं भूतत्व विभाग, झारखण्ड, राँची को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

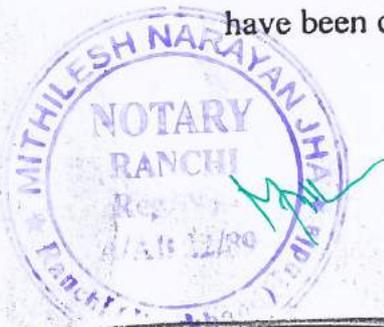
*Chanday*  
23/03/24  
उपायुक्त,  
रामगढ़।





**Compliance report with respect to the directions issued in the meeting dated 05.03.204 in O.A. No. 151/2023/EZ held under the Chairmanship of the Principal Secretary, Dept. of Forest, Environment and Climate Change, Government of Jharkhand.**

1. It is submitted that a district level task force committee under the Chairmanship of Deputy Commissioner is constituted vide department memo no. 563 dated 05.10.2005 to take action against illegal mining, transportation, and storage of minerals in the district. The action taken by the task force against illegal mining, transportation, and storage of mineral sand under the MMDR Act, 1957, and rules made there under as well as IPC in the last three years is annexed here as **Annexure – A** in the prescribed format.
2. It is also submitted that confiscation proceeding of the vehicles seized along with mineral sand has also been initiated in the Court of Deputy Commissioner under Rule 11 (v) of the Jharkhand Minerals (Prevention of Illegal Mining, Storage & Transportation) Rules, 2017, the details of which are annexed in **Annexure- B**
3. That in order to operationalise the sand ghats in the district, the District Survey Report of Sand in accordance with the Sustainable Sand Mining Management Guidelines, 2016 (SSMG-2016) and Enforcement & Monitoring Guidelines for Sand Mining (EMGSM-2020) has been prepared by the Sub Divisional Committee of the Ramgarh District, and the approval of which has been granted by the State Level Environment Impact Assessment Authority (SEIAA) vide its letter no. 03 dated 02.04.2023 which is annexed as **Annexure- C**.
4. That the operation of the sand ghats in the state is governed by the Jharkhand State Sand Mining Policy – 2017 under which the sand ghats have been categorised as Category 1 and Category 2.





According to the said policy, the sand deposits of Category-2 shall be managed by the State Government through Jharkhand State Mineral Development Corporation Limited (JSMDC) which will be used for commercial purposes. A total of six potential Category 2 sand ghats has been demarcated in the DSR, the list of which is annexed here as **Annexure -D.**

5. That the Mine Development -cum- operator (MDO) has also been selected as per order of Department of Mines and Geology Department, Government of Jharkhand and the list has already been communicated to JSMDC vide letter no. 1192/mines dated 17.11.2023. Pursuant to which JSMDC has awarded Letter of Intent to the selected MDOs and further process of the operationalisation of sand ghats in the district is underway.

District Mining Officer,  
Ramgarh

Deputy Commissioner,  
Ramgarh



## District Mining Office, Ramgarh

Annexure - A

Table - 1 Format for providing data w.r.t. Illegal Sand Mining in light of the order passed by the Hon'ble NGT in O. A. No. 151/2023/EZ (Earlier O. A. No. 566/2023/PB).

S.N.	Period	FIR's lodged against illegal mining with their present status		FIR's lodged against illegal Transportation with their present status		FIR's lodged against Illegal Stock with their present status		Vehicles seized due to illegal mining	vehicles seized due to illegal transportation	vehicles seized due to illegal stock	Fine collected against illegal mining (In INR)	Fine collected against illegal transportation (In INR)	Fine collected against illegal stock (In INR)
		Against person	Against vehicle	Against person	Against vehicle	Against person	Against vehicle						
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1	01.04.2021 09.06.2021	-	-	-	-	-	-	-	-	-	-	-	-
2	10.06.2021 15.10.2021	12	06	28	14	-	-	06	14	-	-	285000	115000
3	16.10.2021 31.03.2022	-	-	02	01	-	-	-	01	-	-	485000	-
4	01.04.2022 09.06.2022	14	07	32	16	-	-	07	16	-	-	50000	-
5	10.06.2022 15.10.2022	32	16	24	12	-	-	16	12	-	-	605000	62000
6	16.10.2022 31.03.2023	-	-	46	23	-	-	-	23	-	-	665000	151000
7	01.04.2023 09.06.2023	-	-	22	11	-	-	-	11	-	-	50000	-
8	10.06.2023 15.10.2023	04	02	12	06	01	-	02	06	-	-	210000	41000
9	16.10.2023 31.03.2024	-	-	36	18	01	01	-	18	01	-	620000	138000



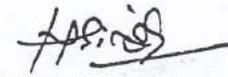
*(Signature)*  
District Mining Officer,  
Ramgarh

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**District Mining Office, Ramgarh**

**Table: - 2 Format for providing data w.r.t. Hotspots which have a potential for Illegal Sand Mining in light of the order passed by the Hon'ble NGT in O. A. No. 151/2023/EZ (Earlier O. A. No. 566/2023/PB).**

Sr.	Name of Hotspot (Address of ghat/village)	Latitude and Longitude of the Hotspot	Quantity of illegal mined out sand	Action taken against the same	Remedial Measures suggested	Other information, if any
1	2	3	4	5	6	7
1	Laiyo	23.77134917-23.77162034 85.607216-85.608126	NA			These six potential sand ghats for illegal mining has been demarcated as Category 2 sand ghats in the DSR for sand, the approval of which has been granted by SEIAA. The operationalisation of these sand ghats shall be done by JSMDC as per Sand Mining Policy, the process of which is underway.
2	Tokisud I	23.704823-23.707600 85.24072226-85.24117963	NA			
3	Tokisud II	23.708303-23.711278 85.24580261-85.25021746	NA			
4	Sirka	23.635355-23.636229 85.43477045-85.43883762	NA			
5	Painki	23.645848-23.646186 85.54264637-85.54562287	NA			
6	Hesapora	23.668814-23.672136 85.75839767-85.75923288	NA			



District Mining Officer,  
Ramgarh



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Annexure-18

उपायुक्त के न्यायालय में बालू खनिज के बावत दर्ज राज्यसात की विवरणी

क्र०	वाद का विवरण	अभ्युक्ति
1	वाहन सं० JH01BD-2520 में जप्त 80 cft बालू के विरुद्ध	कार्यालय पत्रांक 272 दिनांक 20.03.2024 द्वारा राज्यसात वाद दायर किया गया
2	हाईवा सं० JH02BM-9201 में लदा लगभग 800 cft बालू खनिज के विरुद्ध	कार्यालय पत्रांक 275 दिनांक 20.03.2024 द्वारा राज्यसात वाद दायर किया गया
3	(1) ट्रैक्टर सं० अंकित नहीं, Chassis No.- WWTK30405038789, Engine No. 391354/SPK10589A में लदा 100 घन फीट बालू (2) ट्रैक्टर सं० अंकित नहीं, Chassis No.- MBNAK48ACPTE03475, Engine No. - CJ134/SED07459 में लदा 100 घन फीट बालू (3) ट्रैक्टर सं० अंकित नहीं, Chassis No.- MBNAJ48AEKTP29328, Engine No. - CJ1354/KNQ13360 में लदा 100 घन फीट बालू (4) ट्रैक्टर सं० अंकित नहीं, Chassis No.- MBNAJ48AEKTM25501, Engine No. - CJ1354/SAM13653 में लदा 100 घन फीट बालू एवं (5) ट्रैक्टर सं० अंकित नहीं, Chassis No.- MBNAK48ACPTE03473, Engine No. - 1354/SFD07462 में लदा 100 घन फीट बालू खनिज के विरुद्ध	राज्यसात वाद सं० 17/2024
4	(1) Powertrac 434 Plus, Chasis No.- T053345707DF, Engine No. - E3387553 में लदे 100 घन फीट बालू एवं ट्रैक्टर रजिस्ट्रेशन सं० अंकित नहीं है, (2) New Holland 3510, Engine No.- CNH87725690 DC13, Chesis No. - अंकित नहीं में लदे 100 घन फीट बालू के विरुद्ध	राज्यसात वाद सं० 91/2023
5	वाहन सं० JH24G0974 में जप्त 100 cft बालू खनिज के विरुद्ध	राज्यसात वाद सं० 176/2023





राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, झारखण्ड

State Level Environment Impact Assessment Authority, Jharkhand

पौडशाहा परिसर, धुर्गा, बसा स्टेशन, कोरगी, पौडशाहा - धुर्गा, राँची झारखण्ड 834004

ई-मेल: chr-seiaajhr@gov.in एन msseiaajhr@gmail.com; वेबसाइट: www.jsseiaa.org

Annexure - C. (X)

पत्रांक:- 03

दिनांक:- 02.04.2023

प्रेषक:

सदस्य सचिव,  
राज्य स्तरीय पर्यावरण समाघात निर्धारण  
प्राधिकरण (SEIAA), झारखण्ड।

सेवा में,

उपायुक्त,  
जिला : रामगढ़।

विषय: रामगढ़ जिला का बालू खनिज से संबंधित DSR के अनुमोदन के संबंध में।

प्रसंग: आपका कार्यालय का पत्रांक-242/खनन, दि0-10.03.2023।

महाशय,

उपर्युक्त विषयक आपके कार्यालय के प्रासंगिक पत्र दिनांक 10.03.2023 द्वारा रामगढ़ जिला का बालू खनिज से संबंधित DSR की एक प्रति अनुमोदन हेतु दिनांक 13.03.2023 को SEIAA कार्यालय में समर्पित किया गया।

तदनुसार SEAC, झारखण्ड की 102वीं बैठक दिनांक 21.03.2023 से दिनांक 25.03.2023 में Shri Nitesh Gupta, DMO, Ramgarh and Shri Abbu Hussain, Assistant Director, Geology, Hazaribagh की उपस्थिति में M/s Rian Enviro Pvt. Ltd., Patna, Bihar. consultant द्वारा दिनांक 21.03.2023 में SEAC के समक्ष Presentation दिया गया जिसमें DSR के Salient Features निम्नवत् बताये गये :-

1. The final DSR submitted is duly signed by all members of the Sub Divisional Committee and the Consultant. All the pages of the DSR are signed by the authorized officer of the Sub Divisional Committee.
2. The final DSR consists of the complete potential area and is demarcated as Potential Resource Area (PRA) / Sand Leases / Ghats as per Enforcement and Monitoring Guidelines for Sand Mining (EMGSM), 2020.
3. The replenishment study of pre & post monsoon period is included in final DSR.
4. The final DSR has been placed in the public domain for 01 (One) month from the 11.11.2022. As per the Sub Divisional Committee 01 comments / observations were received, the response to which has been addressed in the DSR report.
5. Demand and supply of the river bed material has been provided. The future demand for next 05 years is included in the final DSR.
6. The PRA / Sand Leases / Ghats have not been proposed on the confluence / meanders / concavities / active channels of the river.



7. Khata & Khasra numbers of the lease area certified by the concerned Circle Office (CO) are incorporated in the final DSR.
8. The distance of PRA / Sand Leases / Ghats from the Forest / Wildlife Protected area / Birds Sanctuary / Wildlife Sanctuary / National Park / Eco Sensitive Zone has been verified and certified by the concerned DFOs of the respective Territorial and Wildlife division.
9. A report detailing the presence of aquatic animal in the river in proximity of the proposed PRA / Sand Leases / Ghats is included in the final DSR.
10. The proposed PRA / Sand Leases / Ghats meet the siting criteria of State Pollution Control Board / SEIAA.
11. High resolution color satellite images of the proposed potential sand mining areas are included in final DSR.
12. Bulk density and specific gravity of sand sample data has been provided by NABL accredited laboratory.
13. Cluster and contiguous cluster formation as per EMGSM guidelines, 2020 has been included in the Annexures.
14. Mining is restricted to 3/4th of the river width and 60% of the mineable reserve.
15. Transportation routes for movement of sand are provided in the final DSR.
16. All the annexures as per EMGSM guidelines, 2020 are included in the final DSR.
17. An undertaking with reference to Point no. 9.3 of the EMGSM guidelines, 2020 regarding monitoring of mining near inter-district or inter-state boundary has been provided.
18. The representative of the Sub Divisional Committee along with the Consultants have affirmed that all the guidelines of EMGSM guidelines, 2020 / Hon'ble Apex Court in Civil Appeal no. 3661-3662/2020, Pawan Kumar vs State of Bihar & ors, Hon'ble NGT in O.A. no. 54/2022/EZ, Bhumi Adhigrahan Visthapan Avam Punarvas Kisan Samiti vs State of Jharkhand & ors have been followed in preparation of the final DSR.

SEAC द्वारा उपरोक्त तथ्यों के आलोक में सर्वसम्मति से आपके द्वारा समर्पित DSR को अनुमोदन हेतु SEIAA को अपनी अनुशंसा भेजी गयी।

SEAC की DSR Ramgarh को अनुमोदन हेतु भेजी गयी अनुशंसा के आलोक में SEIAA, झारखण्ड की 103वीं बैठक दिनांक 01.04.2023 एवं दिनांक 02.04.2023 में विचार किया गया।

विचारोपरांत SEAC द्वारा की गयी अनुशंसा के आलोक में SEIAA द्वारा सर्वसम्मति से रामगढ़ जिला का बालू खनिज से संबंधित DSR का अनुमोदन किया गया।

रामगढ़ जिला का बालू खनिज से संबंधित अनुमोदित DSR की एक मूल प्रति अत्र-सह-संलग्न कर आपको अग्रतर कार्रवाई हेतु भेजी जा रही है।

अनु० यथोक्त।

विश्वासभाजन,

सदस्य सचिव,

राज्य स्तरीय पर्यावरण समाघात निवारण प्राधिकरण (SEIAA), झारखण्ड।



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Annexure - 2

Enforcement & Monitoring Guidelines for Sand Mining

Annexure

Final List of Potential Mining Lenses (existing & proposed)  
River

River Details	Sandbar Code	Ma uza	Block	Area (Hectares)	Distance (in KM) from PA/B R/WC /	Distance from Forest Area (in KM)	For est Name	Mineral lens width in 50 meter (if yes cluster area)	Total excavation in cum /Ann um con sider in diggi ng depth max as 1 mete r	Total excavation in Tonn es /Ann um con sider in diggi ng depth max as 1 mete r	Total excavation in Tonnes /Ann um con sider in diggi ng depth max as 1.5 mete r	Total excavation in Tonnes /Ann um con sider in diggi ng depth max as 1.5 mete r	Mineral to be mined (Sand/ Baj ri/ RB M etc.)	Existing / Proposed
Bokaro	PO_RM_MN_BK_1 6B Bokaro Ghat 10_0.08 ha	Layo	Man du	0.08	NA	0.4	Bhu yadi h	NO	800	1216	729.6	729.6	Sand	Sand
River Details	Sandbar Code	Ma uza	Block	Area (Hectares)	Distance (in KM) from PA/B R/WC /	Distance from Forest Area (in KM)	For est Name	Mineral lens width in 50 meter (if yes cluster area)	Total excavation in cum /Ann um con sider in diggi ng depth max as 1.5 mete r	Total excavation in Tonnes /Ann um con sider in diggi ng depth max as 1.5 mete r	Total excavation in Tonnes /Ann um con sider in diggi ng depth max as 1.5 mete r	Total excavation in Tonnes /Ann um con sider in diggi ng depth max as 1.5 mete r	Mineral to be mined (Sand/ Baj ri/ RB M etc.)	Existing / Proposed
Damodar	PO_RM_P T_DA_4 Damodar Ghat 4_0.93 ha	Toki sud	Pair atu	0.93	NA	0.25	Toki sud	No	13950	21483	12890	12890	Sand	Sand

Approved  
Environmental Impact Assessment Authority  
Vardaan Ranchi

NOTARY  
NITHILESH NARAYAN  
Page | 13

PO_RM_P T_DA_5_6 Damodar Ghat 5_ 2.28 ha	Toki sud	Par ali	2. 2 8	NA	0.25 5	Toki sud	NO	3420 0	5266 8	31601	San d	Prop osed
PO_RM_R M_DA_11 A Damodar Ghat 12_ 2.46 ha	Sirk a	Ra mga th	2. 4 6	NA	1.35	Sara iya	NO	3690 0	5682 6	34096	San d	Prop osed
PO_RM_ MN_DA_1 1B Damodar Ghat 18_ 0.62 ha	Pan ki	Man du	0. 6 2	NA	0.25 6	Pain ki	NO	9300	14322	8593.2	San d	Prop osed
PO_RM_ MN_DA_1 3 Damodar Ghat 15_ 1.82 ha	Hes apod a	Gol a	1. 8 2	NA	0.26	Gan dona and Lipi a	NO	2730 0	4204 2	25225	San d	Prop osed

**Patta Lands/Khatadari Land: (existing & proposed)**

Owner	Sy. No	Area	District	Tehsil	Village	Total Reserve (MT)	Total Mineral to be mined (MT)	Existing /Proposed
Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

**De-Siltation Location: (Lakes/Ponds/Dams etc.) (Existing & Proposed)**

Name of Reservoir /Dams	Maintain /Controlled by State Govt./PSU etc.	Location	District	Tehsil	Village	Size (Ha)	Quantity MT /Year	Existing /Proposed
Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

**M-Sand Plants : ( existing & proposed)**

Plant Name	Owner	District	Tehsil	Village	Geo-location	Quantity Tonnes/Annum	Existing/Proposed
Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil



*(Handwritten signature)*

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जिला खनन कार्यालय, गुमला

पत्रांक 234/एम०, दिनांक 30/03/24

प्रेषक,

जिला खनन पदाधिकारी,  
गुमला।

सेवा में,

Member Secretary,  
JSPCB, Jharkhand.

**विषय :** Minutes of Meeting (MoM) of meeting dated 05.03.2024 in O.A. No. 151/2023/EZ held under the Chairmanship of the Principal Secretary, Dept. of Forest, Environment and Climate Change, Government of Jharkhand.

**प्रसंग :** भवदीय ज्ञापांक PC/NGT/39/2023/B-739 Ranchi/Dated 15.03.2024.

महाशय,

उपर्युक्त विषयक प्रसांगिक पत्र के अनुपालन में जिला खनन कार्यालय, गुमला से संबंधित वांछित प्रतिवेदन उपलब्ध कराये गये Format-1 एवं Format-2 में अंकित कर भेजी जा रही है।

विश्वासभाजन

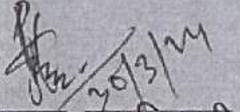
  
जिला खनन पदाधिकारी,  
गुमला।



Table: 1 Format for providing data w.r.t. Illegal Sand Mining in light of the order passed by the Hon'ble NGT in O.A. No. 151/2023/EZ (Earlier O.A. No. 566/2023/PB).

Sl	Period	FIR's lodged against illegal mining with their present status		FIR's lodged against illegal transportation with their present status		FIR's lodged against illegal stock with their present status		Vehicles seized due to illegal mining	Vehicles seized due to illegal transportation	vehicles seized due to illegal stock	Fine collected against illegal mining (In INR)	Fine collected against illegal Transportation (In INR)	Fine collected against illegal Stock (In INR)
		Against person	Against vehicle	Against person	Against vehicle	Against person	Against vehicle						
1.	01.04.2021-09.06.2021	-	-	08	04	-	-	-	08	-	-	452500	-
2.	10.06.2021-15.10.2021	-	-	06	03	-	-	-	05	-	-	66000	-
3.	16.10.2021-31.03.2022	-	-	21	11	-	-	-	09	-	-	203000	-
4.	01.04.2022-09.06.2022	-	-	68	34	12	01	-	02	-	-	30000	-
5.	10.06.2022-15.10.2022	02	01	46	23	08	-	-	02	-	-	43650	-
6.	16.10.2022-31.03.2023	10	05	54	27	04	02	-	22	-	-	320000	-
7.	01.04.2023-09.06.2023	-	-	44	22	13	-	-	11	-	-	225000	-
8.	10.06.2023-15.10.2023	14	07	48	24	06	-	-	08	-	-	120000	-
9.	16.10.2023-31.03.2024	06	03	28	14	05	-	-	10	-	-	34650	-

जिला खानन कार्यालय, गुमला

**Table: 2** Format for providing data w.r.t. Hotspots which have a potential for Illegal Sand Mining in light of the order passed by the Hon'ble NGT in O.A. No. 151/2023/EZ (Earlier O.A. No. 566/2023/PB).

NAME OF DISTRICT : DISTRICT MINING OFFICE, GUMLA.

Sl.	Name of Hotspot (Address of Ghat/Village)	Latitude and Longitude of the Hotspot	Quantity of illegally mined out sand	Action taken against the same	Remedial Measures	Other information, if any.
1	असरो तेतरटोली	Lat- 23.034731 N Lon-84.743536 E	2000 Cft.	बालू जप्त कर प्राथमिकी दर्ज।	बालूघाटों को चिह्नित कर बन्दोबस्ती हेतु कार्रवाई की जा रही है।	
2	मुर्गू चौलीटोली	Lat- 23.148793 N Lon-84.655812 E	10000 Cft.	बालू जप्त कर प्राथमिकी दर्ज।	-तदैव-	
3	बड़कोईली मोरहाटोली	Lat- 22.847408 N Lon-84.884902 E	27000 Cft.	बालू जप्त कर प्राथमिकी दर्ज।	-तदैव-	
4	बोंगोलोया	Lat- 23.004882 N Lon-84.741162 E	57570 Cft.	बालू जप्त कर प्राथमिकी दर्ज।	-तदैव-	
5	नागफेनी	Lat- 23.115079 N Lon-84.670932 E	3200 Cft.	बालू जप्त कर प्राथमिकी दर्ज।	-तदैव-	
6	भण्डरिया	Lat- 23.120558 N Lon-84.6510 E	100000 Cft.	बालू जप्त कर प्राथमिकी दर्ज।	-तदैव-	



कार्यालय, उपायुक्त-सह-जिला दण्डाधिकारी, गढ़वा।

(खनन शाखा)

पत्रांक 231...../एम0, दिनांक 03/04/2024

प्रेषक

उपायुक्त  
गढ़वा।

सेवा में,

सदस्य सचिव,  
झारखण्ड राज्य प्रदूषण नियंत्रण,  
पर्षद राँची।

विषय :-

दिनांक 05.03.2024 को O.A. No. 151/2023/EZ से संबंधित सम्पन्न बैठक की कार्यवाही के साथ संलग्न प्रपत्र में सूचना उपलब्ध कराने के संबंध में।

प्रसंग :-

भवदीय ज्ञापांक PC/NGT/39/2023/ B- 739 राँची दिनांक 15.03.2024

महाशय,

उपर्युक्त विषयक प्रसंगाधीन पत्र के संबंध में कहना है कि दिनांक 05.03.2024 को O.A. No. 151/2023/EZ से संबंधित सम्पन्न बैठक की कार्यवाही का अनुपालन प्रतिवेदन विहित प्रपत्र में यथासंभव तैयार कर इस पत्र के साथ संलग्न कर आवश्यक कार्रवाई हेतु भेजी जा रही है।

विश्वासभाजन

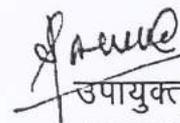
  
उपायुक्त, 3/4/24  
गढ़वा।



Table :- 1 Format for Providing data w.r.t Illegal Sand Mining in light of the order passed by the Hon'ble NGT in O.A. No. 151/2023/EZ ( Earlier O.A. No. 566/ 2023/ BP).

S. N	Period	FIR's lodged against illegal mining with their present status		FIR's lodged against illegal transportation with their present status		FIR's lodged against illegal stock with their present status		Vehicles seized due to illegal mining	Vehicles seized due to illegal transportation		Vehicles seized due to illegal stock	Fine collected against illegal mining (In INR)	Fine collected against illegal transportation (In INR)	Fine collected against illegal stock (In INR)
		Against	Against vehicle	Against	Against vehicle	Against Person	Against vehicle		FIR	PENALTY				
01	01.04.2021 to 09.06.2021	-	-	-	1	-	-	-	03	09	0	0	31824	0
02	10.06.2021 to 15.10.2021	-	-	-	32	6	-	-	81	49	0	0	270878	0
03	16.10.2021 to 31.03.2022	1	-	-	28	5	-	3	51	148	0	0	1645419	0
04	01.04.2022 to 09.06.2022	-	-	-	32	4	-	-	64	60	0	0	541000	40000
05	10.06.2022 to 15.10.2022	-	-	-	36	5	-	-	72	80	0	0	853000	0
06	16.10.2022 to 31.03.2023	1	-	-	61	6	-	-	121	70	0	0	960000	0
07	01.04.2023 to 09.06.2023	-	-	-	30	1	-	-	43	24	0	0	426065	0
08	10.06.2023 to 15.10.2023	1	-	-	36	3	-	-	54	33	0	0	215000	150000
09	16.10.2023 to 27.03.2024	1	-	-	14	5	-	-	23	37	0	0	1270000	0



3.4.24  
Deputy Commissioner  
Garhwa

103

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Table :- 2 Format for Providing data w.r.t Illegal Sand Mining in light of the order passed by the Hon'ble NGT in O.A. No. 151/2023/EZ ( Earlier O.A. No. 566/ 2023/ BP).

S.N	Name of Hotspot (Address of ghat/ Village)	Latitude and Longitude of the Hotspot	Quantity of illegally mined out sand	Action taken against the same	Remedial Measures suggested	Other information
<u>1</u>	<u>Nil</u>	<u>Nil</u>	<u>Nil</u>	<u>Nil</u>	<u>Nil</u>	<u>Nil</u>

*[Signature]* 3.4.24  
Deputy Commssioner  
Garhwa



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उपायुक्त -सह- जिला दण्डाधिकारी का कार्यालय, कोडरमा।  
(खनन शाखा)

0  
X

पत्रांक:- .....569.../एम0, कोडरमा, दिनांक:- 23/03/2023

प्रेषक,

उपायुक्त,  
कोडरमा।

सेवा में,

सदस्य सचिव,  
JSPCB,  
झारखण्ड, राँची।

विषय:-

O.A No. 151/2023/EZ के सम्बन्ध में।

प्रसंग:-

Member Secretary, SPCB, Jharkhand के पत्रांक- 739, दिनांक- 15.03.2024

महाशय,

उपर्युक्त विषयक प्रसांगिक पत्र के आलोक में कहना है कि O.A No. 151/2023/EZ के बावत दिनांक- 05.03.2024 को सम्पन्न बैठक में दिये गये निदेश के आलोक में कोडरमा जिलान्तर्गत बालू खनिज के अवैध खनन/परिवहन/भंडारण के विरुद्ध कृत कार्रवाई की विवरणी विहित प्रपत्र में इस पत्र के साथ संलग्न कर भेजी जा रही है।

अनुलग्नक:- यथोक्त।

विश्वासभाजन

उपायुक्त,  
कोडरमा।



Table: - 1 Format for providing data w.r.t. Illegal Sand Mining in light of the order passed by the Hon'ble NGT in O. A. No. 151/2023/EZ (Earlier O. A. No. 566/2023/PB).

Sl No.	Period	FIR's lodged against illegal mining with their present status		FIR's lodged against illegal transportation with their present status		FIR's lodged against illegal stock with their present status		Vehicles seized due to illegal mining	vehicles seized due to illegal transportation	Vehicles seized due to illegal stock	Fine collected against illegal mining (In INR)	Fine collected against illegal transportation (In INR)	Fine collected against illegal stock (In INR)
		Against person	Against vehicle	Against person	Against vehicle	Against person	Against vehicle						
1	01/04/2021 - 09/06/2021	-	-	-	02	-	-	-	05	-	-	00	-
2	10/06/2021 - 15/10/2021	-	-	-	00	-	-	-	72	-	-	14,59,200	-
3	16/10/2021 - 31/03/2022	-	-	-	01	-	-	-	19	-	-	1,75,600	-
4	01/04/2022 - 09/06/2022	-	-	-	00	-	-	-	41	-	-	8,48,000	-
5	10/06/2022 - 15/10/2022	-	-	11	25	-	-	-	48	-	-	1,92,000	-
6	16/10/2022 - 31/03/2023	-	-	06	06	-	-	-	56	-	-	7,10,000	-
7	01/04/2023 - 09/06/2023	-	-	04	09	-	-	-	35	-	-	1,38,505	97,500
8	10/06/2023 - 15/10/2023	-	-	24	34	-	-	-	65	-	-	20,000	31,524
9	16/10/2023 - 31/03/2024	-	-	11	14	-	-	-	70	-	-	12,40,000	14,18,000

Table: - 2 Format for providing data w.r.t. Hotspots which have a potential for Illegal Sand Mining in Ught of the order passed by the Hon'ble NGT in O. A. No. 151/2023IEZ I (Earlier O. A. No. 566/2023IPB).

Name of District :- Koderma						
Sl. No.	Name of Hotspot (Address of ghat / village)	Latitude and Longitude of the Hotspot	Quantity of illegally mined out sand	Action taken against the same	Remedial Measures suggested	Other information, if any
1	N/A	N/A	N/A	कोडरमा जिलान्तर्गत विभिन्न स्थानों से अवैधकर्ताओं द्वारा ट्रैक्टर के माध्यम से बालू खनिज का उत्खनन कर परिवहन किया जाता है, जिसपर नियमित रूप से जिला खनन टास्क फोर्स तथा संबंधित अंचल अधिकारी एवं थाना प्रभारी द्वारा छापामारी कर कार्रवाई की जाती है।	<ul style="list-style-type: none"> <li>बालू खनिज के अवैध खनन/परिवहन/भंडारण के रोकथाम हेतु जिला खनन टास्क फोर्स द्वारा नियमित रूप से कार्रवाई की जा रही है।</li> <li>सभी संबंधित अंचल अधिकारी एवं थाना प्रभारी द्वारा संयुक्त रूप से अपने- अपने कार्यक्षेत्र अन्तर्गत बालू खनिज के अवैध खनन/परिवहन/भंडारण की रोकथाम हेतु कार्रवाई करने का निदेश दिया गया गया है, तथा उनके द्वारा संयुक्त रूप से कार्रवाई की जा रही है।</li> </ul>	
2	N/A	N/A	N/A			
3	N/A	N/A	N/A			
4	N/A	N/A	N/A			
5	N/A	N/A	N/A			
6	N/A	N/A	N/A			
7	N/A	N/A	N/A			
8	N/A	N/A	N/A			
9	N/A	N/A	N/A			



खान एवं भूतत्व विभाग  
जिला खनन कार्यालय, रांची

पत्रांक...460...../एम0,

प्रेषक,

जिला खनन पदाधिकारी,  
रांची।

सेवा में,

सदस्य सचिव,  
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,  
झारखण्ड, रांची।

रांची, दिनांक 02/04/2024

विषय :- Minutes of Meeting (MOM) of meeting dated 05/03/2024 in O.A. No. 151/2023/EZ held under the Chairmanship of the Principal Secretary, Dept. of Forest, Environment and Climate Change, Government of Jharkhand से संबंधित अनुपालन प्रतिवेदन।

प्रसंग :- सदस्य सचिव, झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद, झारखण्ड, रांची के पत्रांक PC/NGT/39/2023/B-737 दिनांक 15.03.2024

महाशय,

उपर्युक्त विषयक प्रसंगाधीन कार्यवाही के साथ संलग्न प्रपत्र (Table 1 & Table 2) में रांची जिलान्तर्गत वित्तीय वर्ष 2021-22, 2022-23 एवं 2023-24 में बालू लघु खनिज के अवैध खनन, परिवहन एवं भण्डारण के विरुद्ध की गई कार्रवाई से संबंधित सूचना/आँकड़ा भरकर इस पत्र के साथ संलग्न कर आवश्यक कार्रवाई हेतु भेजी जा रही है।

अनुलग्नक :- यथोक्त।

विश्वासभाजन

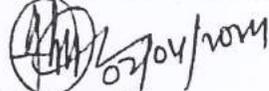
  
02/04/2024  
जिला खनन पदाधिकारी,  
रांची।



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District Mining Office, Ranchi

**Table :- 1 Format for providing data w.r.t. Illegal Sand Mining in light of the order passed by the Hon'ble NGT in O.A. No. 151/2023/EZ  
(Earlier O.A. No. 566/2023/PB).**

S.N	Period	FIR's lodged against illegal mining with their present status		FIR's lodged against illegal transportation with their present status		FIR's lodged against illegal stock with their present status		Vehicles seized due to illegal mining	Vehicles seized due to illegal transportation	Vehicles seized due to illegal stock	Fine collected against illegal mining (In INR)	Fine collected against illegal transportation (In INR)	Fine collected against illegal stock (In INR)
		Against person	Against Vehicle	Against person	Against Vehicle	Against person	Against Vehicle						
1.	01/04/2021 to 09/06/2021	0	0	0	0	0	0	0	19	0	0	562000	0
2.	10/06/2021 to 15/10/2021	0	0	0	0	0	0	0	49	0	0	1065000	0
3.	16/10/2021 to 31/03/2022	0	0	0	0	4	2	0	34	2	0	1135000	0
4.	01/04/2022 to 09/06/2022	0	0	24	12	0	0	0	36	0	0	4420000	0
5.	10/06/2022 to 15/10/2022	4	0	62	31	2	0	0	90	0	0	1210000	0
6.	16/10/2022 to 31/03/2023	0	0	42	21	4	0	0	128	0	0	2660000	0
7.	01/04/2023 to 09/06/2023	0	0	0	0	0	0	0	17	0	0	680000	0
8.	10/06/2023 to 15/10/2023	0	0	58	29	13	0	0	88	0	0	2298000	0
9.	16/10/2023 to 31/03/2024	0	0	117	46	13	0	0	247	0	0	6173000	0

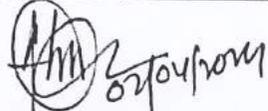
  
 District Mining Officer,  
 Ranchi

501



District Mining Office, RanchiTable :- 2 Format for providing data w.r.t. Hotspots which have a potential for Illegal Sand Mining in light of the order passed by the Hon'ble NGT in O.A. No. 151/2023/EZ (Earlier O.A. No. 566/2023/PB).

Name of District :- Ranchi						
S.No.	Name of Hotspot (Address of ghat/village)	Latitude and Longitude of the Hotspot	Quantity of illegally mined out sand	Action taken against the same	Remedial Measures suggested	Other information, if any
1	रांची जिला के बुढ़मू अंचल अन्तर्गत थाना- बुढ़मू मौजा- छापर, खाता संख्या-54, प्लॉट संख्या-1000, रकबा- 69.50 एकड़		150000 घनफीट	झारखण्ड लघु खनिज समनुदान नियमावली, 2004 यथा संशोधित के नियम 54(A) के अन्तर्गत जप्त की गई बालू खनिज 150000 घनफीट के दिनांक 10.10.22 को निलामी के उपरांत प्राप्त राशि 7250000/- रुपया।		
2	रांची जिला के बुण्डू अंचल अन्तर्गत थाना- बुण्डू मौजा- बुढ़ाडीह, खाता संख्या-130, प्लॉट संख्या-919	Lat-23°08'53"N - Long-85°40'53"E	300000 घनफीट	झारखण्ड लघु खनिज समनुदान नियमावली, 2004 यथा संशोधित के नियम 54(A) के अन्तर्गत जप्त की गई बालू खनिज 300000 घनफीट के दिनांक 14.12.22 को निलामी के उपरांत प्राप्त राशि 2535000/- रुपया।		
3	रांची जिला के सोनाहातु थाना अन्तर्गत मौजा विरडिडिह		62900 घनफीट	झारखण्ड लघु खनिज समनुदान नियमावली, 2004 यथा संशोधित के नियम 54(A) के अन्तर्गत जप्त की गई बालू खनिज 62900 घनफीट के दिनांक 11.11.23 को निलामी के उपरांत प्राप्त राशि 360000/- रुपया।		

  
District Mining Officer,  
Ranchi




**State Level Environment Impact Assessment Authority, Jharkhand**

Nursery Complex, Near Dhurwa Bus Stand, P.O. + P.S - Dhurwa, Ranchi, Jharkhand, 834 004.

 E-mail: [msseiaa.jhk@gmail.com](mailto:msseiaa.jhk@gmail.com); website: [www.jseiaa.org](http://www.jseiaa.org)

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Letter No.:

Ranchi, dated :

From,

 Member Secretary,  
 State Level Environment Impact  
 Assessment Authority (SEIAA),  
 Jharkhand, Ranchi.

To,

 The Principal Secretary,  
 Department of Forest, Environment and Climate Change,  
 Govt. of Jharkhand, Ranchi.

Sub:- Minutes of Meeting (MoM) of meeting dated 05.03.2024 in OA No. 151/2023/EZ held under the Chairmanship of the Principal Secretary Dept. of Forest, Environment and Climate Change, Government of Jharkhand regarding..

Ref: Your Memo No. - PC/NGT/39/2023/B-739. Ranchi/Dated : 15/03/2024.

Madam.

With reference to the above mentioned subject the required report with regard to point no. 04 is being attached herewith this letter for your information and necessary action.

Enclosure : As above

Yours Sincerely,

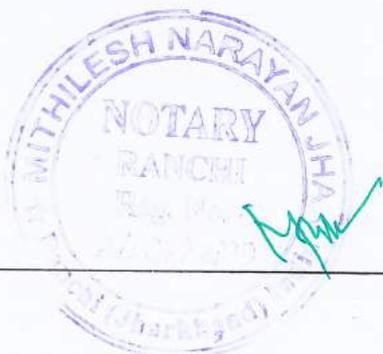
Sd/-

 Member Secretary  
 State Level Environment Impact  
 Assessment Authority, Jharkhand

Memo: 30

dated: 03/04/2024

Copy to: Member Secretary, Jharkhand State Pollution Control Board, Dhurwa Ranchi with enclosure for information and necessary action.

 Member Secretary,  
 State Level Environment Impact  
 Assessment Authority, Jharkhand


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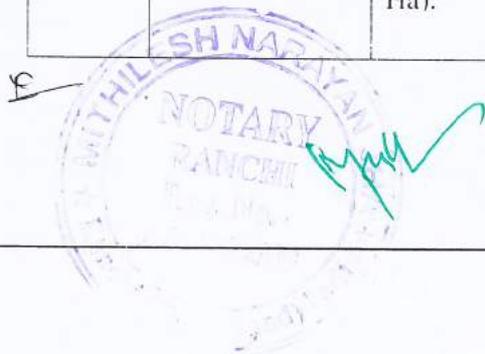
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**Sustainable Sand Mining Management Guidelines, 2016**

The District Survey Reports (DSRs) of Sand were prepared by the then DEAC's and approved by then DEIAA's in the light of S.O. 3611(E) dated 25.07.2018 issued by Ministry of Environment, Forest & Climate Change (MoEF&CC), Govt. of India.

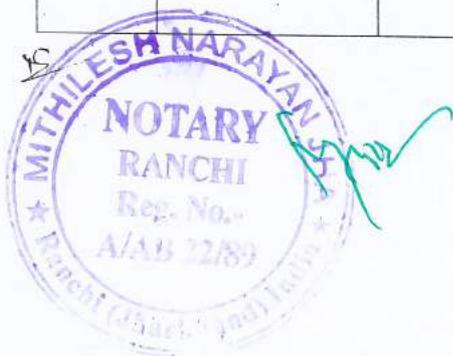
On the basis of Sustainable Sand Mining Management Guidelines, 2016. Environmental Clearance (ECs) / Terms of Reference (ToRs) have been granted to the following Sand mining projects :-

<b>Environmental Clearance (EC)</b>				
<b>Sl. no.</b>	<b>Online Proposal no.</b>	<b>Project details</b>	<b>Date of SEAC meeting in which the proposal was recommended for EC/ToR</b>	<b>Date of SEIAA meeting in which decision was granted for EC/ToR</b>
1.	SIA/JH/MIN/73 764/2018	Kharsota Sand Mining Project -of M/s JSMDC Ltd. at Village : Kharsota, Anchal : Manjhiawn. P.S. : Majhiawan, Distt. : Garhwa, Jharkhand (8.10 Ha).	58 <sup>th</sup> meeting of SEAC, dated- 25 <sup>th</sup> & 26 <sup>th</sup> June, 2018	59 <sup>th</sup> Meeting of SEIAA, dated – 09.08.2018
2.	SIA/JH/MIN/73 715/2018	Pachadumar Sand Mining Project of M/s JSMDC Ltd. at Village : Pachadumar, Anchal : Ketar, Distt. : Garhwa, Jharkhand (20.24 Ha).	58 <sup>th</sup> meeting of SEAC, dated- 25 <sup>th</sup> & 26 <sup>th</sup> June, 2018	59 <sup>th</sup> Meeting of SEIAA, dated – 09.08.2018
3.	SIA/JH/MIN/74 906/2018	Kudri, Okra Simla & Dorma Sand Deposit of M/s JSMDC Ltd. at Village : Kudri, Orka Simla & Dorma, Tehsil : Torpa, Distt.: Khunti, Jharkhand (5.04 Ha).	58 <sup>th</sup> meeting of SEAC, dated- 25 <sup>th</sup> & 26 <sup>th</sup> June, 2018	59 <sup>th</sup> Meeting of SEIAA, dated – 09.08.2018
4.	SIA/JH/MIN/35 951/2019	Phulsahaeri Sand Mine of M/s JSMDC Ltd. at Village : Phulsahari, P.O. : Kendghata, Distt. : Dumka, Jharkhand (4.00 Ha).	72nd meeting of SEAC, date- 27th – 30th May., 2019	73 <sup>rd</sup> Meeting of SEIAA, dated – 03 <sup>rd</sup> June, 2019

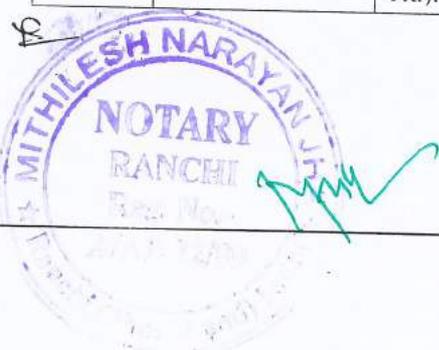




5.	SIA/JH/MIN/35 964/2019	Kusumghata Sand Mine of M/s JSMDC Ltd. at Village : Kusumghata, P.O. : Kusumghata, P.S. : Tongra, Distt. : Dumka, Jharkhand (4.25 Ha).	72nd meeting of SEAC, date- 27th - 30th May., 2019	73 <sup>rd</sup> Meeting of SEIAA, dated - 03 <sup>rd</sup> June, 2019
6.	SIA/JH/MIN/34 802/2019	Jugtopa Sand Mining of M/s JSMDC Ltd. at Village : Jugtopa, P.S. : Karaon, Distt. : Deoghar, Jharkhand (3.64 Ha).	72nd meeting of SEAC, date- 27th - 30th May., 2019	73 <sup>rd</sup> Meeting of SEIAA, dated - 03 <sup>rd</sup> June, 2019
7.	SIA/JH/MIN/34 873/2019	Tetariyatanr Sand Mining Project of M/s JSMDC Ltd. at Village : Teraiyatanr, P.S. : Karaon, Distt. : Deoghar, Jharkhand (4.82 Ha).	72nd meeting of SEAC, date- 27th - 30th May., 2019	73 <sup>rd</sup> Meeting of SEIAA, dated - 03 <sup>rd</sup> June, 2019
8.	SIA/JH/MIN/34 695/2019	Biree Sand Mining Project of M/s JSMDC Ltd. at Village : Biree, P.S. : Chainpur, Distt. : Gumla, Jharkhand (4.00 Ha).	72nd meeting of SEAC, date- 27th - 30th May., 2019	73 <sup>rd</sup> Meeting of SEIAA, dated - 03 <sup>rd</sup> June, 2019
9.	SIA/JH/MIN/34 693/2019	Keradih Sand Mining Project of M/s JSMDC Ltd. at Village : Keradih, P.S. : Raidih, Distt. : Gumla, Jharkhand (4.00 Ha).	72nd meeting of SEAC, date- 27th - 30th May., 2019	73 <sup>rd</sup> Meeting of SEIAA, dated - 03 <sup>rd</sup> June, 2019
10.	SIA/JH/MIN/34 798/2019	Raniganj Sand Mining of M/s JSMDC Ltd. at Village : Raniganj, P.S. : Sarath, Distt. : Deoghar, Jharkhand (3.63 Ha).	72nd meeting of SEAC, date- 27th - 30th May., 2019	73 <sup>rd</sup> Meeting of SEIAA, dated - 03 <sup>rd</sup> June, 2019
11.	SIA/JH/MIN/35 414/2019	Lathbedhwa Sand Ghar of M/s JSMDC Ltd. at Village : Lathbedhwa, P.O. : Sharmatand, Anchal & P.S. : Jainagar, Distt. : Koderma, Jharkhand (4.00 Ha).	72nd meeting of SEAC, date- 27th - 30th May., 2019	73 <sup>rd</sup> Meeting of SEIAA, dated - 03 <sup>rd</sup> June, 2019



12.	SIA/JH/MIN/34 685/2019	Larango Sand Mining Project of M/s JSMDC Ltd. at Village : Larango, P.S. : Sisai, Distt. : Gumla, Jharkhand (4.80 Ha).	72nd meeting of SEAC, date- 27th - 30th May., 2019	73 <sup>rd</sup> Meeting of SEIAA, dated - 03 <sup>rd</sup> June, 2019
13.	SIA/JH/MIN/34 774/2019	Pandaniya Sand Ghat of M/s JSMDC Ltd. at Village : Pandaniya, P.S. : Margomunda, Distt. : Deoghar, Jharkhand (3.89 Ha).	72nd meeting of SEAC, date- 27th - 30th May., 2019	73 <sup>rd</sup> Meeting of SEIAA, dated - 03 <sup>rd</sup> June, 2019
14.	SIA/JH/MIN/36 779/2019	Soro (Jorongdih) Sand Mine Project of M/s JSMDC Ltd. at Village : Soro (Jorgodih), Panchayat : Soro, Tehsil : Ichagarh, Distt. : Saraikela-Kharsawan, Jharkhand (4.90 Ha).	72nd meeting of SEAC, date- 27th - 30th May., 2019	73 <sup>rd</sup> Meeting of SEIAA, dated - 03 <sup>rd</sup> June, 2019
15.	SIA/JH/MIN/34 822/2019	Basatpur & Maljhar Sand Mining of M/s JSMDC Ltd. at Village : Basatpur & Maljhar, P.S. : Deoghar, Distt. : Deoghar, Jharkhand (4.57 Ha).	72nd meeting of SEAC, date- 27th - 30th May., 2019	73 <sup>rd</sup> Meeting of SEIAA, dated - 03 <sup>rd</sup> June, 2019
16.	SIA/JH/MIN/35 240/2019	Ghorighat Sand Ghat of M/s JSMDC Ltd. at Village : Ghorighat, P.S. : Pratappur, Distt. : Chatra, Jharkhand (3.24 Ha).	72nd meeting of SEAC, date- 27th - 30th May., 2019	73 <sup>rd</sup> Meeting of SEIAA, dated - 03 <sup>rd</sup> June, 2019
17.	SIA/JH/MIN/36 158/2019	Navatand Sand Deposit of M/s JSMDC Ltd. at Village : Navatand, P.S. : Barkagaon, Distt. : Hazaribagh, Jharkhand (4.14 Ha).	72nd meeting of SEAC, date- 27th - 30th May., 2019	73 <sup>rd</sup> Meeting of SEIAA, dated - 03 <sup>rd</sup> June, 2019
18.	SIA/JH/MIN/35 231/2019	Garhkedali (Nawadih) Sand Ghat of M/s JSMDC Ltd. at Village : Garhkedali & Nawadih, P.S. : Hunterganj, Distt. : Chatra, Jharkhand (4.24 Ha).	72nd meeting of SEAC, date- 27th - 30th May., 2019	73 <sup>rd</sup> Meeting of SEIAA, dated - 03 <sup>rd</sup> June, 2019

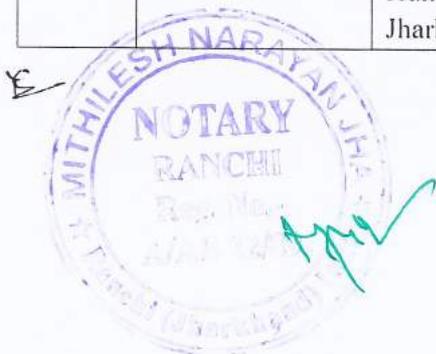




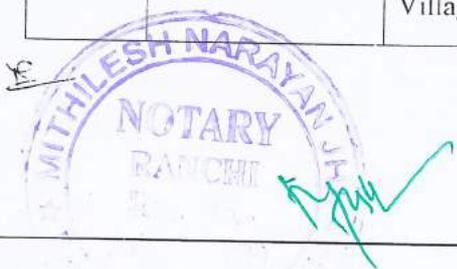
19.	SIA/JH/MIN/35 135/2019	Banki Sand Ghat of M/s JSMDC Ltd. at Village : Banki, P.S. : Hunterganj, Distt. : Chatra, Jharkhand (3.74 Ha).	72nd meeting of SEAC, date- 27th - 30th May., 2019	73 <sup>rd</sup> Meeting of SEIAA, dated - 03 <sup>rd</sup> June, 2019
20.	SIA/JH/MIN/35 241/2019	Lohsighna Khurd Sand Ghat of M/s JSMDC Ltd. at Village : Lohsighna, P.S. : Hunterganj, P.S. : Hunterganj, Distt. : Chatra, Jharkhand (4.14 Ha).	72nd meeting of SEAC, date- 27th - 30th May., 2019	73 <sup>rd</sup> Meeting of SEIAA, dated - 03 <sup>rd</sup> June, 2019
21.	SIA/JH/MIN/36 024/2019	Murtiya Sand Ghat in the river bed of Gauri River of M/s JSMDC Ltd. at Village : Murtiya, Tehsil : Chandwara, Distt. : Koderma, Jharkhand (4.31 ha).	77 <sup>th</sup> Meeting of SEAC, dated - 29 <sup>th</sup> - 30 <sup>th</sup> August, 2019	79 <sup>th</sup> Meeting of SEIAA dated - 19th September, 2019
22.	SIA/JH/MIN/44 138/2019	Olmunda Sand Ghat of Md. Shamim Khan at Vill : Olmunda, P.O. : Olmuda, P.S. : Sisai, Dist : Gumla (5.873 Ha)	82 <sup>nd</sup> Meeting of SEAC, dated - 04 <sup>th</sup> - 07 <sup>th</sup> November, 2019.	84 <sup>th</sup> Meeting of SEIAA dated - 08 <sup>th</sup> November, 2019
23.	SIA/JH/MIN/44 229/2019	Olmunda Sand Ghat of Md. Shamim Khan at Vill : Olmunda, P.O. : Olmuda, P.S. : Sisai, Dist : Gumla (6.075 Ha)	82 <sup>nd</sup> Meeting of SEAC, dated - 04 <sup>th</sup> - 07 <sup>th</sup> November, 2019.	84 <sup>th</sup> Meeting of SEIAA dated - 08 <sup>th</sup> November, 2019

### Terms of Reference (ToRs)

24.	SIA/JH/MIN/758 75/2018	Ayodhya - Kolhua Sand Ghat in the river bed of North Koel River of M/s JSMDC Ltd. at Village : Ayodhya - Kolhua, Chainpur, Distt. : Palamau, Jharkhand (8.09 Ha).	65 <sup>th</sup> meeting of SEAC, date- 07 <sup>th</sup> - 09 <sup>th</sup> January, 2019	66 <sup>th</sup> Meeting of SEIAA, dated - 22 <sup>nd</sup> January, 2019
25.	SIA/JH/MIN/783 37/2018	Dewariya Sand Ghat in the river bed of Lilajan River of M/s JSMDC Ltd. at Village : Dewariya, Hunterganj, Distt. : Chatra, Jharkhand (10.92 Ha).	65 <sup>th</sup> meeting of SEAC, date- 07 <sup>th</sup> - 09 <sup>th</sup> January, 2019	66 <sup>th</sup> Meeting of SEIAA, dated - 22 <sup>nd</sup> January, 2019



26.	SIA/JH/MIN/759 89/2018	Jonr Sand Mining Project of M/s JSMDC Ltd. at Mouza- Jonr, Daltonganj (Medininagar). Distt. : Palamau, Jharkhand (5.66 Ha).	65 <sup>th</sup> meeting of SEAC. date- 07 <sup>th</sup> - 09 <sup>th</sup> January, 2019	66 <sup>th</sup> Meeting of SEIAA, .dated - 22 <sup>nd</sup> January, 2019
27.	SIA/JH/MIN/789 42/2018	Pasai To Danre Confluence Sand Mine in Sakari River of M/s JSMDC Ltd. at Village : Pasai, Danre, Poreyahat, Distt. : Godda, Jharkhand (5.58 Ha).	66 <sup>th</sup> meeting of SEAC dated 29 <sup>th</sup> , 30 <sup>th</sup> and 31 <sup>st</sup> January, 2019	67 <sup>th</sup> meeting of SEIAA dated - 08 <sup>th</sup> February, 2019
28.	SIA/JH/MIN/758 80/2018	Kabra Kalan Sand Mining Project of M/s JSMDC Ltd. at Mouza- Kabra Kalan, Haidernagar, Distt. : Palamu, Jharkhand (5.66 Ha).	66 <sup>th</sup> meeting of SEAC dated 29 <sup>th</sup> , 30 <sup>th</sup> and 31 <sup>st</sup> January, 2019	67 <sup>th</sup> meeting of SEIAA dated - 08 <sup>th</sup> February, 2019
29.	SIA/JH/MIN/750 21/2018	Bhowra River Bed Sand Mining Project in Damodar River of M/s JSMDC Ltd. at Village : Bhowra, Distt. : Dhanbad, Jharkhand (12.00 Ha).	72 <sup>nd</sup> meeting of SEAC. date- 27 <sup>th</sup> - 30 <sup>th</sup> May., 2019	73 <sup>rd</sup> Meeting of SEIAA, dated - 03 <sup>rd</sup> June, 2019
30.	SIA/JH/MIN/750 22/2018	Lohapatti River Bed Sand Mining Project in Damodar River of M/s JSMDC Ltd. at Village : Lohapatti, Tehsil : Baghmara, Distt. : Dhanbad, Jharkhand (16.00 Ha).	72 <sup>nd</sup> meeting of SEAC. date- 27 <sup>th</sup> - 30 <sup>th</sup> May., 2019	73 <sup>rd</sup> Meeting of SEIAA, dated - 03 <sup>rd</sup> June, 2019
31.	SIA/JH/MIN/378 83/2019	Sherua Sand Ghat in the river bed of Sakari river of M/s JSMDC Ltd., Village : Sherua, Tehsil : Gawan, Distt. : Giridih, Jharkhand (19.47 ha).	75 <sup>th</sup> Meeting of SEAC. dated - 24 <sup>th</sup> - 26 <sup>th</sup> July, 2019.	76 <sup>th</sup> Meeting of SEIAA dated - 31 <sup>st</sup> July and 01 August, 2019.
32.	SIA/JH/MIN/291 37/2018	Kobna Dumrikala Sand Ghat of M/s JSMDC Ltd., Village : Kobna	75 <sup>th</sup> Meeting of SEAC. dated - 24 <sup>th</sup> - 26 <sup>th</sup> July, 2019.	76 <sup>th</sup> Meeting of SEIAA dated - 31 <sup>st</sup> July and 01 August, 2019.



		Dumrikala, Tehsil : Hunterganj, Distt. : Chatra. Jharkhand (22.64 ha).		
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During appraisal and granting Environmental Clearance (EC) / Terms of Reference (ToR) to any Sand Mining project it was verified that area has been identified for mining in District Survey Report and following mandatory documents were obtained :-

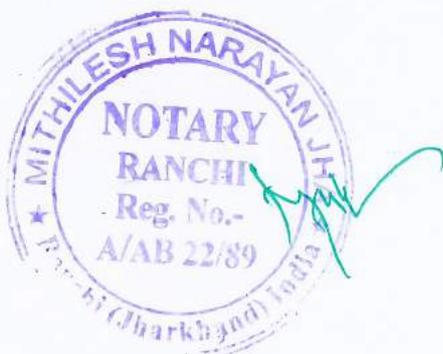
- i. Form – 1 containing comprehensive data related to the project, approved mine plan and direction of Sustainable Sand Mining Management Guidelines, 2016.
- ii. Pre-Feasibility Report.
- iii. Approved Mining Plan
- iv. Divisional Forest Officer (DFO) certificate with regard to protected area and status of Eco Sensitive Zone (ESZ).
- v. Circle Officer (CO) certificate with regard to nature of land whether Jungle-Jhari or not.
- vi. District Mining Officer (DMO) certificate with regard to cluster formation.
- vii. No Objection Certificate (NOC) of Gram Sabha.

Apart from above the specific recommendation for Jharkhand as per Sustainable Sand Mining Management Guidelines, 2016 were also taken in to consideration which is as follows :-

- i. Machine should not be used in sand mining. Only manual mining should be done.
- ii. The depth of mining shall be restricted to 3 meter / water level whichever is less.
- iii. No mining should be carried out in proximity of any bridge / embankment.
- iv. In-stream mining should not be allowed.
- v. Mining should be done in accordance with an approved mining plan.
- vi. EC should be valid for settlement period subject to ceiling of five years.

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### Enforcement and Monitoring Guidelines of Sand Mining , 2020

The District Survey Reports (DSRs) of Sand of all 24 Districts have been appraised and recommended by then SEAC, Jharkhand and approved by then SEIAA, Jharkhand as per Enforcement and Monitoring Guidelines for Sand Mining (EMGSM), 2020 and in the light of Hon'ble Apex Court in Civil Appeal no. 3661-3662/2020, Pawan Kumar vs State of Bihar & ors. Hon'ble NGT in O.A. no. 54/2022/EZ, Bhumi Adhigrahan Visthapan Avam Punarvas Kisan Samiti vs State of Jharkhand & Ors. These DSRs were made available by the Deputy Commissioners of concerned Districts. During appraisal and approval of DSR following points were taken in to consideration :-

1. The final DSRs submitted were duly signed by all members of the Sub Divisional Committee and the Consultants.
2. The final DSRs consists of the complete potential area and are demarcated as Potential Resource Area (PRA) / Sand Leases / Ghats as per EMGSM guideline 2020.
3. The replenishment study of pre & post monsoon period were included in final DSR.
4. The final DSRs were placed in the public domain for 01 (One) month.
5. Demand and supply of the river bed materials were provided. The future demand for next 05 years was also included in the final DSRs.
6. The PRA / Sand Leases / Ghats were proposed on the confluences / meanders / concavities /active channels of the river.
7. Khata & Khasra numbers of the lease area were certified by the concerned Circle Officer (COs) are incorporated in the final DSRs.
8. The distance of PRA / Sand Leases / Ghats from the Forest / Wildlife Protected area / Birds Sanctuary/ Wildlife Sanctuary / National Park / Eco Sensitive Zone were verified and certified by the concerned DFOs of the respective Territorial and Wildlife divisions.
9. A report detailing the presence of aquatic animals in the river in proximity of the proposed PRA / Sand Leases / Ghats were included in the final DSR.
10. The proposed PRA / Sand Leases / Ghats meet the siting criteria of State Pollution Control Board / SEIAA.
11. High resolution color satellite images of the proposed potential sand mining areas were included in final DSR.
12. Bulk density and specific gravity of sand sample data were provided by NABL accredited laboratory.
13. Cluster and contiguous cluster formation as per EMGSM guidelines, 2020 was included in the Annexures.
14. Mining is restricted to 3/4th of the river width and 60% of the mineable reserve and mining method should be exclusively manual.
15. Transportation routes for movement of sand were provided in the final DSR.
16. All the annexures as per EMGSM guidelines, 2020 were included in the final DSRs.
17. An undertaking with reference to Point no. 9.3 of the EMGSM guidelines, 2020 regarding monitoring of mining near inter-district or inter-state boundary were provided.
18. The representative of the Sub Divisional Committee along with the Consultants have affirmed that all the guidelines of EMGSM guidelines, 2020 / Hon'ble Apex Court in

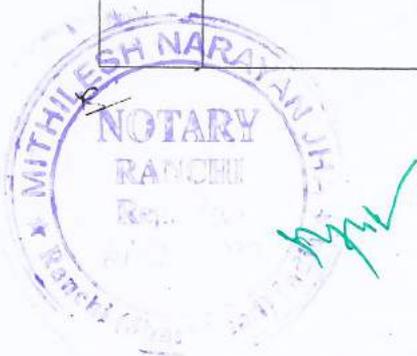




Civil Appeal no. 3661-3662/2020. Pawan Kumar vs State of Bihar & ors, Hon'ble NGT in O.A. no. 54/2022/EZ, Bhumi Adhigrahan Visthapan Avam Punarvas Kisan Samiti vs State of Jharkhand & ors have been followed in preparation of the final DSRs.

On the basis of Enforcement and Monitoring Guidelines of Sand Mining, 2020 Environmental Clearance (ECs) / Terms of Reference (ToRs) have been granted to the following Sand Mining Projects :-

<b>Environmental Clearance (EC)</b>				
<b>Sl. no.</b>	<b>Online Proposal no.</b>	<b>Project details</b>	<b>Date of SEAC meeting in which the proposal was recommended for EC/ToR</b>	<b>Date of SEIAA meeting in which decision was granted for EC/ToR</b>
1.	SIA/JH/MIN/4368/2019	Khokha Sand Mining Project of M/s Ganga Kaveri Construction Pvt. Ltd. (Director : Shri Praveen Kumar) at Village – Khokha, Panchayat – Sundi, P.S. – Bhawnathpur, Dist – Garhwa, Jharkhand. (23.00 Ha)	93 <sup>rd</sup> Meeting of SEAC, dated - 18 <sup>th</sup> – 27 <sup>th</sup> February, 2022	94 <sup>th</sup> Meeting of SEIAA dated – 13 <sup>th</sup> , 14 <sup>th</sup> & 15 <sup>th</sup> April, 2022.
2.	SIA/JH/MIN/448809/2023	Marmar Sand Ghat in the River Bed of Damodar of M/s Jharkhand State Mineral Development Corporation Ltd. (JSMDC), Village : Marmar, Tehsil : Latehar. Distt. : Latehar, Jharkhand (2.10 Ha)	110 <sup>th</sup> Meeting of SEAC, dated - 17 <sup>th</sup> – 21 <sup>st</sup> October, 2023	110 <sup>th</sup> Meeting of SEIAA dated – 27 <sup>th</sup> , 28 <sup>th</sup> & 29 <sup>th</sup> October, 2023
3.	SIA/JH/MIN/448950/2023	Tubed Sand Deposit of M/s Jharkhand State Mineral Development Corporation Ltd., Village : Tubed, River Sukri, Distt. : Latehar, Jharkhand (0.80 Ha).	110 <sup>th</sup> Meeting of SEAC, dated - 17 <sup>th</sup> – 21 <sup>st</sup> October, 2023	110 <sup>th</sup> Meeting of SEIAA dated – 27 <sup>th</sup> , 28 <sup>th</sup> & 29 <sup>th</sup> October, 2023
<b>Terms of Reference (ToR)</b>				
4.	SIA/JH/MIN/44457/2023	Patsi & Darmi Sand Deposit in North Koel River of M/s Jharkhand State Mineral Development Corporation Ltd. (JSMDC Ltd.), Village : Patsi & Damri. Distt. : Garhwa, Jharkhand (16.80 Ha)	108 <sup>th</sup> Meeting of SEAC. dated - 19 <sup>th</sup> – 25 <sup>th</sup> September, 2023	109 <sup>th</sup> Meeting of SEIAA dated – 27 <sup>th</sup> & 28 <sup>th</sup> September, 2023



5.	SIA/JH/MIN/44447 9/2023	Amar Chhechharia Khajuri Nawadih. Bajudih & Ataula Sand Deposit in North Koel River, of M/s Jharkhand State Mineral Development Corporation Ltd. (JSMDCLtd.). Village : Amar Chhechharia, Khajuri Nawadih. Bajudih & Ataula. Distt. : Garhwa, Jharkhand (22.50 Ha)	108 <sup>th</sup> Meeting of SEAC. dated - 19 <sup>th</sup> - 25 <sup>th</sup> September, 2023	109 <sup>th</sup> Meeting of SEIAA dated - 27 <sup>th</sup> & 28 <sup>th</sup> September, 2023
6.	SIA/JH/MIN/59908/ 2021	Dungri-Puttia Sand Mining Lease of M/s Tata Steel Limited (GM : Shri Sanjay Rajoria). Village : Dungri-Puttia, Tehsil : Jhariya & Putki. Dist. : Dhanbad, Jharkhand (24.127 Ha)	108 <sup>th</sup> Meeting of SEAC. dated - 19 <sup>th</sup> - 25 <sup>th</sup> September, 2023	109 <sup>th</sup> Meeting of SEIAA dated - 27 <sup>th</sup> & 28 <sup>th</sup> September, 2023
7.	SIA/JH/MIN/60065/ 2021	Expansion of existing Tetangabad Sand Mining Lease from 0.2 to 0.30 MTPA of M/s Tata Steel Limited. Village : Tetangabad. P.S. : Dhanbad. Distt. : Dhanbad, Jharkhand (21.44 Ha).	110 <sup>th</sup> Meeting of SEAC. dated - 17 <sup>th</sup> - 21 <sup>st</sup> October, 2023	110 <sup>th</sup> Meeting of SEIAA dated - 27 <sup>th</sup> , 28 <sup>th</sup> & 29 <sup>th</sup> October, 2023

During appraisal and granting Environmental Clearance (EC) / Terms of Reference (ToR) following mandatory documents were also obtained :-

- Form - 1 containing comprehensive data related to the project, approved mine plan and direction of Enforcement and Monitoring Guidelines of Sand Mining, 2020.
- Pre-Feasibility Report.
- Approved Mining Plan.
- Divisional Forest Officer (DFO) certificate with regard to protected area and status of Eco Sensitive Zone (ESZ).
- Circle Officer (CO) certificate with regard to nature of land whether Jungle-Jhari or otherwise.
- District Mining Officer (DMO) certificate with regard to cluster formation.
- No Objection Certificate (NOC) of Gram Sabha.

Apart from the above mentioned statutory documents and other important points mentioned in Enforcement and Monitoring Guidelines of Sand Mining, 2020 and District Survey Report (DSR) have been taken in to consideration for granting ECs / ToRs.



'R'



## झारखण्ड राज्य खनिज विकास निगम लि०

(झारखण्ड सरकार का एक उपक्रम)

खनिज निगम भवन नेपाल हाउस एरिया, डोरण्डा, राँची-०२



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Fax No. - 0651/2491916

पत्रांक : 629

राँची, दिनांक : 28/03/2024

सेवा में,

सदस्य सचिव  
झारखण्ड राज्य प्रदूषण नियंत्रण बोर्ड,  
धुर्वा, राँची।

विषय:

N.G.T के वाद संख्या O.A. No. 151/2023/EZ के आलोक में प्रधान सचिव, वन पर्यावरण एवं जलवायु परिवर्तन विभाग झारखण्ड सरकार की अध्यक्षता में दिनांक 05.03.2024 को बैठक में लिए गए निर्णय के अनुपालन के संबंध में।

प्रसंग:-

आपका ज्ञापांक-PC/NGT/39/2023/B-739, दिनांक-15.03.2024।

महाशय,

उपरोक्त विषयक एवं प्रासंगिक (MoM) में लिए गए निर्णय के अनुपालन में कंडिका-3 से संबंधित प्रत्युत्तर तैयार कर पत्र के साथ संलग्न कर सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित की जा रही है।

अनु०-यथोक्त। (05 पृष्ठ)

विश्वासभाजन

(शशि कुजन)  
प्रबंध निदेशक





### Details of operational Sand Mines-Jharkhand

#### **A. A Brief on Sand Ghats in Jharkhand its categorization and tendering process.**

The category 1 and 2 Sand Ghats are categorized as per the Jharkhand Gazette notification dated 18<sup>th</sup> August, 2017:

1. **Category 1** - This shall be operated and supervised by local Government and to be used for non-commercial purposes only. A total of 366 Sand Ghats has been categorized as Category 1 Sand Ghat.
2. **Category 2** - This shall be managed by state government through JSMDCL, and the sale proceeds shall be transferred to the Govt of Jharkhand. A total of 444 Sand Ghats has been identified as Category 2 Sand Ghat.

As per the guidelines issued by the Sustainable Sand Mining Guidelines (SSMG)-2016 and Ministry of Environment, Forest and Climate Change (MoEF & CC)-2020, A District Survey Report (DSR) has been prepared for each district for the identification of Sand Deposits in the river streams with their location with other necessary information for Category 2 Sand Ghats.

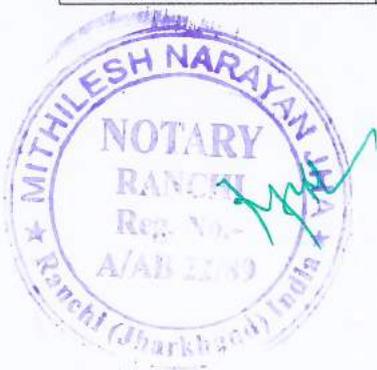
Again, Category 2 Sand Ghats have been classified into 3 sub-categories namely Category A, B and C respectively based on the Sand Ghat area as follows for the ease of tendering process such as bidder identification, financial and technical strength. As per DSR, following numbers of Sand Ghats are identified in each categories:

S.no	Category	Area of Sand Ghat	No of Sand Ghats
1	Category A	Less than 10 Hectares	282
2	Category B	More than 10 Hectares but less than 50 Hectares	134
3	Category C	More than 50 Hectares	28

Selection of MDO for Category C Sand Ghats are under the direct authority of JSMDCL; however, for selection of MDO for Category A and B Sand Ghats, JSMDCL prepared the Model Tender Document and the tendering process such as tender publishing, evaluation of the bids and declaration of the L1 bidders are done through the respective Deputy Commissioner/District Mining Officers. However, the LOI and Sand Agreement Signing Process is being carried out by the JSMDCL.

The Status of the same is provided below. A detail status of Category 2 Sand Ghats of each district is provided as Annexure 1.

S.no	Category	Tenders Published	Agreements Executed	MDO Partners
1	Category A	230	105	87
2	Category B	93	22	37
3	Category C	0	2	6
Total		323	129	

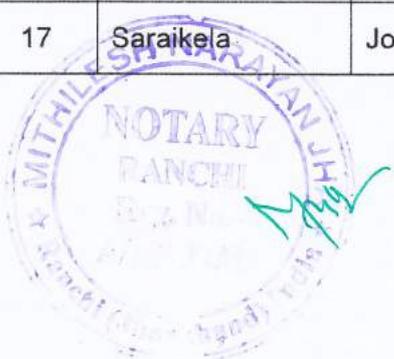




**B. Details of Operational Sand Ghats.**

A total of 23 Sand ghats have obtained Environmental Clearance required for operation out of which 17 are operational and remaining 5 are Non-operational due to either non-application/non-approval of CTO/CTE.

Sr. No.	Name of District	Name of Sand Ghat	River	Area (In Ha)	Status
1	Chatra	Garhkedli	Lilajan Nadi	4.25	Operational
2	Chatra	Lohsigna Khurd	Lilajan Nadi	4.14	Operational
3	Chatra	Banki	Lilajan Nadi	3.74	Operational
4	Deoghar	Ranigunj	Ajay	3.63	Operational
5	Deoghar	Pandaniya	Jayanti	3.88	Operational
6	Deoghar	Basatpur - Maljhar	Ajay	4.57	Operational
7	Deoghar	Tentariyatand	Jayanti	4.82	Operational
8	Deoghar	Jugtopa	Jayanti	3.64	Operational
9	Dumka	Fulsahari	Nunbil	4.00	Operational
10	Dumka	Kusumghata	Nunbil	4.20	Operational
11	Gumla	Larango	Koel	4.80	Operational
12	Gumla	Keradih	Shankh	4.00	Operational
13	Hazaribagh	Navatanr	Badmahi	4.15	Operational
14	Khunti	Kudri, Okra, Dorma Shimla	Chhata	5.04	Operational
15	Koderma	Kanti-Murtiya	Gauri	4.31	Operational
16	Koderma	Lathbedhwa	Barakar	4.00	Operational
17	Saraikela	Jorgodih	Suvarnrekha	4.90	Operational



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Sr. No.	Name of District	Name of Sand Ghat	River	Area (In Ha)	Status
18	Chatra	Ghori Ghat	Morhar Nadi	3.24	<del>Non</del> -Operational
19	Garhwa	Kharsota	Koel	8.09	Non-Operational
20	Garhwa	Pachadumar	Sone	20.23	Non-Operational
21	Gumla	Birree	Shankh	4.00	Non-Operational
22	Latehar	Marmar	Damodar	2.10	Non-Operational
23	Latehar	Tubed	Sukri	0.80	Non-Operational



## Annexure 1: Detailed Status of Sand Ghats

Sl. No	District	Cat-A		Cat-B		Cat-C		Total Sand Ghat as per DSR	Ghats in which tender not floated	Total Tender Published	Total Tender is in Progress	LOI Issued	Agreement Executed	Agreement not Executed
		No. of Sand Ghats	Tender Published	No. of Sand Ghats	Tender Published	No. of Sand Ghats	Tender Published							
1	Bokaro	2	2	4	4	1	0	7	1	6	0	6	2	4
2	Chaibasa	4	4	8	5	0	0	12	3	9	0	9	7	2
3	Chatra	19	15	3	3	0	0	22	0	18	15	18	10	8
4	Deoghar	8	8	23	15	0	0	31	8	23	23	0		0
5	Dhanbad	7	6	3	3	0	0	10	1	9	9	0		0
6	Dumka	28	28	5	5	0	0	33	0	33	0	33	23	10
7	Garhwa	2	1	8	4	10	0	20	10	5	1	9	7	2
8	Giridih	15	4	6	2	2	0	23	16	6	6	7		7
9	Gumla	14	9	17	8	0	0	31	12	17	5	14	8	6
10	Godda	15	15	1	1	0	0	16	0	16	0	16	7	9
11	Hazaribagh	11	11	0	0	0	0	11	0	11	0	11	11	0
12	Jamshedpur	6	0	4	0	2	0	12	9	0	0	3	3	0
13	Jamtara	15	11	6	4	0	0	21	6	15	0	15	7	8

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14	Khunti	17	12	10	8	0	0	27	6	20	5	16	10	6
15	Koderma	33	31	0	0	0	0	33	0	31	21	14	6	8
16	Latehar	8	0	0	0	0	0	8	0	0	0	8	7	1
17	Lohardaga	13	13	4	4	0	0	17	0	17	4	16	1	15
18	Pakur	7	6	4	1	0	0	11	4	7	0	7	6	1
19	Palamu	2	2	8	8	11	0	21	11	10	2	8	2	6
20	Ramgarh	6	6	0	0	0	0	6	0	6	0	6	3	3
21	Ranchi	8	8	11	11	0	0	19	0	19	2	17	6	11
22	Sahebganj	24	24	0	0	0	0	24	0	24	24	0		0
23	Saraikela K.	9	7	3	1	1	0	13	4	8	8	2	1	1
24	Simdega	9	7	6	6	1	0	16	2	13	10	7	2	5
<b>Total</b>		<b>282</b>	<b>230</b>	<b>134</b>	<b>93</b>	<b>28</b>	<b>0</b>	<b>444</b>	<b>93</b>	<b>323</b>	<b>82</b>	<b>242</b>	<b>129</b>	<b>113</b>

